

**1160**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION No.271 of 2022**

**K SRINIVASULU & ORS**

...Applicants

Versus

**STATE OF ANDHRA PRADESH**

and 13 others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 2<sup>ND</sup> RESPONDENT A.P MINES  
DEPARTMENT**

Date: 18-03-2023



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**  
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**COUNSEL FOR 2<sup>ND</sup> Respondent Mines Department**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION No.271 of 2022**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 18-03-2023

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE AT CHENNAI**

**O.A. NO.271 OF 2022**

**Between:**

Sri K. Srinivasulu and other  
residents of Village Kondasmudram and  
surrounding villages Gudupalli Mandal,  
Chittoor District, Andhra Pradesh.

... **Petitioner**

**A N D**

The State of Andhra Pradesh,  
Rep. by its Principal Secretary to Government,  
Department of Mines & Geology,  
Government of Andhra Pradesh,  
Secretariat Office, Velagapudi,  
Guntur District , Andhra Pradesh – 522023.

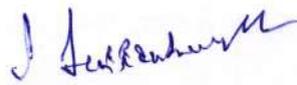
... **Respondents**

**REPLY AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO- 2**

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 Years, Occ: Working as  
Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam,  
Vijayawada, do hereby sincerely affirm and state on oath as follows:

1. I submit that I am the Director of Mines & Geology, Ibrahimpatnam,  
Government of Andhra Pradesh and I am filing this counter Affidavit on behalf  
of the 2<sup>nd</sup> respondent and as such I am acquainted with the facts and  
circumstances in my official capacity.

**1<sup>st</sup> PAGE  
CORRES.**



**ATTESTOR**

**Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.**



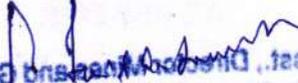
**DEPONENT**

**Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.**

:: 2 ::

2. It is respectfully submitted that, in the said affidavit Sri K. Srinivaslu & Others residents of village Kondasamudram and surrounding villages of Gudupalli Mandal, Chittoor, Andhra Pradesh has made a application before the Hon'ble National Green Tribunal in Original application No. 271 of 2022 on 23.02.2022 against Granite Quarry mining operations carried out by M/s. Rathna Minerals, M/s. Raghavendra Granites, M/s. Thirumala Granites, M/s. Venkatasai Granites, M/s. J.R. Granites, M/s. K.V.K. Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram and stating that the entire agricultural/cultivation lands have been given to the mines. Arrangements are going on to issue new permission for mines in the Survey No. 89, 98/1. 98/2, 103/4, 104/1. 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.
3. In reply to Para No.1.0 to 3.0 it is submitted the contents of the application are matter of record.
4. In reply to Para No.4.0 it is submitted that, in obedience to the Orders of the Hon'ble ,NGT, Principal bench, New Delhi, dated on 20.07.20222 and 19.01.2023 the Assistant Director of Mines and Geology Palamaner have inspected the mine lease areas along with his office technical staff on 07.03.2023 and submitted the report on allegations made in the application as well as observations made in the report of joint committee inspected on 22.06.2022 and the action taken in this regard are noted below as per the report. Copy of the report along with inspection Photo Copies of the Asst Director of Mines and Geology, Palamaner is here with enclosed as **Annexure-I.**

2<sup>nd</sup> PAGE  
CORRES.

  
**ATTESTOR**  
 Asst., Director Mines and Geology  
 O/o. Director of Mines and Geology  
 Ibrahimpatnam, A.P.

  
**DEPONENT**  
 Director of Mines and Geology  
 Govt. of Andhra Pradesh  
 Ibrahimpatnam, Vijayawada.  
 Krishna District.

:: 3 ::

**Details of Mine leases:**

S.No.	Name of the Lessee	Survey .No.	Mine Lease Area
4.1	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	101/2	0.772 Ha.
4.2	Sri K. Siva Prakash (Formerly Sri Venkata Sai Granites)	103	0.405 Ha.
4.3	M/s VMS Granites (Formerly M/s KVK Granites)	100/1	1.000 Ha
4.4	Sri Sai Raghavendra Granites	98/3	0.607 Ha.
4.5	Sri Sai Krupa Granites	100/P	0.611 Ha.
4.6	M/s. J.R. Granites	99/4, 99/7	0.850 Ha.
4.7	M/s. J.R. Granites (Tirumala Pit)	89/1, 95/1P, 95/2P, 95/3P	1.620 Ha.
4.8	M/s. J.R. Granites (Surya Pit)	136,137,138	4.846 Ha.
4.9	M/s Rathna Mineral Enterprises	132,133,134,135	4.810 Ha.

5. **In reply to Para No.4.1** it is submitted that the Mine lease belonging to Sri, K.Siva Prakash (Formerly Sri, Venkata Sai Granite) it was Transferred from M/s Sri Venkata Sai Granite vide Proceeding No.5410/D13-2/2021 dt: 12.10.2021 by the Director of Mines and Geology Ibrahimpatnam in favour of Sri, K.Siva Prakash for Black Granite over an extent of 0.772 Hectars in Sy.No 101/2 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the un expired portion of the lease period up to 02.06.2030 and the same was executed vide Proceeding No.1803/TQL/BG/2020 dt: 10.12.2021 by the Asst, Director of Mines and Geology, Palamaner. Copies of letters are annexed as **Annexure-II**

Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point –A**. The lessee is conducting mining out of the granted mine lease area.

3<sup>rd</sup> PAGE  
CORRES.



ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.



DEPONENT

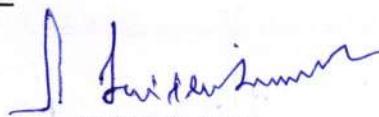
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

:: 4 ::

In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 25.12.2017 and noticed as per DGPS Survey the lessee has worked out of the leased area, as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1051/Q2/BG/2007 Dt: 16.02.2018 has submitted the determination proposal to head office, in this connection vide Lr.No 1433/R5-1/2018 Dt: 13.04.2018 the Director of Mines and Geology has issued Show Cause Notice to the Lessee in question of the lessee has worked out of the leased area for the mineral quantity 1172.28 Cbm , and violated the rules, subsequently vide D.Dis Proceeding No: 1433/D13-2/2018 Dt: 13.02.2020 the Director of Mines and Geology has Determined the quarry lease. for non rectification violations.

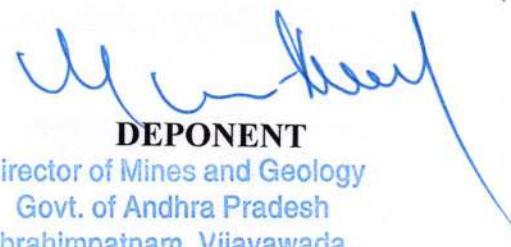
Aggrieved by the Determination order the lease holder has filed a Revision application before the Government, further the revisional authority conducted the revision on 24.06.2020 and disposed the revision application and set aside the Determination order vide Memo.No 567/M.I(1)2020-1 Dt: 12.08.2020 with a direction to pay the an amount of Rs.12,00,000/ towards Normal Seig.Fee by the lessee in this connection the lessee has paid an amount of Rs 12,00,000/. Copy of revision order in annexed as **Annexure-III**. Further it is submitted that, since the date of inspection i,e on 25.12.2017 the lessee has not been working out of the leased area, and also the ADM&G Palamaner vide Lr.No 1803/TQL/BG/2020 Dt: 15.12.20222 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-IV**.

4<sup>th</sup> PAGE  
CORRES.



ATTESTOR

Asst., Director Mines and Geology  
O/o, Director of Mines and Geology  
Ibrahimpattam, A.P.



DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

:: 5 ::

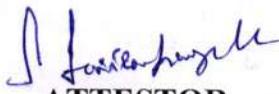
With regard point –B. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

In this regard it is submitted that, the applicant has applied for quarry lease in the dumping area, for use of dumping of OB together with excavation of mineral over an extent of 2.337 Hectars out of this area, the Asst, Director of Mines and Geology, Palamaner has submitted the Grant Proposal for the extent of 2.081 Hectars based on the recommendation by the Tahsildar, in this connection vide Lr.No 5409/D13-2/2021 Dt: 28.08.2021 the Director of Mines and Geology Ibrahimpatnam has issued letter to the applicant to remit the requisite Premium amount as per G.o.Ms No. 65 Industries & Commerce (M.III) Dept, Dt: 04.08.2021. Copy of the G.O is annexed as Annexure-V.

But the applicant has not paid the requisite Premium amount to process the application, meanwhile the applicant has filed W.P.No15970/2022 before the Hon'ble High Court A.P. against the G.o.Ms No. 65 Industries & Commerce (M.III) Dept, Dt: 04.08.2021 and it is pending at Hon'ble High Court A.P. Copy of requisite Premium Letter and W.P affidavit copy in annexed as Annexure-VI & VII.

6. **In reply to Para No.4.2** it is submitted that the Mine lease belonging to Sri, K.Siva Prakash (Formerly Sri, Venkata Sai Granite) it was Transferred from M/s Sri Venkata Sai Granite vide Proceeding No.5411/D13-2/2021 dt: 12.10.2021 by the Director of Mines and Geology Ibrahimpatnam in favour of Sri, K.Siva Prakash for Black Granite over an extent of 0.405 Hectars in Sy.No 103 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the un expired portion of the lease period up to 27.04.2028 and the same was executed vide Proceeding No.1802/TQL/BG/2020 dt:10.12.2021 by the Asst, Director of Mines and Geology, Palamaner. Copies of letter in annexed as Annexure-VIII

5<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::6::

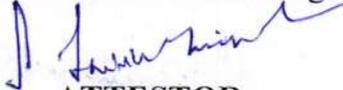
Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point – A.** There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.

In this regard it is submitted that, it is fact during the time of initial grant the survey was conducted by the Chain survey in the year 2008, further in the year 2013-14 the survey has conducted by the GPS Machine, and finally in the year 2019 the survey has conducted by the DGPS for the accuracy of the lease boundaries, in this aspect there is a little bit difference i.e 2 to 3 meters may be occurred in between Chain Survey, GPS Survey and DGPS Survey, finally the same DGPS Survey Sketch has been approved by the Department officials and at present the lessee has been working within the DGPS boundary Limits.

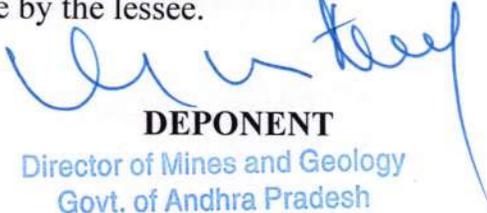
**With regard point –B.** The lessee is conducting mining out of the granted mine lease area.

In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 30.10.2019 & 01.11.2019 and noticed as per DGPS Survey the lessee has worked out of the leased area as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Show Cause Notice, subsequently vide Lr.No: 1117/Q2/BG/2017 Dt: 13.11.2019 has issued Demand Notice to the lease holder as per the recovery percentage for the quantity of 683.124 Cbm has transported from the outside the leased area. Aggrieved by the demand notice the lease holder has filed a Revision application before the Government, further the revisional authority has conducted the revision on 07.01.2020 and disposed the revision application vide Memo.No 5855/M.I(1)2019-2 Dt: 23.06.2022 with a direction to pay the an amount of Rs.30,10,000/ towards Normal Seig.Fee by the lessee.

6<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

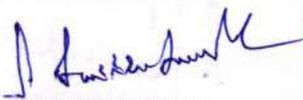
::7::

In this connection the lessee has paid an amount of Rs 30,10,000/-. Copy of revision order in annexed as **Annexure-IX**. Further it is submitted that, since the date of inspection i.e on 30.10.2019 & 01.11.2019 the lessee has not been working out of the leased area, and also the Asst, Director of Mines and Geology, Palamaner vide Lr.No 1802/TQL / BG/2020 Dt: 22.12.2022 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-X**.

**With regard point -C. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.**

In this regard it is submitted that, the applicant has applied for quarry lease in the dumping area, for use of dumping of OB together with excavation of mineral over an extent of 2.00 Hectars out of this area, the Asst, Director of Mines and Geology, Palamaner has submitted the Grant Proposal for the extent of 1.169 Hectars based on the recommendation by the Tahsildar, in this connection vide Lr.No 5412/D13-2/2021 Dt: 28.08.2021 the Director of Mines and Geology Ibrahimpatnam has issued letter to the applicant to remit the requisite Premium amount as per G.o.Ms No. 65 Industries & Commerce (M.III) Dept, Dt: 04.08.2021. But the applicant has not paid the requisite Premium amount to process the application, meanwhile the applicant has filed W.P.No16128/2022 before the Hon'ble High Court A.P. against the G.o.Ms No. 65 Industries & Commerce (M.III) Dept, Dt: 04.08.2021 and it is pending at Hon'ble High Court A.P. Copy of requisite Premium Letter and W.P affidavit copy in annexed as **Annexure-XI & XII**.

7<sup>th</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::8::

7. **In reply to Para No.4.3** it is submitted that the Mine lease belonging to M/s V.M.S Granite it was Granted vide Proceeding No.2036/R5-1/2004 dt: 07.06.2006 by the Director of Mines and Geology, in favour of M/s V.M.S Granite for Black Granite over an extent of 1.00 Hectars in Sy.No 101/1 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the period of 20 years and the same was executed vide Proceeding No.1293/Q/2004 dt:28.06.2006 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 27.06.2026. Copies of letters in annexed as **Annexure-XIII**

Further it is submitted that the Asst, Director of Mines and Geology, Palamaner vide Lr.No 1293/Q/2005 dt. 23.05.2022 has submitted Determination Proposal to the Director of Mines and Geology under Rule 12 (5) (h) (xii) of APMMC Rules, 1966 for committed the breaches and non operation of mine lease since long time, in this connection vide Lr.No 5942773/D13-2/2022 Dt: 10.06.2022 the Director of Mines and Geology has issued Show Cause Notice to the Lessee in question rectification of committed breaches and non operation of mine lease since long time. Further the lessee has submitted the rectification of breaches to the Director of Mines and Geology on 04.07.2022 and the same has forwarded to the ADM&G, Palamaner for specific remarks on rectification, as such vide Lr.No 1293/Q/2005 dt. 16.08.2022 the Asst, Director of Mines and Geology, Palamaner has submitted remarks on reply and it is under process. Copy of the mine photo is annexed as **Annexure-XIV**.

8. **In reply to Para No.4.4** it is submitted that the Mine lease belonging to M/s Sai Raghaendra Granite it was Granted vide Proceeding No.24863/R5-1/2007 dt: 28.01.2008 by the Director of Mines and Geology in favour of M/s Sai Raghaendra Granite for Black Granite over an extent of 0.607 Hectars in Sy.No 98/3 of Kotamakunapalli Village Gudupalli Mandal Chittoor District, for the

8<sup>th</sup> PAGE  
CORRES.

ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

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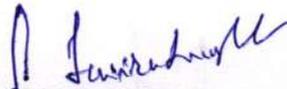
period of 20 years and the same was executed vide Proceeding No.1348/Q/2007 dt:29.05.2008 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 28.05.2028. Copies of letters in annexed as **Annexure-XV**

Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point –A.** The lessee is conducting mining out of the granted mine lease area as per the Geo coordinates..

In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine on 09.12.2009 and noticed as per DGPS Survey the lessee has worked, out of the leased area, as such the Asst, Director of Mines and Geology, Palamaner vide Lr.No: 1348/Q/07, Dt. 16.12.2009 has issued Show Cause Notice , subsequently has issued Demand Notice vide Lr.No 1348/Q/2007 Dt: 02.01.2010 to the Lessee in question of the lessee has worked, out of the leased area for the mineral quantity 230.880 Cbm, for which the Government vide Memo No. 311/M.II(1)/2012-2 Dt. 16.02.2012 stayed the demand notice and permitted mine operation.

Further it is submitted that, since the date of inspection i,e on 09.12.2009 the lessee has not been working out of the leased area, and also the Asst, Director of Mines and Geology, Palamaner vide Lr.No 1348/Q/2007 Dt: 15.12.2022 has issued stop production order to the lessee until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-XVI.**

9<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

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With regard point –B. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB is not available.

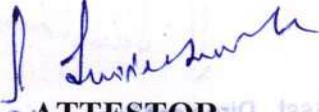
In this regard it is submitted that, the applicant has applied for quarry lease in the dumping area, over an extent of 1.660 Hectar, but with regard this application no grant proposal has received from the Asst, Director of Mines and Geology, Palamaner. Further it is submitted that at present the applications are not being processed as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022 the mine lease will be granted accordingly on auction basis. Copy of G.O in annexed as **Annexure-XVII**

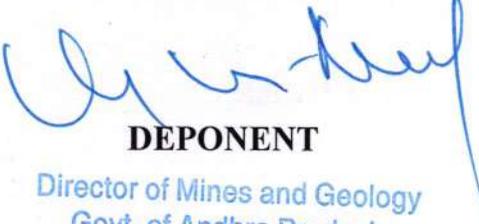
9. **In reply to Para No.4.5** it is submitted that the Mine lease belonging to M/s Sri Sai Krupa Granite it was Granted vide Proceeding No.30145/D13-2/2017 dt: 21.07.2020 by the Director of Mines and Geology in favour of M/s Sri Sai Krupa Granite for Black Granite over an extent of 0.611 Hectars in Sy.No 100 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the period of 20 years and the same was executed vide Proceeding No.3047/Q2/BG/2009 dt:07.08.2020 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 06.08.2040. Copies of letters in annexed as **Annexure-XVIII**

Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point – A.** There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.

In this regard it is submitted that, it is fact during the time submission of Grant Proposal date on 28.10.2017 the survey was conducted by the GPS Machine, and finally in the year 2019 before the granting the survey has conducted by the

10<sup>th</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::11 ::

DGPS, for the accuracy of the lease boundaries, in this aspect there is a little bit difference i.e 2 to 3 meters may be occurred in between GPS Survey and DGPS Survey, finally the same DGPS Survey Sketch has been approved by the Department officials and at present the lessee has been working within the DGPS boundary Limits.

**With regard point –B.** The lessee is conducting mining out of the granted mine lease area.

In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the quarry lease applied area on 25.12.2017 at the time of LOI approval to the mine lessee of M/s Sri Sai Krupa. and noticed that, the adjacent mine lessee i.e M/s J.R. Granite has been encroached out of their existing lease and the same has informed by the Asst, Director of Mines and Geology, Palamaner vide Lr.No, 1051/Q2/BG /2007 Dt. 13.11.2019 to the Director of Mines and Geology and also the action already initiated against the adjacent mine lessee i.e M/s J.R. Granite for the encroachment area, as such there is no equation in the matter encroachment by the mine lessee of M/s Sri Sai Krupa. Further it is submitted that, as on date of inspection i.e on 25.12.2017 there is no excavations in the encroachment area, further the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3047/Q2/BG/2009 Dt: 25.12.2022 has issued stop production order to M/s Sri Sai Krupa until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-XIX.**

11<sup>th</sup> PAGE  
CORRES.

ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

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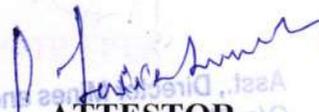
With regard point –C. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

In this regard it is submitted that, the applicant has applied for quarry lease in the dumping area, over an extent of 1.00 Hectar, but with regard this application no grant proposal has received from the Asst, Director of Mines and Geology, Palamaner.

Further it is submitted that recently the Government vide G.O.Ms.No.13, Ind. & Comm. (M.III) Department, Dated: 14.03.2022 have issued amendments to APMMC Rules, 1966, wherein it has been decided for grant of quarry leases for the minor minerals in the areas falling in Government lands shall be considered through e-auction process. Accordingly, as per Rule 12(2) amended by the Government vide G.O. Ms. No. 14, Ind. & Comm. (M.III) Department, Dated: 14.03.2022, all mineral concession applications for minor minerals falling in the above categories received for grant prior to the date of commencement of the AP Minor Mineral Auction Rules 2021 shall become ineligible as such at present the applications are not being processed the applications as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis. Copy of G.O's in annexed as Annexure-XX

10. **In reply to Para No.4.6** it is submitted that the Mine lease belonging to M/s J.R Granite it was Transferred vide Proceeding No.33046/R5-1/2012 dt: 13.08.2012 by the Director of Mines and Geology in favour of M/s J.R Granite from M/s Supraja Granite for Black Granite over an extent of 0.850 Hectars, in Sy.No 99/4 & 7 of Kotamakunapalli Village Gudupalli Mandal,

12<sup>th</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

::13 ::

Chittoor District for the unexpired portion of the lease period up to 23.10.2027 and the same was executed vide Proceeding No.2114/Q/2012 dt:30.08.2012 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 23.10.2027. Copies of letters in annexed as **Annexure-XXI**

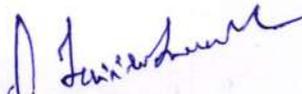
Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point – A.** There is discrepancy between the approved mine lease granted as per latest DGPS coordinates.

In this regard it is submitted that, it is fact during the time of initial grant the survey was conducted by the Chain survey in the year 2012, further in the year 2013-14 the survey has conducted by the GPS Machine, and finally in the year 2019 the survey has conducted by the DGPS, for the accuracy of the lease boundaries, in this aspect there is a little bit difference i,e 2 to 3 meters may be occurred in between Chaine Survey, GPS Survey and DGPS Survey, finally the same DGPS Survey Sketch has been approved by the Department officials and at present the lessee has been working within the DGPS boundary Limits.

**With regard point –B.** The lessee is conducting mining out of the granted mine lease area.

In this regard it is submitted that, earlier the technical Staff O/o of the Asst, Director of Mines and Geology, Palamaner have inspected the mine lease area on 25.12.2017 at the time of LOI approval to the mine lessee of M/s Sri Sai Krupa, and noticed that, the mine lessee i,e M/s J.R. Granite has been encroached out of their existing lease and the same has informed by the ADM&G Palamaner vide Lr,No, 2114/TQL/BG/2012 Dt. 16.02.2018 to the Director of Mines and Geology in this connection vide Lr,No, 14364R5-1/2018 Dt. 30.07.2018 has issued Show Cause Notice to the mine lessee.

13<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::14::

Further on reply by the mine lessee vide Memo.No 1436/R5-1/2018 Dt. 17.09.2018 the Director of Mines and Geology called for remarks on reply to the Asst, Director of Mines and Geology, Palamaner in this connection vide Lr.No 2114/TQL/BG/2012 Dt. 03.10.2018 submitted his reply on remarks and orders are awaited.

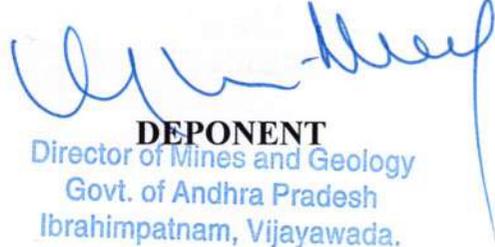
Further it is submitted that, since the date of inspection i,e on 25.12.2017 there is no excavations in the encroachment area, further the Asst, Director of Mines and Geology, Palamaner vide Lr.No 2114/TQL/BG/2012 Dt: 25.12.2022 has issued stop production order to M/s J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as Annexure-XXII.

With regard point -C. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB area is not available.

In this regard it is submitted that, the mine lessee is having 03 existing leases in the name M/s J.R Granite, which are over an extent of 0.850 Hectars, over an extent of 4.846 Hectars and over an extent of 1.620 Hectars, for which the mine lessee has applied for quarry lease in the dumping area, over an extent of 1.818 Hectar, and Asst, Director of Mines and Geology, Palamaner has submitted the grant proposal to the head office accordingly vide Lr.No 43718/R4-1/2012 Dt: 11.06.2015 the Director of Mines and Geology, has issued LOI for submission required documents of EC, CFE And Mining Plan in this connection the mine lessee has submitted required documents, further it is submitted that in the scrutiny of file demarcated Sketch by the AMO, Head office it is noticed that there is a little bit variation in between applied area and NOC issued area.

14<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

::15 ::

In this connection the ROE is returned to the Asst, Director of Mines and Geology, Palamaner for re submission of grant proposal duly rectifying the lapses noticed. But it is pending at ADM&G Palmaner for scrutiny. Copy of LOI in annexed as Annexure-XXIII

11. **In reply to Para No.4.7** it is submitted that the Mine lease belonging to M/s J.R Granite it was Granted vide Proceeding No.37899/R5-1/2013 dt: 03.02.2017 by the Director of Mines and Geology in favour of to M/s J.R Granite for Black Granite over an extent of 4.846 Hectars in Sy.No 136,137,& 138 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the period of 20 years and the same was executed vide Proceeding No.3874/Q2/BG/2012 dt:20.02.2017 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 19.02.2037. Copies of letters in annexed as Annexure-XXIV

Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee with regard point – A. There is discrepancy between the approved mine lease granted as per latest DGPS coordinates.

In this regard it is submitted that, it is fact during the time of submission of Grant Proposal date on 25.06.2013 the survey was conducted by the GPS Machine, and finally in the year 2017 before the granting the survey has conducted by the DGPS, for the accuracy of the lease boundaries, in this aspect there is a little bit difference i.e 2 to 3 meters may be occurred in between GPS Survey and DGPS Survey, finally the same DGPS Survey Sketch has been approved by the Department officials and at present the lessee has been working within the DGPS boundary Limits.

With regard point –B. The lessee is conducting mining out of the granted mine lease area.

15<sup>th</sup> PAGE  
CORRES.

ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::16::

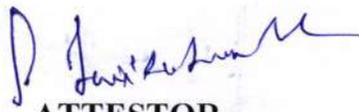
In this regard it is submitted that, during the day of inspection i,e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased.

Further it is submitted that, the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3874/Q2/BG/2012 Dt: 15.12.2022 has issued stop production order to M/s J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-XXV.**

**With regard point -C. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.**

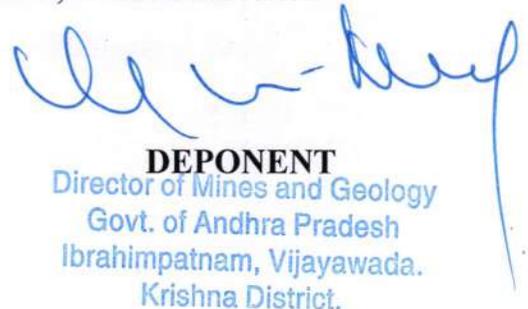
In this regard it is submitted that, the mine lessee is having 03 existing leases in the name M/s J.R Granite, which are over an extent of 0.850 Hectars over an extent of 4.846 Hectars and over an extent of 1.620 Hectars in Sy.No 89/1, 95/1,2,3 of Kotamakunapalli Village, for which the mine lessee has applied for quarry lease in the dumping area, over an extent of 1.818 Hectar, and Asst, Director of Mines and Geology, Palamaner has submitted the grant proposal to the head office accordingly vide Lr.No 43718/R4-1/2012 Dt: 11.06.2015 the Director of Mines and Geology, has issued LOI for submission required documents of EC, CFE And Mining Plan in this connection the mine lessee has submitted required documents, further it is submitted that in the scrutiny of file demarcated Sketch by the AMO, Head office it is noticed that there is a little bit variation in between applied area and NOC issued area, in this connection

16<sup>th</sup> PAGE  
CORRES.



ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.



DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::17 ::

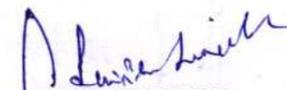
the ROE is returned to the Asst, Director of Mines and Geology, Palamaner for re submission of grant proposal duly rectifying the lapses noticed, but proposal not yet received it is pending at O/o the Asst, Director of Mines and Geology, Palamaner for scrutiny. Copy of LOI is all ready annexed as **Annexure-XXIII**

12. **In reply to Para No.4.8** it is submitted that the Mine lease belonging to M/s J.R Granite it was Transferred vide Proceeding No.3970/R4-1/2015 dt: 10.06.2015 by the Director of Mines and Geology in favour of M/s J.R Granite from M/s Thirumala Granite for Black Granite over an extent of 1.620 Hectars in Sy.No 89/1, 98/1P, 95/2P 7 95/3P of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the unexpired portion of the lease period up to 11.03.2032, and the same was executed vide Proceeding No.3800/TQL/2014 dt:05.08.2015 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 11.03.2032. Copies of letters in annexed as **Annexure-XXVI**

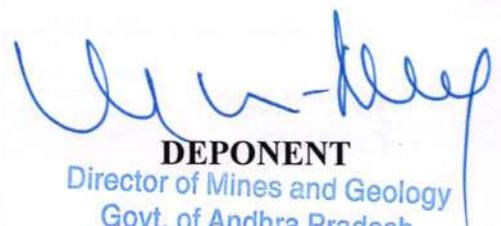
Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point – A.** There is discrepancy between the approved mine lease granted as per latest DGPS coordinates.

In this regard it is submitted that, it is fact during the time of initial grant the survey was conducted by the Chain survey in the year 2012, further in the year 2013-14 the survey has conducted by the GPS Machine, and finally in the year 2019 the survey has conducted by the DGPS, for the accuracy of the lease boundaries, in this aspect there is a little bit difference i,e 2 to 3 meters may be occurred in between Chaine Survey, GPS Survey and DGPS Survey, finally the same DGPS Survey Sketch has been approved by the Department officials and at present the lessee has been working within the DGPS boundary Limits.

17<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::18 ::

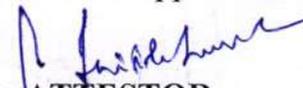
Further it is submitted that, during the day of inspection i.e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased.

Further the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3874/Q2/BG/2012 Dt: 15.12.2022 has issued stop production order to M/s J.R Granite until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as Annexure-XXVII.

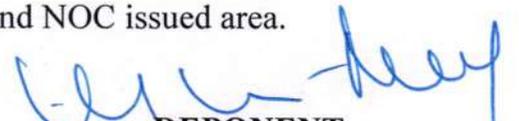
With regard point –B. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

In this regard it is submitted that, the mine lessee is having 03 existing leases in the name M/s J.R Granite, which are over an extent of 0.850 Hectars in Sy.No 99/4 & 7 of Kotamakunapalli Village, over an extent of 4.846 Hectars in Sy.No 136,137,& 138 of Kotamakunapalli Village and over an extent of 1.620 Hectars in Sy.No 89/1, 95/1,2,3 of Kotamakunapalli Village, for which the mine lessee has applied for quarry lease in the dumping area, over an extent of 1.818 Hectar, and Asst, Director of Mines and Geology, Palamaner has submitted the grant proposal to the head office accordingly vide Lr.No 43718/R4-1/2012 Dt: 11.06.2015 the Director of Mines and Geology, has issued LOI for submission required documents of EC, CFE And Mining Plan in this connection the mine lessee has submitted required documents, further it is submitted that in the scrutiny of file demarcated Sketch by the AMO, Head office it is noticed that there is a little bit variation in between applied area and NOC issued area.

18<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::19 ::

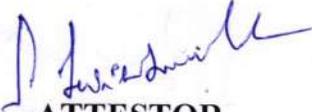
In this connection the ROE is returned to the Asst, Director of Mines and Geology, Palamaner for re submission of grant proposal duly rectifying the lapses noticed, but proposal not yet received it is pending at O/o the Asst, Director of Mines and Geology, Palamaner for scrutiny. Copy of LOI is all ready annexed as **Annexure-XXIII**

13. **In reply to Para No.4.9** it is submitted that the Mine lease belonging to M/s Rathna Minerals it was Granted vide Proceeding No.36968/R5-1/2010 dt: 08.12.2010 by the Director of Mines and Geology in favour of M/s Rathna Minerals for Black Granite over an extent of 4.809 Hectars in Sy.No 132, 133,134 & 135 of Kotamakunapalli Village Gudupalli Mandal Chittoor District for the period of 20 years, and the same was executed vide Proceeding No.3045/Q/2010 dt:12.02.2011 by the Asst, Director of Mines and Geology, Palamaner and the lease will be in force up to 11.02.2031. Copies of letters in annexed as **Annexure-XXVIII**

Further it is submitted that, the allegations made in the application as well as observations made in the report of joint committee **with regard point – A. Over burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.**

In this regard it is submitted that, the applicant has applied for quarry lease in the dumping area, over an extent of 4.898 Hectar, in this connection the Asst, Director of Mines and Geology, Palamaner, has submitted the grant proposal to the Director of Mines and Geology dated on 09.04.2021, further it is submitted that recently the Government vide G.O.Ms.No.13, Ind. & Comm. (M.III) Department, Dated: 14.03.2022 have issued amendments to APMMC Rules, 1966, wherein it has been decided for grant of quarry leases for the minor minerals in the areas falling in Government lands shall be considered through e-auction process. Accordingly, as per Rule 12(2) amended by the Government

19<sup>th</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

::20 ::

vide G.O. Ms. No. 14, Ind. & Comm. (M.III) Department, Dated: 14.03.2022, all mineral concession applications for minor minerals falling in the above categories received for grant prior to the date of commencement of the Andhra Pradesh Minor Mineral Auction Rules 2021 shall become ineligible. As such at present the applications are not being processed the applications as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis. Copy of G.O is already in annexed as **Annexure-XX**.

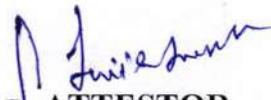
Further it is submitted that, during the day of inspection i,e on 07.03.2023 the surveyor has verified the lease boundaries as per the lease deed sketch and noticed that the mine operations are within the leased area and there is no out of the mine leased. Further the Asst, Director of Mines and Geology, Palamaner vide Lr.No 3045/Q/2010 Dt: 15.12.2022 has issued stop production order to M/s Rathna Minerals until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (Prevention and Control of Pollution) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation. Copy of the mine photo is annexed as **Annexure-XXIX**.

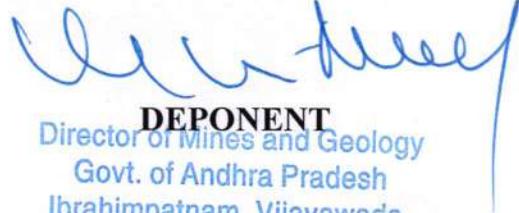
#### 14. Conclusive Remarks :

A. With regard mine leases 4.2, 4.4 to 4.8 as per the as observations made in the report of joint committee inspected on 22.06.2022 there is discrepancy between the approved mine leases granted as per latest DGPS coordinates.

In this connection it is submitted that, initially the Department of mines and Geology has followed the plane table survey in which the mean surface of the earth is considered as a plane. While using the surveying equipments such as

20<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

::21 ::

chain tape and cross staff in traditional method of survey would like to inform that an allowance of five cents each 1.00 acre is allowed as per survey and boundaries act whenever the traditional way of survey measurements is taken up. At this rate, there can be a permissible variation of five cents up to 1.00 Ac towards survey allowance. Subsequently, the Government of Andhra Pradesh issued instructions vide Memo No.15718/M.(1)2010, dated: 04.11.2010 while addressed to the Director of Mines and Geology with a request to process the proposals in accordance with the said memo guidelines scrupulously. The copy of same is enclosed for perusal. Hence, then onwards, the GPS coordinates are mentioned in the lease deed plan with the help of handheld GPS instruments like Garmin 72H, Etrex – 20 & 30 while setting parameters the parameters as Degrees Minutes and Seconds, Metric as units, True north as north and WGS-84 as map datum. Further, these geo coordinates are issued for only location purpose.

In this context, it is submitted that, the Handheld GPS technology uses standalone receivers, where the location is directly calculated. This technique is prone to errors such as uncorrected satellite clock errors, orbital parameter satellite error, ionospheric and tropospheric delay, multipath errors, geometric errors and datum selection errors. To reduce these errors new technologies are evolved. GPS can gain nominal accuracy of about 0 to + or – upto 10 Mts. Further, the DGPS is an improvement to GPS. DGPS technology can achieve accuracy up to 10cm. It reduces or eliminates the signal degradation, resulting in improving the accuracy. DGPS relies on two receivers' rover and reference receiver, rover is the user and reference receiver is also known as stationary receiver.

21<sup>st</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
DEPONENT

Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

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As the matter stood thus, the state government of A.P vide Go.Ms.No.51, I & C (M-II) Dept., dt: 28.03.2018 amended the APMMC Rules, 1966 wherein all application for grant or renewal of quarry leases for any kind of minor minerals including 31 Minerals shall be made along with a plan drawn to the scale demarcating the boundaries duly incorporating the DGPS readings.

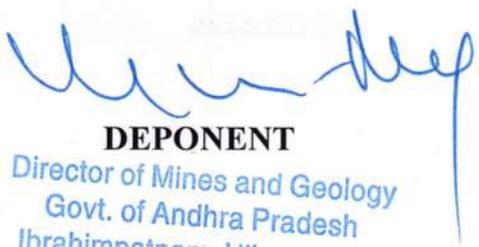
In turn, vide Go.Ms.No.116, I & C, (M-II) Dept., dt: 28.03.2018 has accorded permission to the Director of Mines and Geology, A.P for empanelling the DGPS Agencies on DGPS survey of lease boundaries and preparation of maps of areas of MLs/ PLs with geo referencing for grant of quarry lease for all minor minerals in the state of A.P as per the revised criteria. Hence, the Department of Mines and Geology has considered the lease deed plans in tune with DGPS Surveyed plans which are approved by the Director of Mines and Geology. Copy of the Memo and G.O's is annexed as **Annexure-XXX**.

***B. With regard mine leases 4.1, 4.2, 1.5 & 4.6 as per the as observations made in the report of joint committee inspected on 22.06.2022 the mine lessees are conducting mining out of the granted mine lease area.***

In this connection it is submitted that, the Department of Mines and Geology already has initiated the action against the who are conducting mining out of the granted mine lease area as per the rule and regulations, at present as per the report submitted by the Asst, Director of Mines and Geology Palamaner, the surveyor has verified the all mine leases boundaries as per the lease deed sketches and noticed that the mine operations are within the leased area and there is no out of the mine leased at present. Further the Asst, Director of Mines and Geology, Palamaner has issued stop production orders to the all mine leases 4.1 to 4.9 until further orders received from the APPCB Vijayawada on compliance under section 33(A) of water (PCP) Amendment Act, 1974 and under section 31(A) of Air (PCP) Amendment Act, 198. Further at present the mine is not in operation.

22<sup>nd</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

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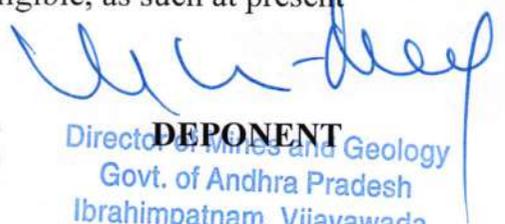
C. With regard mine leases 4.1 to 4.9 as per the as observations made in the report of joint committee inspected on 22.06.2022 Over burden is being dumped out of the mine lease areas. Approval regarding dumping of OB out of the mine lease area is not available.

In this connection it is submitted that, the mine leases 4.1 & 4.2 have applied for quarry leases in the dumping area, for use of dumping of OB together with excavation of mineral accordingly the ADM&G Palamaner has submitted the Grant Proposal based on the recommendation by the Tahsildar, in this connection the Director of Mines and Geology Ibrahimpatnam has issued letters to the applicant to remit the requisite Premium amount as per G.o.Ms No. 65 Industries & Commerce (M.III)) Dept, Dt: 04.08.2021. But the applicants hve not paid the requisite Premium amount to process the application, meanwhile the applicants has filed W.P. before the Hon'ble High Court A.P. aginst the G.o.Ms No. 65 Industries & Commerce (M.III)) Dept, Dt: 04.08.2021 and it is pending at Hon'ble High Court A.P.

Further it is submitted that, with regard the mine leases 4.3, 4.4, and 4.5 have field a quarry lease applications for grant of quarry leases in the dumping area, for use of dumping of OB together with excavation of mineral which are in processing stage at O/o the ADM&G Palamaner, at this juncture recently the Government vide G.O.Ms.No.13, Ind. &. Comm. (M.III) Department, Dated: 14.03.2022 have issued amendments to APMMC Rules, 1966, wherein it has been decided for grant of quarry leases for the minor minerals in the areas falling in Government lands shall be considered through e-auction process. Accordingly, as per Rule 12(2) amended by the Government vide G.O. Ms. No. 14, Ind. &. Comm. (M.III) Department, Dated: 14.03.2022, all mineral concession applications for minor minerals falling in the above categories received for grant prior to the date of commencement of the Andhra Pradesh Minor Mineral Auction Rules 2021 shall become ineligible, as such at present

23<sup>rd</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpatnam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

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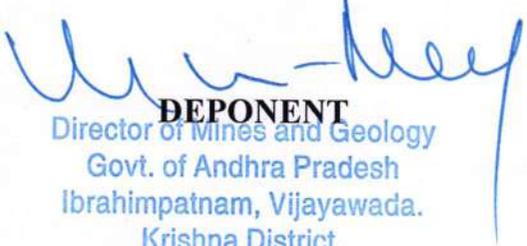
the applications are not being processed the applications as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022. As such the applications for mine leases 4.3, 4.4, and 4.5 are not being processed as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis.

Further it is submitted that, with regard the mine leases 4.9 have applied for quarry lease in the dumping area, over an extent of 4.898 Hectar, in this connection this office, has submitted the grant proposal to the Director of Mines and Geology dated on 09.04.2021. But the application is not being processed at head office as the Dept, of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines-III) Dept., G.O.Ms No. 13 & 14 Dated 14.03.2022 all mineral concession applications received prior to the G.O issued are ineligible and the mine lease will be granted accordingly on auction basis. In this connection through the state Granite Association M/s Federation of Minor Minerals Industry (FEMI) the mine lease 4.9 has filed W.P.No. 19459/2022 Dated 06.07.2022 and W.P.No. 16807/2022 Dated 21.06.2022 before the Hon'ble High Court A.P against the G.o.Ms No.13 Industries & Commerce (M.III)) Dept, Dt: 14.03.2022 and G.o.Ms No.14 Industries & Commerce (M.III)) Dept, Dt: 14.03.2022 respectively and it is pending at Hon'ble High Court A.P. *Copy of the W.P's is annexed as Annexure-XXXI.*

Further it is submitted that, the mine leases 4.6, 4.7, and 4.8 have applied for quarry lease in the dumping area, and Asst, Director of Mines and Geology,

24<sup>th</sup> PAGE  
CORRES.

  
**ATTESTOR**  
Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

::25 ::

Palamaner has submitted the grant proposals to the head office accordingly the Director of Mines and Geology, has issued LOI for submission required documents of EC, CFE And Mining Plan in this connection the mine lessee has submitted required documents, further it is submitted that in the scrutiny of file demarcated Sketch by the AMO, Head office it is noticed that there is a little bit variation in between applied area and NOC issued area, in this connection the ROE is returned to the Asst, Director of Mines and Geology, Palamaner for re submission of grant proposal duly rectifying the lapses noticed, but proposal not yet received it is pending at O/o the ADM& G, Palamaner for scrutiny.

*D. With regard mine leases 4.1 and 4.2 as per the as observations made in the report of joint committee inspected on 22.06.2022 the mine lease are nearer to Kondasamudram village.*

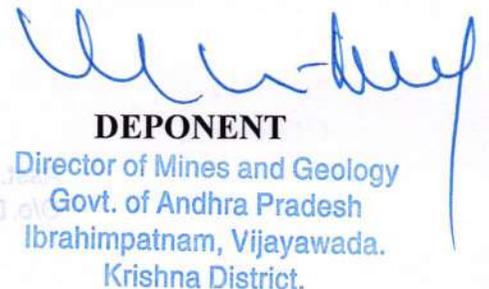
In this regards it is submitted that the mine lease are granted in the year 2008 and 2010 as per the report submitted by the Gudupalli Mandal Tahsildar and as per the report submitted by the Tahsildar as per the revenue records the mine lease area is Konda Poramboku and also there is no house hold habitation at the time of issue of NOC together with submission of grant proposal of Mine lease, as such the Department of Mines And Geology has accorded a permission for grant of mine lease, further it is submitted that at the time of inspection by the Asst, Director of Mines and Geology, Palamaner i,e on 07.03.2023 has observed that the households are recently constructed i,e after the grant of quarry leases and the same the government has issued house hold Pattas to the households in the year 2021 Copy of the house hold Patta is annexed as Annexure-XXXII.

*E. With regard mine leases 4.1 to 4.9 as per the as observations made in the report of joint committee inspected on 22.06.2022 buffer zone of 7.5 meters all around mine leases area for green belt development is not being maintained.*

25<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

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In this regards it is submitted that Geologically the area is a hill formation and also the ore body is formed as a black dolerite dyke raised to a height of 100 Mtrs with a width of 40 to 600 Mtrs trending EW occurring as intruded body into the gray Granite hillock, moreover number of lease are granted as a cluster in that area with a small extent i.e bellow 1.00 Hectar, as such there is no possible to conduct mine operation with living buffer zone around the leased area, in this connection all lease holders to be get the permission by the Director of Mines Safety under Regulation 111(3) of the MMR,1961 for grant of relaxation to work within 7.5 m of the mines boundary.

In this connection the mine lessee M/s J.R. Granites Pvt Ltd. has submitted permission approval combined for (4.6, 4.7 and 4.8) 03 leases vide Lt.No 302577/SZ/Chennai Region /Perm/2021/194878 Dt; 24.09.2021 by the Director of Mines Safety Chennai, further it is submitted that the mine lease 4.9 i.e M/s Rathna Minerals is having quarry lease over an extent of 4.809 Hectars in Sy.No 132, 133,134 & 135 of Kotamakunapalli Village Gudupalli Mandal Chittoor District and it is a separate individual lease in this lease surrounding there is no existing lease and also the extent is sufficient to conduct mine operation with living buffer zone around the leased area.

Further it is submitted that, the mine leases 4.1 to 4.5 to be get the permission by the Director of Mines Safety under Regulation 111(3) of the MMR,1961 for grant of relaxation to work within 7.5 m of the mines boundary, moreover mine lessees are to get the additional leases to enhance the quarry lease extent in addition to that existing extent respectively by the Mines Department as per the new amended rules in the on auction basis as per the G.O. Ms. No. 14, Ind. & Comm. (M.III) Department, Dated: 14.03.2022.

26<sup>th</sup> PAGE  
CORRES.

  
ATTESTOR

Asst., Director Mines and Geology  
O/o. Director of Mines and Geology  
Ibrahimpattam, A.P.

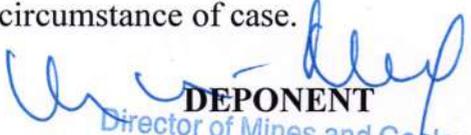
  
DEPONENT  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada.  
Krishna District.

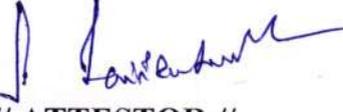
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15. Further it is submitted that the Asst, Asst, Director of Mines and Geology, Palamaner has also interacted with the people near to the lease belongs to respondent 7 to 14 and during enquiry, there is no specific complaints were received from the people.

In the above circumstances, it is humbly prayed to the Hon'ble National Green Tribunal, Chennai may be pleased to dismiss the O.A. 271 of 2022, and issue such other order or orders, as this deems fit and proper in the circumstance of case.

Sworn and signed before me  
on this the                      day of March, 2023  
at Chennai.

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.

  
// ATTESTOR //

**Asst., Director Mines and Geology**  
**O/o. Director of Mines and Geology**  
**Ibrahimpatnam, A.P.**

### VERIFICATION

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 57 Years, Occ: Working as Director of Mines & Geology, Ibrahimpatnam, Government of Andhra Pradesh, do here by verify that the contents of the above paras are true to the best of my personnel knowledge, believed to be true on legal advice and that I have not suppressed ant material of fact.

Verified at    on this the                      day of March, 2023 at Chennai.

**G.P. FOR NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE AT CHENNAI**

  
**DEPONENT**  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada.  
Krishna District.



GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM  
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.5410/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.  
2. ADM&G, Palamaneru File No.1803/TQL/2020, dt:09.06.2021.  
3. This Office Letter No.5410/D13-2/2021, dated.07.09.2021.  
4. ADM&G, Palamaneru Letter No.1803/TQL/2021, dt:17.09.2021.

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ORDER:

Through the reference 1<sup>st</sup> cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 02.06.2030. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 02.06.2030, subject to satisfaction of terms and conditions laid down in APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4<sup>th</sup> cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:07.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.

*W. V. Venkatesh Babu*  
**LESSEE**

*P. Venkatesh Babu*  
**LESSOR**  
Asst. Director of Mines & Geology  
PALAMANER, Chittoor District.

= 2 =

In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.772 Hectares in Sy.No.101/2 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.01.2030, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Encl:(RoE)

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

To  
M/s Sri Venkata Sai Granites,  
Prop: Sri J.Venkatesh Babu,  
D.No.19-154, Ganuga Street,  
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,  
S/o.Krishnan, D.No.2/285,  
Mangai Nagar, Thattiganipalli Village,  
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.  
Copy to the Deputy Director of Mines & Geology, Chittoor.

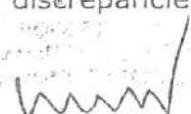
ATTESTED  
*[Signature]*

for DIRECTOR OF MINES & GEOLOGY

**LESSEE**

*P. J. [Signature]*  
LESSOR  
Asst. Director of Mines & Geology  
PALAMANER, Chittoor District.

1. The **Transferee** shall execute the transfer quarry lease deed within **sixty days** from the date of issue of this order.
2. The transferee shall pay compensation for any loss/injure/damage done to the person or to his property as per Rule 12(5)(h)(iv) of APMMC Rules, 1966.
3. The Transferee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) and 28(2) of APMMC Rules, 1966.
4. The Transferee should without delay send to the ADM&G concerned a report of any accident involving death of injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease as per Rule 12(5)(h)(vi) of APMMC Rules, 1966.
5. The Transferee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology as per Rule 12(5)(h)(viii) of APMMC Rules, 1966.
6. In case of non-existence of mineral based industry, the transferee shall establish the mineral based industry within 2 years from the date of execution of transfer lease deed. If the Industry is not established within two (2) years, no further extension of time shall be granted and the lease shall be cancelled, as per Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966.
7. The Transferee should obtain permission of the ADM&G concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government as per Rule 12(5)(h)(ix) of APMMC Rules, 1966.
8. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same as per Rule 12(5)(h)(x) of APMMC Rules, 1966.
9. The transferee should obtain permission for Granite waste sold as road metal as per Rule 12(5)(h)(xvi) of APMMC Rules, 1966.
10. The transferee shall submit the annual accounts every year as per Rule 10(4)(b) and maintain true accounts of the quantity and other particulars under Rule 28 (3) of APMMC Rules, 1966.
11. As per Rule 44 of Granite Conservation and Development Rules 1999, when the ownership of a prospecting license or a granite quarry lease is transferred, the previous owner or his agent shall make over to the new owner or his agent within a period of seven days of the transfer of the ownership, borehole cores preserved if any, all plans, sections, reports, registers and other records maintained in pursuance of the Act, rules or orders made thereunder, and all correspondence relevant thereto relating to the prospecting licence or granite quarry lease; and when the requirements of these rules have been duly complied with, both previous and the new owners or their respective agents shall forthwith send to the State Government or any person authorised in this behalf by that Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred. Hence, it is the duty of the transferee to see that all the relevant documents are shared with him/ her and the transferee shall be held responsible in case of any discrepancies; whatsoever, after the transfer of ownership.

  
**LESSEE**

  
**LESSOR**  
 Asst. Director of Mines & Geology  
 PALAMANER, Chittoor District

12. The Transferee should carryout Quarrying / Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
13. The Transferee should stock the non-saleable granite reject, small granite blocks suitable for possible use in manufacturing of bricks, flooring, wall tiles, etc., and shall not be used as road metal or stone aggregate and such material shall be segregated from the dumps of granite rejects and stored separately for future use as far as possible, whenever such dumps are worked for recovery of stone aggregate or used as quarry backfill as per Rule 22 of Granite Conservation and Development Rules 1999.
14. The Transferee shall submit to the State Government or any person authorised in this behalf by that Government, a copy of the plans and sections maintained under Granite Conservation and Development Rules 1999, as and when required by the Government or such person, as the case may be as per Rule 27 & 28 of Granite Conservation and Development Rules 1999.
15. The Transferee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act 1986, Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
16. The Transferee should submit the notice of intimation of opening quarry / mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of re-opening of a quarry, quarterly and annual returns, certain appointments / resignation / Termination / changes of address and records of bore holes as per Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
17. The transferee should submit within the time specified in respect of such returns, a half yearly return in Form F and an annual return in Form G, as per Rules 41(1) a&b of Granite Conservation and Development Rules 1999.
18. The Transferee should observe all the conditions and statutory provisions under Mines and Minerals (Development and Regulation) Act, 1957, and rules made there under viz., Andhra Pradesh Minor Mineral Concession Rules, 1966, Andhra Pradesh Mineral Dealers Rules, 2000, Mines Act, 1952, Mines and Metalliferous Regulations, 2019 and other State and Central Acts and Rules and instructions which are applicable, and their subsequent amendments, if any.
19. The Transferee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations / Mining Operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
20. The Transferee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum wages Act 1948 and its subsequent amendments, if any.

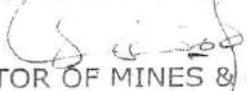
**LESSEE**

*P. Jangopal*  
**LESSOR**  
 Asst. Director of Mines & Geology  
 PALAMANER, Chittoor District.

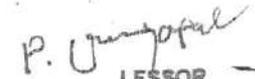
21. The Transferee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
22. The Transferee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary, for smooth conducting of quarrying operations in the area granted.
23. Further, the Transferee should without any condition permit the adjacent and nearby licensed lease holder for the movement of men and material through the area granted in case directed by the ADM&G concerned.
24. The Transferee shall on their own to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the Government to give physical possession of the land in question of the grantee.
25. The Transferee should not work within 45 meters of any railway or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations, 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface Reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY

**LESSEE**

  
**LESSOR**  
Asst. Director of Mines & Geology  
PALAMANER, Chittoor District.

101/2



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER  
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1803/TQL/BG/2020

DATE: 10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy.No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5410/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.  
2. ADM&G, Palamaner Lr.No.1803/TQL/BG/2020,dt:23-10-2021  
3. Lr.dt:09-12-2021 from Transferee Sri K. Siva Prakash.

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**ORDER:**

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 02-06-2030 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3<sup>rd</sup> cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.772 Hectare in Sy. No. 101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., up to **02-06-2030**.

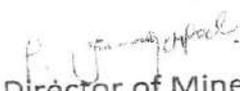
The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.772 Hectare in Sy.No.101/2 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within one year from the date of work order."

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

**NOTE:** *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*

  
Asst. Director of Mines and Geology,  
Palamaner.

To  
Sri K. Siva Prakash,  
S/o Krishnan,  
D.No.2/285,  
Magai Nagar, Thattiganipalli Village,  
Krishangairi-635203.

**Copy submitted to:**

- The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)
- The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.
- The Dy. Director of Mines & Safety, Chennai for favour of kind information.
- The District Collector, Chittoor for favour of kind information.
- The Controller General, IBM, Nagapur for favour of kind information.
- The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

**Copy to:**

- The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.
- The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP). for information.
- The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

GOVERNMENT OF ANDHRA PRADESH  
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo.No.867/M.I(1)/2020-1

Dated:12.08.2020

Sub:-Revisions - Revision Application filed by M/s. Sri Venkata Sai Granites, Chittoor District, against the D.Dis. Proceedings No.1433/D13-2/2018 dt:13.02.2020 of the DM&G, Ibrahimpatnam - Revision Disposed off - Orders - Issued.

- Ref:-
1. From M/s. Sri Venkata Sai Granites, Chittoor District, Revision Application dated:19.02.2020, received on 20.02.2020.
  2. Government Memo.No.867/M.I (1)/2020, Dated:18.06.2020.
  3. From the Assistant Director of Mines & Geology, Palamaner, Letter No.1051/Q2/BG/2007,Dated:22.06.2020.

\*\*\*\*

The DM&G, Ibrahimpatnam has determined the quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.101/2 of Kotamakulampalli Village, Gudupalli Mandal, Chittoor District held by Sri Venkata Sai Granites, Pro: Sri J. Venkatesh Babu vide D.Dis Proceedings No.1433/D13-2/2018, dt:13.02.2020 as the lessee has excavated and transported the excess quantity of Black Granite of 335.868 Cb.M within the area & 1172.280 Cb.M from the outside the area, not erected the boundary pillars, not maintained safety measures, crossed the depth of the quarry height, not left the peripheral buffer 7.5 Mts from the lease boundary and not submitted the statutory returns in Form -F & G.

2. Aggrieved by the above proceedings M/s. Sri Venkata Sai Granites, Chittoor District, has filed a Revision Application on 19.02.2020 under rule 35-A of APMMC Rules,1966 before the Government and requested the Revisional Authority to set aside the proceedings issued by the Assistant Director of Mines & Geology, Chittoor as he has not encroached nor carried out quarrying operations outside the lease area and ready to construct protective works within the stipulated time after getting necessary clearances.

3. The remarks of the DM&G, Ibrahimpatnam has been called for on the grounds of Revision vide Government Memo No.867/M.I(1)/2020, dt:18.06.2020. The ADM&G, Palamaner has submitted his remarks to Government vide his Letter No.1051/Q2/BG/2007 Dated:22.06.2020 stating that:

- i. A quarry lease for Black Granite over an extent of 0.772 Hectares in Sy.No. 101/2 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P. for a period of 20 years in favour of M/s Venkatasai Granites, Prop. Sri J. Venkatesh Babu vide Progs. No. 24862/R5-1/07, Dt.23.01.2010, but the grantee has not executed within the stipulated period. Subsequently, the Director of Mines & Geology, Ibrahimpatnam has granted extension of time for a period of 30 days vide Procg. No. 24862/R5-1/07, Dt.28.04.2010. The same has been executed by the Asst., Director of Mines and Geology, Palamaner vide Proc.No. 1051/Q/07, Dt.03.06.2010 and the lease will be inforce from 03-06-2010 to 02-06-2030.
- ii. The Director of Mines and Geology, Ibrahimpatnam, Vijayawada vide memo No. 25925/Vg/2017, dt. 19-12-2017 has constituted special teams through deploying staff from northern district of the state for taking of inspection of granite quarry leases located in Guntur, Prakasam, Chittoor, Kurnool and Ananthapuram districts from prevention of illegal quarrying and transportation of blocks.
- iii. The special team-VIII have inspected the said quarry leased area on 25-12-2017 and submitted their inspection and survey upon verification of the reports, the surveyor has reported that the lessee is working outside the leased area and within the leased area. The details are as follows:-

::2::

**I. Within the Lease area**

PIT No.	Average Measurements (Excluding over burden)		Quantity in Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1	390	8	3120
2	1870	10	18700
3	733.12	10.85	7954.40
Excluding over burdern		Total	29774.4

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in subject lease is 4466.16 Cbm. As per their office records the petitioner/ Lessee have obtained permits for a quantity of 4091.357 Cbm. There is a stock of 22 Blocks of quantity 38.935 Cbm within the leased area. Hence the total quantity comes to 4130.292 cbm. A variation for a quantity of 335.868 cbm is noticed between Permitted quantity and Yielded quantity. Hence, it is construed that the lessee has transported the mineral without any permit which attracts Rule 26(1) of A.P.M.M.C.Rules, 1966.

**II. Outside the Leased area:-**

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
1(Top Layer)	627	10.30	6458
2(Under pit)	312	4.35	1357.2
Excluding over burden		Total	7815.2

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in the lease is 1172.28 Cbm and there is a stock of 18 Blocks of quantity 35.726 Cbm outside the leased area. Hence, it is construed that the lessee has excavated & transported the mineral unauthorizedly by encroaching outside the leased area which attracts Rule 26(2) of A.P.M.M.C.Rules, 1966.

iv. The inspecting officials have also noticed the following violations:-

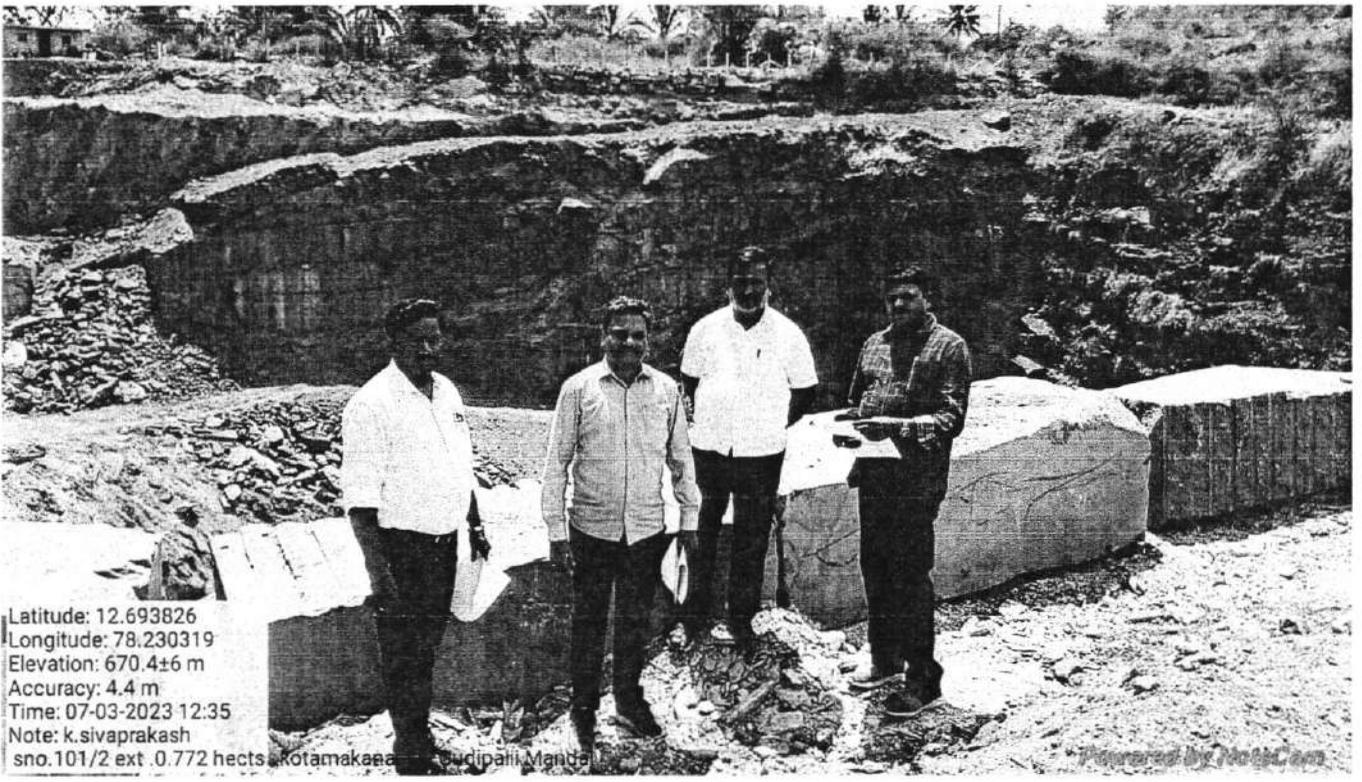
- a) The lessee is operating the quarry without leaving 7.5 Mts peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
- b) Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(v) of APMMC Rules 1966.
- c) Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC-Rules, 1966.
- d) The working pit is more than 6 mts and the lessee is doing quarry operations without forming benches as such workings are in dangerous conditions. Which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.

(Conti..P3)



Latitude: 12.693826  
Longitude: 78.23032  
Elevation: 670.25±8 m  
Accuracy: 6.3 m  
Time: 07-03-2023 12:35  
Note: k.sivaprakash  
sno.101/2 ext.0.772 hecets, kotamakana Palli Gudipalli Mandal

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Latitude: 12.693826  
Longitude: 78.230319  
Elevation: 670.4±6 m  
Accuracy: 4.4 m  
Time: 07-03-2023 12:35  
Note: k.sivaprakash  
sno.101/2 ext.0.772 hecets, Kotamakana Palli Gudipalli Mandal

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**GOVERNMENT OF ANDHRA PRADESH**  
**ABSTRACT**

MINES & MINERALS - AMENDMENTS TO ANDHRA PRADESH MINOR MINERAL  
CONCESSION RULES, 1966 - ORDERS - ISSUED  
=====

**INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT**

G.O.MS.No. 65

Dated: 04-08-2021.

Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, dt:04.09.1967
2. G.O.Ms.No.56, Ind. & Com. (M.II) Dept, dt:30.04.2016
3. G.O.Ms.No.29, Ind. & Com. (M.II) Dept, dt:15.02.2017
4. G.O.Ms.No.51, Ind. & Com. (M.II) Dept, dt:28.03.2018
5. G.O.Ms.No.87, Ind. & Com. (M.II) Dept, dt:01.08.2018
6. G.O.Ms.No.53, Ind. & Com. (M.II) Dept, dt:27.02.2019
7. G.O.Ms.No.90, Ind. & Com. (M.III) Dept, dt:17.12.2020
8. From the DM&G, A.P., Lr.No.4072/P/2021, dated:07.07.2021.
9. From the DM&G, A.P., in single e-file 1450350, dated:02.08.2021

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**ORDER:-**

In the letter 8<sup>th</sup> read above and in the single file 9<sup>th</sup> read above, the DM&G., AP., while giving proper justification, has requested the Government to issue of amendments to the existing rules i.e. Rule 7(A)(v), 9(iii), 9(iv), 12 (2), 12(3), 12(4), 12(5)(a)(i), 12(5)(a)(ii), 12(5)(c) , 12(5)(h)(xi)(i), 12(6) and 14 of the AP Minor Mineral Concession Rules, 1966, in order to facilitate the operationalization of leases for minor minerals and to safeguard the revenues to the State exchequer.

2. Government, after careful examination of the matter, have decided to accept the proposal of the Director of Mines & Geology, A.P., and to issue necessary amendments to the AP Minor Mineral Concession Rules, 1966 as subsequently amended.

3. Accordingly, the following Notification will be published in an Extra-ordinary issue of the Andhra Pradesh Gazette, dated:04.08.2021.

**NOTIFICATION**

In exercise of the powers conferred by sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), as amended from time to time, the Governor of Andhra Pradesh hereby makes the following amendment to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries & Commerce (B.I) Department, 4th September, 1967 as subsequently amended.

**AMENDMENTS**

1. In the said rules,-

- I. In rule 7(A)(v),
- a) after the words, "The Deputy Director concerned shall take decision to grant precise area for the said purpose and communicate such decision to the applicant," the words "**upon receipt of a Premium amount which is equivalent to ten times annual dead rent and shall be remitted to 0853-102-81 Head of Account**" shall be inserted.
  - b) the following proviso shall be added to the existing rule before the existing proviso, namely;-

**"Provided also that Director, upon receipt of proposal from Deputy Director concerned, may grant second extension of time, not exceeding one year, for submission of EC and CFE, if the applicant had sufficient cause for non submission of the said approvals within the specified time with reasons recorded in writing and "**

- II. In rule 9(iii), the words, "on payment of seigniorage fee in advance." shall be substituted with the words "**for quantities on payment of Premium amount which is equivalent to ten times annual dead rent, Seigniorage fee, Contribution towards DMF & MERIT, an additional consideration amount and other applicable taxes and cess as specified in these rules in advance.**

**Provided that, permission for excavation of such quantities exceeding 5,000 CBM shall be granted by Assistant Director of Mines & Geology with prior approval of Director of Mines & Geology.**

**Provided further that the Premium amount shall be remitted to 0853-102-81 Head of Account."**

- III. In rule 9(iv), the words " Sixty " shall be substituted with the words "**ninety**"
- IV. In rule 12(2) the words, " also the minerals specified under items at Sl.No. 1 to 3(a) under Schedule-I to Rule 10 " shall be substituted with the words, "**Building Stone, Rough Stone/Boulders, Manufactured Sand, Road Metal & Ballast and Dimensional Stone used for Kerbs & Cubes "**
- V. In rule 12(3) the words " minor minerals under items at Sl.No. 1 to 3(a) of Schedule-I to Rule 10 " shall be substituted with the words "**Building Stone, Rough Stone/Boulders, Manufactured Sand,**

**Road Metal & Ballast and Dimensional Stone used for Kerbs & Cubes "**

VI. After sub rule(3) of rule 12, the following shall be added namely;-

"12(4): In cases where the quarry lease holders fail to apply for renewal of the lease of the areas within ninety days before the expiry of the lease held by them, as required under sub-rule (2) of Rule 13, fresh application for grant of quarry lease, in respect of those areas, will be entertained thirty days before the expiry of the lease.

**Provided that, the Deputy Director shall grant a renewal upon receipt of a Premium amount which is equivalent to ten times annual dead rent and shall be remitted to 0853-102-81 Head of Account"**

vi. In rule 12(5)(a)(i), the following proviso shall be added namely;-

**"Provided that, the Director shall grant a Lease upon receipt of a Premium amount which is equivalent to ten times annual dead rent and shall be remitted to 0853-102-81 Head of Account."**

vii. In rule 12(5)(a)(ii), after the words, "Seigniorage fee", the following shall be added namely;- **" Premium amount which is equivalent to ten times annual dead rent, Contribution towards DMF & MERIT and an additional consideration amount and other applicable taxes and cess as specified in these rules in advance.**

**Provided further that the Premium amount shall be remitted to 0853-102-81 Head of Account."**

viii. In rule 12(5)(c),

a) after the words, "On receipt of an application for the grant of a Q.L., the Director shall take decision to grant precise area for the said purpose and communicate such decision" the words, **"upon receipt of a Premium amount which is equivalent to ten times annual dead rent and shall be remitted to 0853-102-81 Head of Account,"** shall be inserted.

b) The following proviso shall be added to the existing rule before the existing proviso namely:-

**"Provided also that Director may grant second extension of time, not exceeding one year, for submission of EC and CFE, if the applicant had sufficient cause for non submission of the**

**said approvals within the specified time with reasons recorded in writing and."**

- ix. In rule 12(5)(c)(iii), the following proviso shall be added namely;-  
**"Provided also that the Director shall appropriate the Security Deposit based on the shortfall of production in the respective year i.e., a sum equivalent to Seigniorage fee + DMF + MERIT + Additional Consideration amount + other applicable taxes and cess (X) shortfall in production for the respective year (i.e., minimum production requirements as specified in Schedule IV (minus) actual annual production)**

**Provided however that if shortfall of production occurred for reasons beyond the control of the Leaseholder, then the Security Deposit shall not be appropriated for such shortfall."**

- x. In rule 12(5)(h)(xi)(i), the following proviso shall be added namely;- **" Provided also that the Director shall grant a upon receipt of a Premium amount which is equivalent to ten times annual dead rent and shall be remitted to 0853-102-81 Head of Account."**

- xi. In rule 12(6), the following proviso shall be added namely;-

**"Provided also that these areas may be reserved by the Government in favour of M/s Andhra Pradesh Mineral Development Corporation Limited in the interest of mineral conservation."**

- xii. In rule 14, after the words, "a sum equivalent to", the following shall be substituted;

**"five times annual dead rent.**

**Provided also that the existing leaseholders shall deposit a differential sum which is equivalent to five times annual dead rent minus security deposit already furnished, within three (3) months from the date of notification of these Rules.**

**Failing which, action shall be initiated against the defaulters under these rules by giving the defaulters a reasonable opportunity.**

**Provided also that in case an applicant or a leaseholder expires, the successor(s) of the deceased person shall be considered as the applicant or the leaseholder respectively. In such cases, the Security Deposit already paid shall also be considered in the name of the successor(s) of the deceased person."**

xiii. In the Andhra Pradesh Minor Mineral Concession Rules 1966, wherever the words "31 minerals mentioned at Sl.No.18 to 48 in Schedule-I of rule 10"

occur, the words "**31 minerals declared as minor minerals vide GSR No.423 (E), dt:10.02.2015 issued by Ministry of Mines, Govt. of India, New Delhi**" shall be substituted.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 100 copies of the same to the Government in Industries & Commerce (M.III) Department and 50 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada).

The Director of Mines & Geology, Andhra Pradesh, Ibrahimpatnam.

The Chief Executive Officer, MERIC, Vijayawada.

All the Joint Director /Deputy Director / Asst. Director of Mines & Geology through the Director of Mines & Geology, Ibrahimpatnam.

Copy to:

The Secretary to Govt, Ministry of Mines, Govt. of India, Shastry Bhawan, New Delhi.

The Law Department.

The Finance Department.

The P.S to Minister for Mines & Geology.

The PS to Prl. Secretary to Govt., (Mines).

SF/SC(C.No.1450350).

//FORWARDED:: BY ORDER//

SECTION OFFICER

RPAD

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM

Letter No.5409/D13-2/2021

Date:28-08-2021

From  
V.G.Venkata Reddy,  
Director of Mines & Geology,  
5<sup>th</sup> Floor, B-Block,  
Sri Anjaneya Towers, Ibrahimpatnam,  
Vijayawada, Krishna District.

To  
M/s Mani Mala International,  
Prop: Sri K.Siva Prakash,  
S/o.Krishnan,  
D.No.2/285, Mangai Nagar,  
Thattiganipalli Village,  
Krishnagiri - 635 203,  
Krishnagiri District.  
Mobile No.97899 41111.

Sir,

Sub: Mines & Quarries - Department of Mines & Geology - Quarry Lease for Black Granite an extent of 2.081 Hectares in Sy.No.101/3 (0.584 Hectares) and Sy.No.89/P(1.497 Hectares) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Application filed by M/s Mani Mala International, Prop: Sri K.Siva Prakash - Remittance of Premium amount of Rs.27,05,300/- for issue of Notice (LoI) - Requested - Regarding.

Ref: 1. Quarry Lease application dated.10.01.2020.  
2. ADMG, Palamaneru File No.184/Q1/2020, dated.01.06.2021.  
3. G.O.Ms.No.65, Industries & Commerce (M.III) Dept, dt:04.08.2021.

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I invite your attention to the subject and references cited and inform that, through the reference 1<sup>st</sup> cited, an application for grant of Quarry Lease for Black Granite and the area as mentioned in the subject cited in the name of M/s Mani Mala International, Prop: Sri K.Siva Prakash received by the ADM&G, Palamaneru on 10.01.2020.

Through the reference 2<sup>nd</sup> cited above, the ADM&G, Palamaneru has submitted proposals duly recommending for grant of Quarry lease for an extent of 2.081 Hectares as against the applied an extent of 2.337 Hectares in the subject area for Black Granite.

In the reference 3<sup>rd</sup> cited above, the Government has issued amendments to Rule 7, 9, 12 & 14 of APMMC Rules, 1966 stating that upon receipt of a Premium amount which is equivalent to ten times of Annual Dead Rent, the Director or Deputy Director, as the case may be, shall take decision to grant precise area for the said purpose.

In this connection, it is to inform that, on scrutiny of the proposals of the ADMG, Palamaneru, it is concluded that in order to consider for issue of Notice (LOI) requesting to submit Approved Mining Plan (AMP), EC & CFE of the precise area (LoI) to be granted for Quarry lease for an extent of 2.081 Hectares after receipt of Premium Amount payable as per amended APMMC Rules, 1966.

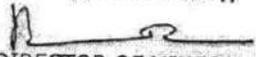
Therefore, the applicant M/s Mani Mala International, Prop: Sri K.Siva Prakash is requested to remit the Premium amount of Rs.27,05,300/- (Rupees Twenty Seven Lakhs Five Thousand Three Hundred only) to the Head of Account of 0853-102-81 with DDO Code No.1109 130 7001 (ADM&G, Palamaneru) within (15) days from the date of receipt of this letter and submit the original challan copy to the ADM&G, Palamaneru / by login in single desktop portal through payment of premium amount provision in the case of application filed through single desktop as the case may be, so as to take further necessary action on your application.

Yours faithfully  
Sd/-V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

Copy to the ADMG, Palamaneru with a request to collect the copy of Original Challans of remittance of Premium Amount and submit the compliance to the O/o.DM&G, Ibrahimpatnam within (15) days of receipt of such challan.

Copy to the Deputy Director of Mines & Geology, Chittoor for favour of information.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY

MEMORANDUM OF WRIT PETITION  
(SPECIAL ORIGINAL JURISDICTION)  
(UNDER ART. 226 OF THE CONSTITUTION OF INDIA)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH::  
AT AMARAVATHI

W.P. No. 15970 OF 2022

Between:

M/s Mani Mala International  
Rep. by it's Proprietor. K Siva Prakash,  
S/o Krishnan, aged about 50 years,  
R/o D.No.2/285, Mangai Nagar,  
Thattiganipalli Village, Krishnagiri District, Tamilnadu- 635203  
...Petitioner

AND

1. The State of Andhra Pradesh,  
Rep. by its Principal Secretary  
Mines and Geology Department,  
Secretariat, Velagapudi, Amaravathi  
Guntur District.
2. The Director of Mines and Geology, 5th Floor,  
Block-B, Sri Anjaneya Towers, Ibrahimpatnam,  
Vijayawada, Krishna District.
3. The Assistant Director Mines and Geology,  
Palamaner, Chittoor District.
4. The Tahsildar  
Gudupalle, Gudupalle Mandal,  
Chittoor District.

...Respondents

**AFFIDAVIT**

I, M/s Mani Mala International, Rep. by it's Proprietor. K Siva Prakash, S/o Krishnan, aged about 50 years, R/o D.No.2/285, Mangai Nagar, Thattiganipalli Village, Krishnagiri District, Tamilnadu- 635203, now having temporary come down to Amaravati, hereby solemnly affirm and sincerely state on oath as follows:

1. I am the petitioner herein and as such I am well acquainted with the facts of the case.
2. The petitioner submits that the government of Andhra Pradesh in order to encourage unemployed for getting self-employment has announced the scheme for Mining of quarry lease for granite and other minor minerals. The petitioner further submit that he has applied quarry lease application dated 23.12.2019 through Mee-seva for grant of quarry lease of Black granite over an extent of admeasuring 2.337 hectares in Sy.No.101/3 & 89 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District for grant of quarry lease for black granite, duly following all the formalities as per the rules by paying an amount of Rs.75,000/- towards security deposit vide Challan.No.31273043772019 dated 22.12.2019 and also an amount of Rs.12500/- towards application fee vide challan No.31273055832019 dated 22.12.2019, the copy of which is filed as **Material Paper P1**.
3. The petitioner further submits that the 3rd respondent has forwarded the application of the petitioner to the 4th respondent directing to submit detailed report vide proceedings dated 10.01.2020. The petitioner further submits that the 4th respondent has submitted detailed report after personally visiting the applied area 05.05.2018 duly recommending for issue of quarerr lease in sy.No.101/3 & 89/part to an extent of 2.300 hectares of Kotamakanapalle Revenue village vide proceedings Roc:A /42/2020 dated 06.05.2020, the copy of which is filed as **Material Paper-2**.
4. The petitioner further submit that, the 3rd respondent in pursuance of the NOC granted by the 4th respondent recommending for grant of quarry lease for black granite over an extent of 2.337 hectares of Kotamakanapalle reveune village, Gudupalli Mandal, Chittoor District as recommended vide File No.184/Q1/BG/2020 dated 01.06.2021. The petitioner further submits that the 2nd respondent though under obligation to process the application for grant of LOI has kept the file under cold storage inspite of petitioner moving from pillar to post but the 2nd respondent has processed servral application which are made in the year 2022 of the quarry lease application holder were having high infulence ignoreing tthe petitioner claim which

amounts to violation of Fundamental right granted under Article 14, 19(1)(g), and 21 of Constitution of India.

5. The petitioner further submits that, the 2nd respondent which is processing of the application of the petitioner by issuing letter of intent has issued letter No.5409/D13-2/2021 dt.28.08.2021 directing the petitioner to remit premium amount of Rs.27,05,300/- (Twenty Seven Lakhs Five thousand and Three hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru), which is equal to ten times of dead rent as per amended rule 7(A)(V) of the G.O.Ms.No.65 Industries & commerce (mines-III) Department dated 4.8.2021 the copy of which is filed as **Material Paper-P3**

6. The petitioner further submits that the amended G.O.Ms.No. 65 Industries & commerce (mines-III) Department dated 4.8.2021, it is not applicable to the petitioner since the quarry lease application was made on 23.12.2019 and the petitioner is governed by the old rules as such petitioner can not be compelled to remit 10 times of dead rent. The petitioner further submits that as per the old rules the 2nd respondent is under obligation to issue LOI so that the petitioner is in a possession to submit application as per procedure after grant of LOI the applicant has to submit mining plan as per norms and procedure laid down by the respondent authorities. The petitioner further submit that after grant of mining plan, the applicant has to obtain Environmental Clearance Certificate either from the State Government or from the Central Government based on the extent mentioned in the quarry lease application.

8. The petitioner further submit that thereafter, the applicant has to submit consent for establishment (CFE) from the concerned authority duly following due procedure from the State Pollution Control Board and further after furnishing of all above mentioned permissions, the 2<sup>nd</sup> respondent will

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grant mining lease and thereafter only dead rent, security deposits have to be deposited.

9. The petitioner further submit that even before completion of all above mentioned procedure, the 2<sup>nd</sup> respondent is directed to remit the premium amount of Rs.27,05,300/- (Twenty Seven Lakhs Five thousand and Three hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru)by login in single desktop portal through payment of premium amount provisions as per the Letter No. No.5409/D13-2/2021 dt.28.08.2021.

10. The petitioner further submit that the action of the 2<sup>nd</sup> respondent in directing the petitioner to remit the premium amount of Rs.27,05,300/- (Twenty Seven Lakhs Five thousand and Three hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru) within (15) days from the date of receipt of the letter, even before the submission of Mining Plan, Environmental clearance, Consent for Establishment (CFE) grant of mining lease is highly illegal, arbitrary, violative of Articles 14, 19(1) (g) and 21 of the Constitution of India for the following among other:

GROUNDS

- a. As the time of issuance of letter of Intent (LOI), the respondents cannot insist for payment of premium amount.
- b. Only after completion of submitting Mining Plan, Environmental Clearance Certificate ,consent for establishment ,submission of State Pollution Control Board Certificate ,the question of payment of premium amount will arise but not at the time of issuing LOI.

- 11 —
- c. The state government cannot make the unemployees to commit suicide by asking them to deposit premium amount, even before submitting all other formalities.
- d. The respondents cannot apply the G.O.M.s.No.65 Industries & Commerce (Mines-III) Department dated 4.8.2021 for the applications which were already filed and processed as per the old rules, as any amendment is prospective only.
- e. In the similar circumstances this Hon'ble Court already granted interim order WP.No.20449 dated 17.09.2021, the copy of which is filed as **Material Paper P4**.
- f. The government being welfare state cannot impose the conditions which cannot be implemented by the innocent un-employed youths.
- g. Directing to the petitioner to deposit of 10times, even though, there are several procedure to be completed before grant of quarry lease to the concerned person.
- h. The Petitions applied for mining lease is of small extent.
- i. The other grounds urged at the time of hearing.
11. The petitioner submits that he has no other alternative, efficacious remedy except to approach this Hon'ble Court under Article 226 of the Constitution of India.
12. The petitioner submit that he has not filed any writ, suit, or proceedings before any Court seeking similar relief as sought for in the present writ petition.

It is therefore prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2<sup>nd</sup> respondent in demanding the petitioner to remit the premium amount of Rs.27,05,300/- ( Twenty

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Seven Lakhs Five thousand and Three hundred only) vide Proceedings Letter No.5409/D13-2/2021, dt.28.08.2021, which is equivalent to 10 times of annual dead rent as per the G.O.Ms.No.65 Industries & Commerce (Mines-III) Department, dt.4.8.2021 even before grant of mining lease over an extent of admeasuring 2.081 hectares against applied 2.337 hectares in Sy.No.101/3 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District, is highly illegal, arbitrary, violation of Articles 14, 19 (1) (g) and 21 of the Constitution of India and consequently direct the 2<sup>nd</sup> respondent to issue Letter of Intent (LOI) to the petitioner for an extent of admeasuring 2.081 hectares against applied 2.337 hectares in Sy.No.101/3 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

It is further prayed that this Hon'ble Court may be pleased to direct the 2<sup>nd</sup> respondent to issue Letter of Intent (LOI) to the petitioner for an extent of admeasuring 2.081 hectares against applied 2.337 hectares in Sy.No.101/3 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District, duly suspending the Letter No. 5409/D13-2/2021, dt.28.08.2021 of the 2<sup>nd</sup> respondent pending disposal of the writ petition, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me on  
this the 30th day of April, 2022 at  
Amaravathi.

Deponent

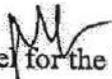
- Advocate :: Amaravathi

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## VERIFICATION

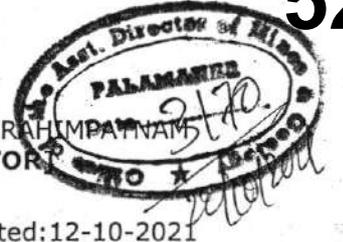
I, M/s Mani Mala International, Rep.by it's Proprietor. K Siva Prakash, S/o Krishnan, aged about 50 years, R/o D.No.2/285, Mangai Nagar, Thattiganipalli Village, Krishnagiri Disrtict, Tamilnadu- 635203, being the petitioner acquainted with the facts do hereby verify and state that the contents of the above Para Nos. 1 to 12 of the Affidavit are true and correct to the best of my knowledge.

Hence verified at Amaravathi on this 30th day of April, 2022.

  
Counsel for the Petitioner

Deponent

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY: IBRAHIMPATNAM  
 [PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]



Proceedings No.5411/D13-2/2021

Dated:12-10-2021

Sub: Mines & Quarries - Transfer of Quarry Lease for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu to Sri K.Siva Prakash - Orders - Issued.

- Ref: 1. Transfer of Quarry Lease application dated:20.07.2020 filed by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu.  
 2. ADM&G, Palamaneru File No.1802/TQL/2020, dt:09.06.2021.  
 3. This Office Letter No.5411/D13-2/2021, dated.21.09.2021.  
 4. ADM&G, Palamaneru Letter No.1802/TQL/2021, dt:01.10.2021.

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ORDER:

Through the reference 1<sup>st</sup> cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has filed an application for transfer of quarry lease held by them for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028. The said application was received by the Asst. Director of Mines & Geology, Palamaneru on 20.07.2020.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru has submitted proposals duly recommending for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Proprietor: Sri J. Venkatesh Babu to Sri K.Siva Prakash in the subject area for the unexpired period up to 27.04.2028, subject to satisfaction of terms and conditions laid down in APMCM Rules, 1966.

Through the reference 3<sup>rd</sup> cited, M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu is requested to pay three (3) times of Dead Rent per Hectare as Charges for transfer and the charges shall be remitted in Head of Account No.0853-102-81 keeping in view of G.O.Ms.No.58, dt:08.03.2019 and submit originals before the Assistant Director of Mines & Geology, Palamaneru within 30 (thirty days) from the date of receipt of this letter.

Through the reference 4<sup>th</sup> cited, the Asst. Director of Mines & Geology, Palamaneru has submitted further report in response to this office letter dt:21.09.2021 and reported that the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu has paid equivalent to three (3) times Dead Rent per Hectare and submitted the original challan to his office and requested to consider the transfer of quarry lease in favour of Sri K.Siva Prakash in the subject area.

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In view of the above circumstances stated above and in exercise of the powers conferred under Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966, the permission is hereby accorded for transfer of quarry lease held by M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu for Black Granite an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District transferred in favour of Sri K.Siva Prakash for the un-expired portion of the lease period up to 27.04.2028, subject to satisfaction of APMMC Rules, 1966, other terms and conditions mentioned in the Appendix and subsequent Government orders and executive instructions issued there on from time to time. Further, the Assistant Director of Mines & Geology, Palamaneru to take further necessary action as per rules in force.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

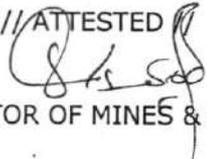
Encl:(RoE)

To  
M/s Sri Venkata Sai Granites,  
Prop: Sri J.Venkatesh Babu,  
D.No.19-154, Ganuga Street,  
Kuppam, Chittoor District - 517 425 ----- [BY RPAD]

Sri K.Siva Prakash,  
S/o.Krishnan, D.No.2/285,  
Mangai Nagar, Thattiganipalli Village,  
Krishnagiri - 635 203, Tamilnadu State ----- [BY RPAD]

Copy to the Assistant Director of Mines and Geology, Palamaneru.  
Copy to the Deputy Director of Mines & Geology, Chittoor.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY

APPENDIX TO PROCEEDINGS NO.5411/D13-2/2021, DATED:12-10-2021

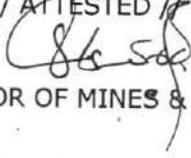
1. The **Transferee** shall execute the transfer quarry lease deed within **sixty days** from the date of issue of this order.
2. The transferee shall pay compensation for any loss/injure/damage done to the person or to his property as per Rule 12(5)(h)(iv) of APMMC Rules, 1966
3. The Transferee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) and 28(2) of APMMC Rules, 1966.
4. The Transferee should without delay send to the ADM&G concerned a report of any accident involving death of injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease as per Rule 12(5)(h)(vi) of APMMC Rules, 1966.
5. The Transferee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology as per Rule 12(5)(h)(viii) of APMMC Rules, 1966.
6. In case of non-existence of mineral based industry, the transferee shall establish the mineral based industry within 2 years from the date of execution of transfer lease deed. If the Industry is not established within two (2) years, no further extension of time shall be granted and the lease shall be cancelled, as per Rule 12(5)(h)(viii)(a) of APMMC Rules, 1966.
7. The Transferee should obtain permission of the ADM&G concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government as per Rule 12(5)(h)(ix) of APMMC Rules, 1966.
8. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same as per Rule 12(5)(h)(x) of APMMC Rules, 1966.
9. The transferee should obtain permission for Granite waste sold as road metal as per Rule 12(5)(h)(xvi) of APMMC Rules, 1966.
10. The transferee shall submit the annual accounts every year as per Rule 10(4)(b) and maintain true accounts of the quantity and other particulars under Rule 28 (3) of APMMC Rules, 1966.
11. As per Rule 44 of Granite Conservation and Development Rules 1999, when the ownership of a prospecting license or a granite quarry lease is transferred, the previous owner or his agent shall make over to the new owner or his agent within a period of seven days of the transfer of the ownership, borehole cores preserved if any, all plans, sections, reports, registers and other records maintained in pursuance of the Act, rules or orders made thereunder, and all correspondence relevant thereto relating to the prospecting licence or granite quarry lease; and when the requirements of these rules have been duly complied with, both previous and the new owners or their respective agents shall forthwith send to the State Government or any person authorised in this behalf by that Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred. Hence, it is the duty of the transferee to see that all the relevant documents are shared with him/ her and the transferee shall be held responsible in case of any discrepancies, whatsoever, after the transfer of ownership.

12. The Transferee should carryout Quarrying / Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
13. The Transferee should stock the non-saleable granite reject, small granite blocks suitable for possible use in manufacturing of bricks, flooring, wall tiles, etc., and shall not be used as road metal or stone aggregate and such material shall be segregated from the dumps of granite rejects and stored separately for future use as far as possible, whenever such dumps are worked for recovery of stone aggregate or used as quarry backfill as per Rule 22 of Granite Conservation and Development Rules 1999.
14. The Transferee shall submit to the State Government or any person authorised in this behalf by that Government, a copy of the plans and sections maintained under Granite Conservation and Development Rules 1999, as and when required by the Government or such person, as the case may be as per Rule 27 & 28 of Granite Conservation and Development Rules 1999.
15. The Transferee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act 1986, Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
16. The Transferee should submit the notice of intimation of opening quarry / mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of re-opening of a quarry, quarterly and annual returns, certain appointments / resignation / Termination / changes of address and records of bore holes as per Granite Conservation and Development Rules 1999 and their subsequent amendments, if any.
17. The transferee should submit within the time specified in respect of such returns, a half yearly return in Form F and an annual return in Form G, as per Rules 41(1) a&b of Granite Conservation and Development Rules 1999.
18. The Transferee should observe all the conditions and statutory provisions under Mines and Minerals (Development and Regulation) Act, 1957, and rules made there under viz., Andhra Pradesh Minor Mineral Concession Rules, 1966, Andhra Pradesh Mineral Dealers Rules, 2000, Mines Act, 1952, Mines and Metalliferous Regulations, 2019 and other State and Central Acts and Rules and instructions which are applicable, and their subsequent amendments, if any.
19. The Transferee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations / Mining Operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
20. The Transferee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum wages Act 1948 and its subsequent amendments, if any.

21. The Transferee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
22. The Transferee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary, for smooth conducting of quarrying operations in the area granted.
23. Further, the Transferee should without any condition permit the adjacent and nearby licensed lease holder for the movement of men and material through the area granted in case directed by the ADM&G concerned.
24. The Transferee shall on their own to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the Government to give physical possession of the land in question of the grantee.
25. The Transferee should not work within 45 meters of any railway or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations, 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface Reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins.
26. The transferee shall pay the remaining installments which is payable by the transferor i.e. M/s Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu granted by the Government vide Memo No.5006/M.I(1)/2020, dt.24.02.2021.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER  
(Present: Sri P. Venugopal, M.Sc., Assistant Director)

PROCEEDINGS NO: 1802/TQL/BG/2020

DATE:10-12-2021

Sub: Mines and Quarries – Minor Minerals – Transfer of Quarry Lease in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy.No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for the un-expired portion of the lease period i.e., up to **27-04-2028** from M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu–Transfer of Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1. Proc.No. 5411/D13-2/2021,dt: 12-10-2021 of the Director of Mines and Geology, Ibrahimpatnam.  
2. ADM&G, Palamaner Lr.No.1802/TQL/BG/2020,dt:23-10-2021  
3. Lr.dt:09-12-2021 from transferee Sri K. Siva Prakash.

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**ORDER:**

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Ibrahimpatnam, has accorded permission for Transfer of Quarry Lease held by M/s Sri Venkata Sai Granites, Prop: Sri J. Venkatesh Babu for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) Chittoor District for the un-expired portion of the lease period i.e., up to 27-04-2028 in favour of Sri K. Siva Prakash under Rule 12(5)(h)(viii)(a) subject to satisfaction of APMMC Rules 1966, other terms and conditions mentioned in the appendix and subsequent Government orders and executive instructions issued thereon from time to time.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Palamaner has requested the Transferee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before **10-12-2021**.

Further, the Transferee through the reference 3<sup>rd</sup> cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated period.

In this connection, the Transfer of Quarry Lease Deed is executed today i.e. **10-12-2021** in favour of Sri K. Siva Prakash for Black Granite over an extent of 0.405 Hectare in Sy. No. 103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for the un-expired portion of the lease period i.e., upto **27-04-2028**.

The Transferee Sri K. Siva Prakash is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.405 Hectare in Sy.No.103 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District as per APMMC Rules 1966 and the rules to be amended from time to time. The transferee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner.

The lessee should submit the Half yearly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The transferee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further the transferee is hereby directed to submit the "order for change of name as regards the Approved Mining Plan, Environmental Clearance & Consent for Operation within a year from the date of work order."

Further, the transferee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The transferee should abide all the terms and conditions as per the Annexure appended to the Grant order scrupulously.

**NOTE:** *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*

*P. Jeyapal*  
Asst. Director of Mines and Geology,  
Palamaner.

To  
Sri K. Siva Prakash,  
S/o Krishnan,  
D.No.2/285,  
Magai Nagar, Thattiganipalli Village,  
Krishangairi-635203.

**Copy submitted to:**

The Director of Mines & Geology, Ibrahimpatnam along with Transfer Quarry Lease deed for favour of kind information. (02 sets)

The Dy. Director of Mines & Geology, Chittoor along with Transfer Quarry Lease deed for favour of kind information.

The Dy. Director of Mines & Safety, Chennai for favour of kind information.

The District Collector, Chittoor for favour of kind information.

The Controller General, IBM, Nagapur for favour of kind information.

The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of kind information.

**Copy to:**

The Deputy Inspector General, Registrations & Stamps, Chittoor for information and necessary action.

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Dist.(AP) for information.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.



GOVERNMENT OF ANDHRA PRADESH  
INDUSTRIES & COMMERCE (MINES.I) DEPARTMENT

Memo. No.5855/M.I(1)/2019-2

Dated:23.06.2020.

Sub:- Revisions – Revision Application filed by M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District against the Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 of the ADM&G, Palamaneru – Revision Disposed off - Orders - Issued.

Ref:-1.From M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, Chittoor District, Revision Application dated:27.11.2019, received on 02.12.2019.

2.Government Memo.No.5855/M.I (1)/2019,Dated:31.12.2019.

3.From the Director of Mines & Geology, Ibrahimpatanam, Letter No.7646/D13-1/2019, Dated:03.02.2020.

\*\*\*\*

The Assistant Director of Mines & Geology, Palamaneru has issued Demand Notice No.1117/Q2/BG/2007, dt:23.11.2019 to Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites and directed him to pay an amount of Rs.2,74,46,961/- towards NSF alongwith Market Value, Double the Market Value & Penalty as the lessee has illegally excavated and transported the quantity of 785.241, Cb.M of Black Granite within the leased area and quantity of 683.124 Cb.M of Black Granite from outside the leased area.

2. Aggrieved by the above Demand Notice, Sri J.Venkatesh Babu, Prop of M/s. Sri Venkata Sai Granites, Chittoor District has filed a Revision Application on 02.12.2019 under Rule 35-A before the Government and requested the Revisional Authority to consider his revision application and squash the demand notice issued by the ADM&G, Palamaner or waive off the penalty imposed on his quarry for no mistake and issue necessary orders to restore his quarrying operations to obtain transit passes without any hindrances till his quarry lease is in force.

3. The Remarks of the Director of Mines & Geology, Ibrahimpatanam has been called for on the grounds of Revision vide Government Memo No.5855/M.I(1)/2019, dt:31.12.2019. The DM&G, Ibrahimpatanam has submitted his remarks to Government vide Letter No.7646/D13-1/2019, dt:03.02.2020 stating that:

- i. The ADM&G, Palamaneru submitted his remarks stating that the quarry lease for Black Granite over an extent of 0.405 Hectares in Sy.No.103 of Kotamakanapalli (Vg), Gudupalli (M), Chittoor District has been granted by the Director of Mines & Geology, A.P., for a period of 20 years in favour of M/s Venkata Sai Granites, Prop. Sri.J. Venkatesh Babu vide Proceedings No.28937/R5-1/07, Dt.28.02.2008 and executed by grantee before the Assistant Director of Mines and Geology, Palamaner vide Proceedings No.1117/Q/07, Dt.28.04.2008 and the lease will be in force from 28-04-2004 to 27-04-2028.
- ii. Further, the ADM&G, Palamaneru reported that the Quarry Lease area was inspected in Randomization on 30-10-2019 and came to know that there is an encroachment in the lease area.
- iii. The Technical Staff of the Assistant Director of Mines & Geology, Palamaner have Surveyed and inspected the quarry leased area on 01-11-2019 and submitted report. Based on the report submitted by the Technical staff, the Assistant Director of Mines & Geology, Palamaner has issued Show Cause Notice vide No.1117/Q2/BG/2007, dt.13-11-2019 as the surveyor verified the lease boundaries with executed lease sketch and found workings falls within the leased area and encroached towards northern side to the leased area. Accordingly, the surveyor has taken pit measurements in presence of the representative of the lease holder excluding over burden. The details of the pit measurements are as follows:

(P.T.O)

::2::

**a) Within the Leased area:**

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
	984.87	9.3	9159.291

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 1373.893 Cb.M. As per ADM&G, Palamaneru records, the petitioner have obtained permits for a quantity of 1840.282 Cb.M since inception of the Quarry Lease. Further, earlier issued demand notice for the missing blocks covered a quantity of 163.775 Cb.M for which the lessee have paid normal Seigniorage fee as per the Revision orders. There is a stock of 68 blocks covered a quantity of 155.077 Cb.M within the leased area. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for a quantity of 785.241 Cb.M between permitted quantity and Yielded quantity. Hence, it is construed that the revision petitioner misused the transit forms for the quantity of 785.241 Cb.M. excavated and transported the mineral more than the approved mining plan quantity which attracts Rule 26(1) of A.P.M.M.C. Rules, 1966.

**b) Outside the Leased area:-**

PIT No.	Average Measurements (Excluding over burden)		Quantity In Cbm
	Area in sq.mt	Average Depth of the net Rock excavation (In Mts)	
	754	6.04	4554.16

On calculation with percentage of recovery mentioned in Approved Mining Plan i.e., 15%, the yield of useful Granite in his lease is 683.124 Cb.M. Hence, it is construed that the lessee excavated & transported the mineral unauthorizedly by encroaching Northern side to the leased area which attracts Rule 26(2) of A.P.M.M.C. Rules, 1966.

- iv. The inspecting officials have also noticed the following violations:-
- The revision petitioner is operating the quarry without leaving 7.5 Mts. peripheral buffer from the lease boundary which is breach to regulations 111 of Metalliferrous Mines Regulations 1961.
  - Boundary pillars erected around the leased area but not tallied with the executed sketch which is violation of Rule 12(5)(h)(V) of APMMC Rules, 1966.
  - Not maintaining the safety measures duly observing the relevant stipulations made under Metalliferrous Mines Regulations, 1961 which is violation of condition 21 (b) of covenant 8 of Form-G lease deed executed under Rule 8 of APMMC Rules, 1966.
  - The working pit is more than 6 mts. and the lessee is doing quarry operations without forming benches as such their workings are dangerous condition, which is breach to Regulation 106(3) Metalliferrous Mines Regulations 1961.
- v. Further, the Assistant Director of Mines & Geology, Palamaner requested the petitioner to show cause within 15 days from the date of receipt of the notice as to why action should not be initiated against him for recovering the Normal Seigniorage Fee along with penalty for the misused quantity of 785.241 Cb.M. within the leased area and 683.124 Cb.M of Black Granite outside the leased area transported in contravention of A.P.M.M.C. Rules, 1966 failing which necessary action will be initiated as per Rule 26(1)&(2) of A.P.M.M.C. Rules, 1966.

(Conti...P3)

::3::

- vi. In response to Show Cause Notice No.1117/Q2/BG/2007, dt.23-11-2019, the petitioner/lessee has submitted his explanation to each breach wise and stated that, the actual dispatch quantity is 1840.282 Cb.M. & 163.775 Cb.M. and he has paid normal Seigniorage fee as per Revision orders for missing of transit forms and there is a stock of 68 blocks covered a quantity 155.077 Cb.M. Hence, the total quantity comes to 2159.134 Cb.M. There is a variation for the quantity of 785.241 Cb.M, hence not misused the transit forms for the quantity of 785.241 Cb.M.
- vii. Further, the inspection whatever conducted on 01-11-2019 and taken pit measurements after affirming the boundaries around the leased area in presence of the petitioner and arrived pit volume as 9159.291 Cb.M within the leased area and 4554.16 Cb.M outside the leased area have been extracted after considering the recovery factor as per approved mining plan is 15%, the yield of useful granite in his lease is 1373.893 Cb.M within the leased area. After considering the permitted quantity of 1840.282 Cb.M, Missing Blocks quantity of 163.775 Cb.M and Stock of 68 blocks covered a quantity of 155.077 Cb.M, it is noticed that 785.241 Cb.M of quantity excess to the yielded quantity. Hence, it construed that the petitioner/lessee have misused transit forms for the quantity of 785.241 Cb.M of Black Granite.
- viii. Regarding the excavations falls outside the leased area, the petitioner has stated that he has erected the boundary pillars based on the chain system survey and in the places shown by the Surveyor and maintaining the same till to date and the petitioner is operating the quarry operations within the leased area. Further, the survey done using GPS Machines are not accurate. Further, stated that the quarrying activities within from the leased boundaries marked by the surveyors (based on GPS & Chain system) at the time of Survey & Demarcation. Hence, the petitioner has stated that he has not encroached and not carried their quarry operations outside the leased area. The averments stated by the petitioner should not be considered as the Technical Staff conducted survey with DGPS instrument (which are 20 cm variation) based on the linear measurements mentioned in the executed lease deed sketch. After affirming the lease boundaries around the leased area and done the quarrying operations outside the leased area and within the leased area. Further, it is informed that the lease boundaries fixed based on the measurements mentioned in the executed lease deed sketch with reference to the permanent Revenue Stones only. Hence, it is no matter conducted the survey either with GPS or Chain Survey.
- ix. With regard to the other breaches, the petitioner is simply given explanation, but neither implemented nor rectified the breaches in the quarry. As per rule 5 of APMMC Rules, 1966 workings should be confined to only within the leased area and not beyond the leased area as per granted and executed sketch. But, the petitioner has not done so for. Hence, the petitioner's explanation dt.15-03-2018 is not deserved for consideration. As per the average category percentage arrived for issuance of dispatch permits, the category of the Granite blocks for the said volumes are as below.

Within the leased area				Outside the leased area			
Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size in Cbm	Total in Cbm	Super Gangsaw Size in Cbm	Mini Gangsaw Size in Cbm	Cutter Size in Cbm	Total in Cbm
181.021	141.317	462.903	785.241	157.480	122.939	402.705	683.124

(Conti...P4)

::4::

- I. Mis used quantity of the mineral within the leased area:  
 Quantity : 785.241 cbm of Black Granite  
 Normal Seigniorage fee: Rs.19,84,1787/-  
 Market value :Rs. 91,10,8087/-  
 Total :Rs. 1,10,94,986/-
- II. Quantity recovered and transported from outside the leased area:  
 Quantity : 683.124cbm of Black Granite  
 Fine :Rs. 5,00,000-  
 Double Market value :Rs. 1,58,51,975-  
 Total :Rs. 1,63,51,975/-

x. Hence, the Assistant Director of Mines & Geology, Palamaner is directed the petitioner/ lessee M/s Sri Venkata Sai Granites, Prop. Sri J. Venkatesh Babu to pay the said amounts i.e., Rs.2,74,46,961/- (Within the leased area Rs.1,10,94,986/- + Outside the leased area of Rs.1,63,51,975/-) in the respective head of account and rectify the other breaches within 15 days from the date of receipt of this notice, failing which necessary action will be initiated against the quarry lease at the subject area as per rules in force.

xi. Aggrieved by the demand notice vide No.1117/Q2/BG/ 2007, dt.23-11-2019 issued by the Assistant Director of Mines & Geology, Palamaner, the petitioner has filed Revision before the Government on 27-11-2019 received by the Government on 02-12-2019 under Rule 35-A of APMMC Rules, 1966.

4. With the above, the DM&G, Ibrahimpatnam has requested to dismiss the revision applicant or to direct the Revision Applicant to pay the Demanded Amount of Rs.2,74.46,961/-.

5. In order to dispose off the Revision Application, a personal hearing was conducted on 07.01.2020 duly giving reasonable opportunity for personal hearing to the Revision Petitioner.

6. After hearing the arguments on both sides, the Revisional Authority hereby allowed the revision application of M/s. Sri Venkata Sai Granites, Prop: Sri J.Venkatesh Babu, Chittoor District duly setting aside the Demand Notice No.1117/Q1/2007, dt:23.11.2019 of Assistant Director of Mines & Geology, Palamaneru and directed the Revision Applicant to pay an amount of Rs.30.10 Lakhs (Thirty lakhs and Ten thousand rupees only) and waived off the remaining Demand amount.

7. Accordingly, the Revision Application is disposed off under Rule 35-A of Andhra Pradesh Minor Mineral Concession Rules, 1966 and the Director of Mines & Geology, Government of Andhra Pradesh, Ibrahimpatnam shall take further necessary action in the matter.

D. RAMADEVI  
 DEPUTY SECRETARY TO GOVERNMENT

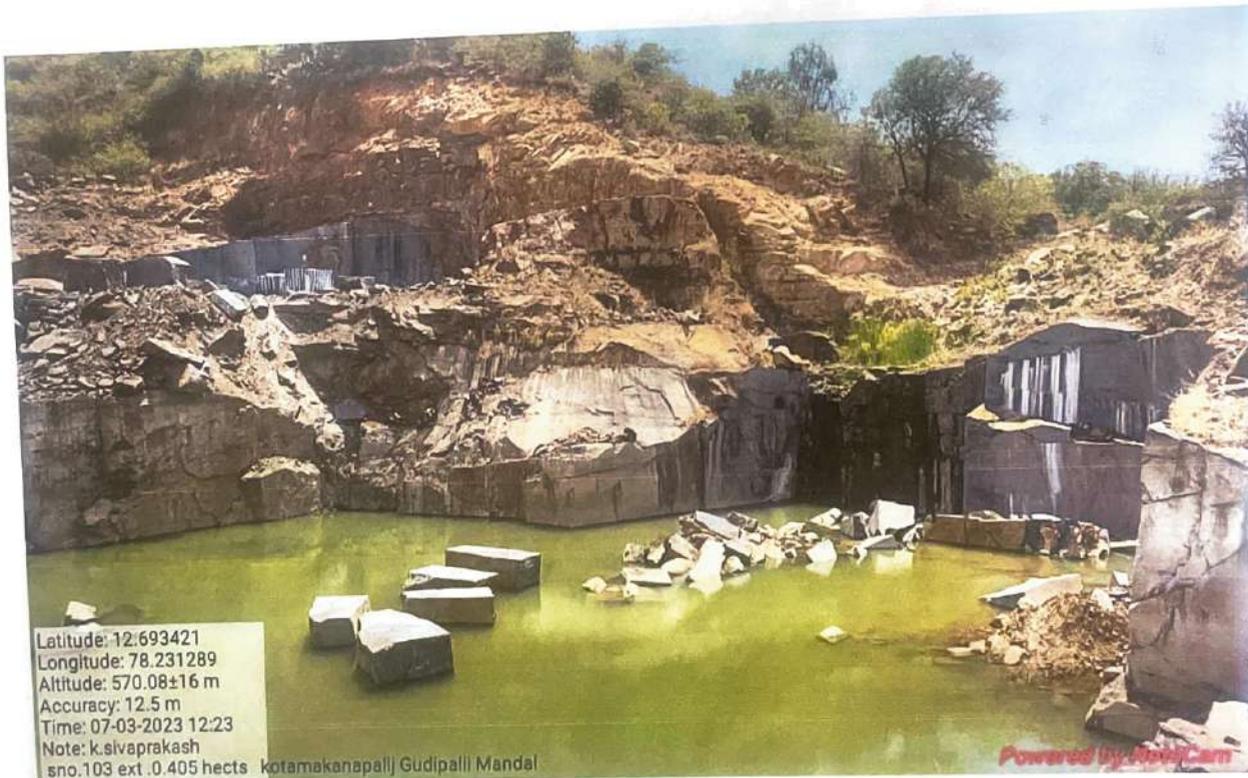
To  
 The Director of Mines and Geology, Govt., of Andhra Pradesh, Ibrahimpatnam.  
 M/s. Sri Venkata Sai Granites, Prop: J. Venkatesh Babu, #19-154, Ganuga Street,  
 Kuppam, Chittoor District - 517 425 ( **By RPAD** )

Copy to:

The Assistant Director of Mines & Geology, Palamaner, Chittoor Dist.  
 P.S to Hon'ble Minister for Mines & Geology, 3<sup>rd</sup> Block, AP Secretariat.  
 SF/SC.

//FORWARDED : : BY ORDER//

P.v.s. Ranga  
 SECTION OFFICER



RPAD

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY :: IBRAHIMPATNAM**

Letter No.5412/D13-2/2021

Date:28-08-2021

From  
V.G.Venkata Reddy,  
Director of Mines & Geology,  
5<sup>th</sup> Floor, B-Block,  
Sri Anjaneya Towers, Ibrahimpatnam,  
Vijayawada, Krishna District.

To  
Sri K.Siva Prakash,  
S/o.Krishnan,  
D.No.568/13B,  
Tiruvalluvar Nagar,  
Near Jhakkappan Nagar,  
8<sup>th</sup> Cross, Krishnagiri - 635001,  
Krishnagiri District.  
Mobile No.9789941111.

Sir,

Sub: Mines & Quarries - Department of Mines & Geology - Quarry Lease for Black Granite an extent of 1.169 Hectares in Sy.No.89/P (0.540 Hectares) and Sy.No.103/3 (0.508 Hectares) and Sy.No.103/4 (0.121 Hectares) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - Application filed by Sri K.Siva Prakash - Remittance of Premium amount of Rs.15,19,700/- for issue of Notice (LoI) - Requested - Regarding.

Ref: 1. Quarry Lease application dated.16.08.2012.  
2. ADMG, Palamaneru File No.3347/Q1/2012, dated.16.08.2012.  
3. G.O.Ms.No.65, Industries & Commerce (M.III) Dept, dt:04.08.2021.

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I invite your attention to the subject and references cited and inform that, through the reference 1<sup>st</sup> cited, an application for grant of Quarry Lease for Black Granite and the area as mentioned in the subject cited in the name of Sri K.Siva Prakash received by the ADM&G, Palamaneru on 16.08.2012.

Through the reference 2<sup>nd</sup> cited above, the ADM&G, Palamaneru has submitted proposals duly recommending for grant of Quarry lease for an extent of 1.169 Hectares as against the applied an extent of 2.000 Hectares in the subject area for Black Granite.

In the reference 3<sup>rd</sup> cited above, the Government has issued amendments to Rule 7, 9, 12 & 14 of APMMC Rules, 1966 stating that upon receipt of a **Premium amount** which is equivalent to ten times of Annual Dead Rent, the Director or Deputy Director, as the case may be, shall take decision to grant precise area for the said purpose.

In this connection, it is to inform that, on scrutiny of the proposals of the ADMG, Palamaneru, it is concluded that in order to consider for issue of Notice (LoI) requesting to submit Approved Mining Plan (AMP), EC & CFE of the precise area (LoI) to be granted for Quarry lease for an extent of 1.169 Hectares after receipt of Premium Amount payable as per amended APMMC Rules, 1966.

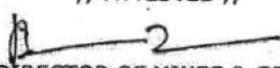
Therefore, the applicant Sri K.Siva Prakash is requested to remit the Premium amount of Rs.15,19,700/- (Rupees Fifteen Lakhs Nineteen Thousand Seven Hundred only) to the Head of Account of **0853-102-81** with DDO Code No.**1109 130 7001** (ADM&G, Palamaneru) within (15) days from the date of receipt of this letter and submit the original challan copy to the ADM&G, Palamaneru / by login in single desktop portal through payment of premium amount provision in the case of application filed through single desktop as the case may be, so as to take further necessary action on your application.

Yours faithfully  
Sd/-V.G.VENKATA REDDY  
DIRECTOR OF MINES & GEOLOGY

Copy to the ADMG, Palamaneru with a request to collect the copy of Original Challans of remittance of Premium Amount and submit the compliance to the O/o.DM&G, Ibrahimpatnam within (15) days of receipt of such challan.

Copy to the Deputy Director of Mines & Geology, Chittoor for favour of information.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY

-7-

MEMORANDUM OF WRIT PETITION  
(SPECIAL ORIGINAL JURISDICTION)  
(UNDER ART. 226 OF THE CONSTITUTION OF INDIA)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH:  
AT AMARAVATHI

W.P. No. 16128 OF 2022

Between:

K Siva Prakash,  
S/o Krishnan, aged about 50 years,  
R/o D.No.568/13B, Tiruvalluvar Nagar,  
Near Jhakkappan Nagar, 8th Cross,  
Krishnagiri, Tamilnadu- 635001

...Petitioner

AND

1. The State of Andhra Pradesh,  
Rep. by its Principal Secretary  
Mines and Geology Department,  
Secretariat, Velagapudi, Amaravathi  
Guntur District.
2. The Director of Mines and Geology, 5th Floor,  
Block-B, Sri Anjaneya Towers, Ibrahimpatnam,  
Vijayawada, Krishna District.
3. The Assistant Director Mines and Geology,  
Palamaner, Chittoor District.
4. The Tahsildar  
Gudupalle, Gudupalle Mandal,  
Chittoor District.

...Respondents

**AFFIDAVIT**

I, K Siva Prakash, S/o Krishnan, aged about 50 years, R/o  
D.No.568/13B, Tiruvalluvar Nagar, Near Jhakkappan Nagar, 8th Cross,  
Krishnagiri, Tamilnadu- 635001, now having temporary come down to  
Amaravati, hereby solemnly affirm and sincerely state on oath as follows:

1. I am the petitioner herein and as such I am well acquainted with the  
facts of the case.

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2. The petitioner submits that the government of Andhra Pradesh in order to encourage unemployed for getting self-employment has announced the scheme for Mining of quarry lease for granite and other minor minerals. The petitioner further submit that he has applied quarry lease application dated 16.08.2012 through Mee-seva for grant of quarry lease of Black granite over an extent of admeasuring 2.000 hectors in Sy.No.103 & 89 of Kotamakunapalli Village, Gudupalli Mandal, Chittoor District for grant of quarry lease for black granite, duly following all the formalities as per the rules by paying an amount of Rs.20,000/- towards security deposit vide BC.No.777617 dated 16.08.12 and also an amount of Rs.7,500/- towards application fee vide challan No.6182 dated 16.08.12, the copy of which is filed as **Material Paper P1**.

3. The petitioner further submits that the 3rd respondent has forwarded the application of the petitioner to the 4th respondent directing to submit detailed report vide proceedings dated 16.08.2012. The petitioner further submits that the 4th respondent has submitted detailed report after personally visiting the applied area 07.12.2019 duly recommending for issue of quarerr lease in sy.No.103 & 89/part to an extent of 1.288 hectors of Kotamakanapalle Revenue village vide proceedings Roc:A /105/2019 dated 16.12.2019, the copy of which is filed as **Material Paper-2**.

4. The petitioner further submit that, the 3rd respondent in pursuance of the NOC granted by the 4th respondent recommending for grant of quarry lease for black granite over an extent of 1.169 hectors of Kotamakanapalle reveune village, Gudupalli Mandal, Chittoor District as recommended vide File No.3347/Q1/BG 2012 dated 01.06.2021. The petitioner further submits that the 2nd respondent though under obligation to process the application for grant of LOI has kept the file under cold shorage inspite of petitioner moving from pillar to post but the 2nd respondent has processed servral application which are made in the year 2022 of the quarry lease application holder were having high infulence ignoring rthe petitioner claim which amounts to violation of Fundamental right grantauteed under Article 14,19(1)(g), and 21 of Constitution of India.

5. The petitioner further submits that the 2nd respondent which is processing of the application of the petitioner by issuing letter of intent has issued letter No.5412/D13-2/2021 dt.28.08.2021 directing the petitioner to remit premium amount of Rs.15,19,700/- (Fifteen Lakhs Ninteen thousand and Seven hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru),which is equalent to ten times of dead rent as per amended rule 7(A)(V) of the G.O.Ms.No.65 Industries & commerce (mines-III)Department dated 4.8.2021 the copy of which is filed as **Material Paper-P3**
6. The petitioner further submits that the amended G.O.Ms.No. 65 Industries & commerce (mines-III)Department dated 4.8.2021, it is not applicable to the petitioner since the quarry lease application was made on 16.08.2012 and the petitioner is governed by the old rules as such petitioner can not be compelled to remit 10 times of dead rent. The petitioner further submits that as per the old rules the 2nd respondent is under obligation to issue LOI so that the petitioner is in a possession to submit application as per procedure after grant of LOI the applicant has to submit mining plan as per norms and procedure laid down by the respondent authorities. The petitioner further submit that after grant of mining plan, the applicant has to obtain Environmental Clearance Certificate either from the State Government or from the Central Government based on the extent mentioned in the quarry lease application.
8. The petitioner further submit that thereafter, the applicant has to submit consent for establishment (CFE) from the concerned authority duly following due procedure from the State Pollution Control Board and further after furnishing of all above mentioned permissions, the 2<sup>nd</sup> respondent will

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grant mining lease and thereafter only dead rent, security deposits have to be deposited.

9. The petitioner further submit that even before completion of all above mentioned procedure, the 2<sup>nd</sup> respondent is directed to remit the premium amount of Rs.15,19,700/- (Fifteen Lakhs Nineteen thousand and Seven hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru) by login in single desktop portal through payment of premium amount provisions as per the Letter No. No.5412/D13-2/2021 dt.28.08.2021.

10. The petitioner further submit that the action of the 2<sup>nd</sup> respondent in directing the petitioner to remit the premium amount of Rs.15,19,700/- (Fifteen Lakhs Nineteen thousand and Seven hundred only) to the head of account of 0853-102-81 with DDO Code:11091307001 (ADM&G,Palamaneru) within (15) days from the date of receipt of the letter, even before the submission of Mining Plan, Environmental clearance, Consent for Establishment (CFE) grant of mining lease is highly illegal, arbitrary, violative of Articles 14, 19(1) (g) and 21 of the Constitution of India for the following among other:

GROUNDS

- a. As the time of issuance of letter of Intent (LOI), the respondents cannot insist for payment of premium amount.
- b. Only after completion of submitting Mining Plan, Environmental Clearance Certificate, consent for establishment, submission of State Pollution Control Board Certificate, the question of payment of premium amount will arise but not at the time of issuing LOI.

- 11 -
- c. The state government cannot make the unemployees to commit suicide by asking them to deposit premium amount, even before submitting all other formalities.
  - d. The respondents cannot apply the G.O.M.s.No.65 Industries & Commerce (Mines-III) Department dated 4.8.2021 for the applications which were already filed and processed as per the old rules, as any amendment is prospective only.
  - e. In the similar circumstances this Hon'ble Court already granted interim order WP.No.20449 dated 17.09.2021, the copy of which is filed as **Material Paper P4**.
  - f. The government being welfare state cannot impose the conditions which cannot be implemented by the innocent un-employed youths.
  - g. Directing to the petitioner to deposit of 10times, even though, there are several procedure to be completed before grant of quarry lease to the concerned person.
  - h. The Petitions applied for mining lease is of small extent.
  - i. The other grounds urged at the time of hearing.

11. The petitioner submits that he has no other alternative, efficacious remedy except to approach this Hon'ble Court under Article 226 of the Constitution of India.

12. The petitioner submit that he has not filed any writ, suit, or proceedings before any Court seeking similar relief as sought for in the present writ petition.

It is therefore prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2<sup>nd</sup> respondent in

-12-

demanding the petitioner to remit the premium amount of Rs.15,19,700/- (Fifteen Lakhs Nineteen thousand and Seven hundred only) vide Proceedings Letter No.5412/D13-2/2021, dt.28.08.2021, which is equivalent to 10 times of annual dead rent as per the G.O.Ms.No.65 Industries & Commerce (Mines-III) Department, dt.4.8.2021 even before grant of mining lease over an extent of admeasuring 1.169 hectares against applied 2.000 hectares in Sy.No.103 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District, is highly illegal, arbitrary, violation of Articles 14, 19 (1) (g) and 21 of the Constitution of India and consequently direct the 2<sup>nd</sup> respondent to issue Letter of Intent (LOI) to the petitioner for an extent of admeasuring 1.169 hectares against applied 2.000 hectares in Sy.No.103 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

It is further prayed that this Hon'ble Court may be pleased to direct the 2<sup>nd</sup> respondent to issue Letter of Intent (LOI) to the petitioner for an extent of admeasuring 1.169 hectares against applied 2.000 hectares in Sy.No.103 & 89 of Kotamkanapalli Revenue Village of Gudupalli Mandal, Chittoor District, duly suspending the Letter No. 5412/D13-2/2021, dt.28.08.2021 of the 2<sup>nd</sup> respondent pending disposal of the writ petition, and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me on  
this the 30th day of April, 2022 at  
Amaravathi.

Deponent

Advocate Amaravathi

-13-

## VERIFICATION

I, K Siva Prakash, S/o Krishnan, aged about 50 years, R/o D.No.568/13B, Tiruvalluvar Nagar, Near Jhakkappan Nagar, 8th Cross, Krishnagiri, Tamilnadu- 635001, being the petitioner acquainted with the facts do hereby verify and state that the contents of the above Para Nos. 1 to 12 of the Affidavit are true and correct to the best of my knowledge.

Hence verified at Amaravathi on this 30th day of April, 2022.

Counsel for the Petitioner

Deponent

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY, HYDERABAD  
 (PRESENT: SRI V.D.RAJA GOPAL, M.Sc./B.L.,: DIRECTOR)



Proceedings No.20360/R5-1/2004

Dated:07-06-2006.

**Sub:- MINES AND QUARRIES** - Quarry Lease for Black Granite over an extent of 1.000 Hectares in Sy.No.101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District - Application of M/s V.M.S. Granites, Prop.M Naveen Kumar - Granted Orders - Issued - Regarding.

- Ref:-**
1. Q.L. application received on 21-06-2004 from M/s V.M.S.Granites, Prop.M.Naveen Kumar.
  2. ADM&G, Palamaneru File No.1293/Q/04, dated 12-05-2006 under single file system.
  3. The M.R.O. Gudupalli Vide ROC/51/04, dated 24-04-2006 addressed to the ADM&G, Palamaneru.

\*\*\*

Through the reference 1<sup>st</sup> cited, M/s V.M.S. Granites, Prop. M.Naveen Kumar has filed an application for grant of Quarry Lease for Black Granite over an extent of 1.000 Hectares in Sy.No.101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District. The said application was received in the office of the Asst. Director of Mines and Geology Palamaneru on 21-06-2004.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru has reported that the area inspected by A.D on 28-07-2005 and stated that the applied area is consists of Dolerite dyke treuching East West direction. The width of the dyke is about 40 to 60 meters and length about 1/2 Km. The available dolerite in Blackish in colour with white dots equally distributed in the applied area. The available Black Granite is useful for cutting and polishing and also having exports value. There is a Quarry Lease held by M/s V.M.S. granites at a distance of about 300 Meters from the applied area.

The applied area was surveyed by the surveyor office of the Asst. Director of Mines and Geology, Palamaneru on 25-04-2005. After survey the area came to an extent of 1.000 hectare. The applicant has submitted consent letter to take the surveyed and demarcated area. Further the surveyor reported that there is no over lapping with any applications applied or granted. There is one lease granted in this Sy.No.89 which is at a distance 120 mts to this surveyed area. But they are not overlapping with the present surveyed area. There are o other applications filed in this survey number.

The M.R.O. Gudupalli vide ROC/51/04, dated 27-04-2006 has stated that the land is Sy.No.101/1 with an extent of 1 000 Hectare is classified as Assessed Waste and stated that there is no objection for grant of Quarry Lease in favour of the applicant.

The applicant has submitted a notarized affidavit stating that he is not having Q.L.'S/P.L.'S/M.I.'S in the state of Andhra Pradesh. The Asst. Director of Mines and Geology, Palamaneru finally recommended for grant of Quarry Lease for Black Granite over an extent of 1 000 hectare in Sy.No.101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years in favour of M/s V.M.S. Granites, prop.Sri M.Naveen Kumar.

In view of the above, Quarry Lease for Black Granite over an extent of 1.000 Hectare in Sy.No 101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District is hereby granted for a period of 20 years (twenty) in favour of M/s V.M.S. Granites, Prop: Sri M.Naveen Kumar as per rule 12(5)(a)(i) of APMMC Rules, 1966, read with Rule 4 of Granite Conservation and Development Rules, 1999, subject to the conditions

Contd. 2..

// 2 //

mentioned above and hereunder, conditions mentioned in the appendix enclosed to this order and the terms and conditions of APMMC Rules, 1966 and subsequent Government orders and executive instructions issued from time to time and also subject to the condition that the grantee should submit the prospecting report in 1<sup>st</sup> year and Mining Lease within two years from the date of execution of quarry Lease deed failing which the lease will be cancelled without giving any opportunity as per G.O.Ms.No.186, Industries and Commerce (M.I) Department dated 30-04-2002. The grantee should submit an undertaking to this effect to the Asst. Director of Mines and Geology, Palamaneru before executing the said lease deed. The grantee shall execute the lease deed within the 60 days from the date of grant.

The grantee shall pay the following amounts before the execution of the Quarry Lease Deed.

- |    |                         |   |
|----|-------------------------|---|
| 1. | Seigniorage Fee         | : As per Schedule I of rule 10 of APMMC Rules, 1966.      |
| 2. | Dead Rent               | : Rs.50,000/- Rupees per Hectare per annum.               |
| 3. | Land Assessment         | : As per the rates prescribed by the Revenue Authorities. |
| 4. | Cess on Land assessment | : At the rate of 0.37 paise per rupee of land assessment. |
| 5. | Security Deposit        | : Rs.50,000/- per hectare or part thereof.                |
| 6. | Cess on Lease hold area | : Rs.25/- per cub. Meter.                                 |

NOTE: The grant is liable for cancellation should it be found that it was Grossly inequitable or was made under a mistake of fact or owing to Misrepresentation or fraud or in excess of authority

Encl:- (Appendix)

Sd/-V.D.RAJAGOPAL,  
for DIRECTOR OF MINES AND GEOLOGY

// ATTESTED //

4/12/06  
for DIRECTOR OF MINES AND GEOLOGY

To  
M/s V.M.S. Granites,  
Prop: M.Naveen Kumar,  
S/o.V.Muniraj,  
7/54, Nethaji Road,  
Kuppam.

--- (By RPAD)

Copy to Asst. Director of Mines and Geology, Palamaneru along with Record of Enquiry (ADM&G.PLR.File.No.1293/Q/2004, (N.F.1 to 6 pages) (C.F.1 to 44 pages.) --- (By.RPAD)

Copy to Deputy Director of Mines and Geology, Kadapa.  
Copy to Stock file.

FM39606

13. The grantee shall conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
14. The grantee shall keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
15. The grantee shall not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
16. The grantee shall not used explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
17. The grantee shall make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
18. The grantee shall without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
19. The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question to the grantee.
- 20) The Grantee shall abide by the Metalliferous Regulation 1961.

Sd/- V.D. RAJAGOPAL,  
DIRECTOR OF MINES AND GEOLOGY.

// ATTESTED //

for DIRECTOR OF MINES AND GEOLOGY.

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APPENDIX TO PROCEEDINGS NO.20360/R5-1/2004, DATED:07-06-2006.

- 1) The grantee shall erect and maintain at their own expenses boundary pillars of ~~sub-stantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.~~
- 2) The grantee shall without delay send to the ADM&G concerned a report of ~~any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.~~
- 3) The grantee shall not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee shall obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
5. If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
6. The grantee shall carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and get it approved as per Rule 18 of Granite Conservation and Development Rules, 1999.
7. The grantee shall stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
8. The grantee shall prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules, 1999.
9. The grantee shall take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules, 1999.
10. The grantee shall submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly \* and annual returns, certain appointments/resignation/ Termination/changes of address and records of bore holes as per Granite Conservation and Development Rules, 1999.
11. The grantee shall observe the provisions of Mines Act, 1952, the Mineral Conservation and Developments Rules, 1988 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules, 1999.
12. The grantee shall not cut or inure any trees in the area without prior permission of the ADM&G concerned.

Contd...2

तारीख - मोहर  
Date -

GOVERNMENT OF ANDHRAPRADESH  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY: PALAMANER.  
(Present: Sri D. Subramanyam, B.Sc., B.Ed., Assistant Director)

-oOo-

PROCEEDINGS NO. 12930/Q/2004.

DATED 28<sup>th</sup> June 2006

Sub: - Mines & Quarries - Quarry lease for Black over an extent of 1.000 hectares in S.No.101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor district - Granted in favor of M/s V.M.S. Granites, Prop: Sri. M. Naveen Kumar - Quarry lease deed executed - Work order - Issued.

Ref: - 1. Progs.No.20360/R5-1/04, dt.07.06.06 of the Director of Mines & Geology, Hyderabad.  
2. This office Lr.No.12930/Q1/2004, dated 19-06-2006.  
3. Lr.dt.28-06-06 from the grantee.

-oOo-

ORDER:

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Hyderabad has granted a Quarry Lease for Black Granite over an extent of 1.000 hectares in S.No. 101/1 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor district for a period of Twenty years in favor of M/s V.M.S. Granites, Prop: M. Naveen Kumar.

In view of the above grant order, through the reference 2<sup>nd</sup> cited, this office has requested the grantee to attend for execution of quarry lease deed along with necessary documents. Accordingly, the grantee has attended this office on 28.06.06 to execute the quarry lease deed.

Hence, the Quarry lease deed is executed on 28.06.06 for a period of 20 years i.e., from 28-06-2006 to 27-06-2026. The Lessee is hereby permitted to commence the quarrying operations for Black Granite in the subject area subject to the conditions mentioned in the Proceedings 1<sup>st</sup> cited, conditions mentioned in the appendix enclosed to the Proceedings 1<sup>st</sup> cited and other terms and conditions of APMMC Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and also subject to the condition that the grantee should submit the Prospecting Report in the 1<sup>st</sup> year and Mining Plan within two years from the date of this order and subject to the satisfaction of Quarry lease deed Form-G.

The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, monthly returns and Annual returns to the Director, Deputy Director, Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permit and get the transit forms from the Asst Director of Mines and Geology, Palamaner before transporting the material from the leased area.

ASST. DIRECTOR OF MINES & GEOLOGY,  
PALAMANER.

To  
M/s V.M.S Granites, Prop: M. Naveen Kumar, S/o. V. Muniraj, No. 7/54, Nethaji Road, Kuppam, Chittoor Dt.

Copy submitted to the Director of Mines and Geology, Hyderabad along with Q.L. deed for favor of information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa along with Q.L. deed for favor of information.

Copy to the Mandal Revenue Officer, Gudupalli Mandal along with sketch for information.

Copy to the Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

28/6/06

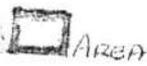
1682 1691

DISTRICT : CHITTOOR  
MANDAL : GUDUPALLI

1240

FIELD NO: 101/1

VILLAGE (NAME: KOTAMAKULA FALLI



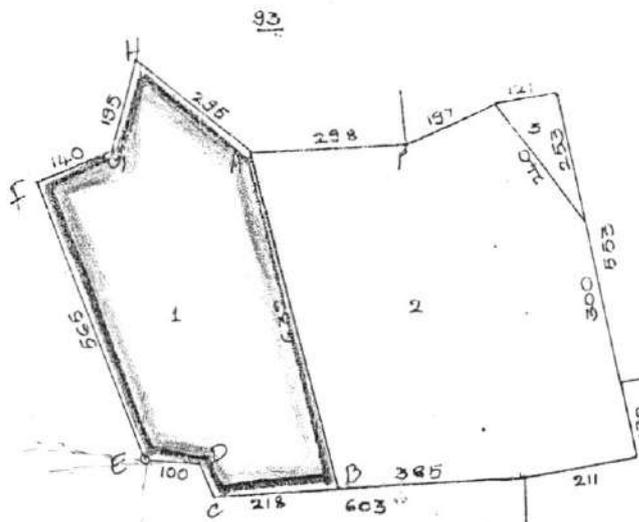
Granted SURVEYED

TO M/S V.M.S. GRANITES OVER

AN EXTENT OF 1.000 HECTARE.

*[Signature]*  
Asst. Director of  
Mines and Geology,  
PALAMANER,  
Chittoor (Dist.)

*[Signature]*  
Lessee



The Sketch appended to the  
Proced No ; 20360/R5-1/2004  
Dated ; 8-6-2008.

*[Signature]*  
DIRECTOR OF MINES  
& GEOLOGY

APPLICANT  
*[Signature]*

SURVEYED AND PREPARED BY  
*[Signature]*  
SURVEYOR  
% ASSISTANT DIRECTOR OF MINES & GEOLOGY  
CHITTOOR

*[Signature]*  
Asst. Director of  
Mines and Geology  
PALAMANER,  
Chittoor (Dist.)  
CHITTOOR  
PALAMANERU

SCALE : ONE CM = ONE CHAIN



Latitude: 12.693869  
 Longitude: 78.229521  
 Elevation: 665.9±7 m  
 Accuracy: 5.2 m  
 Time: 07-03-2023 12:56  
 Note: VMS Granite  
 sno.101/1 ext 1.000 hec

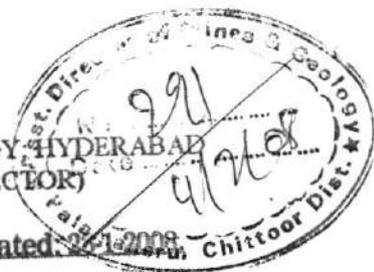
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Latitude: 12.69394  
 Longitude: 78.229499  
 Elevation: 662.51±6 m  
 Accuracy: 6.0 m  
 Time: 07-03-2023 12:57  
 Note: VMS Granite  
 sno.101/1 ext 1.000 hec

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GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY, HYDERABAD  
 (PRESENT: SRI V.D.RAJA GOPAL, M.Sc., B.L., : DIRECTOR)



Procds.No. 24863/R5(1)/2007.

Dated: 21-8-2008

**Sub: Mines and Quarries - Quarry Lease for Black Granite Over an extent of 0.607 Hectares in Sy.No.98/3 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District -Granted infavour of M/s Sai Raghavendra Granites, Prop: Sri S.Sunil Kumar - Orders - Issued - Reg.**

- Ref:**
1. Quarry Lease application received on 8-6-2007 of M/s Sai Raghavendra Granites, Prop:Sri S.Sunil Kumar,
  2. ADM&G., Palamaneru File No. 1348/Q/2007 Under single file system.
  3. MRO.,/Tahsildar, Gudupalli Lr.No. Roc.A/97/2007, dated 14-8-2007.

\*\*\*\*

Through the reference 1<sup>st</sup> cited, M/s Sai Raghavendra Granites, prop: Sri S.Sunil Kumar has filed an application for grant of Quarry Lease for Black Granite over an extent of 1.000 Hectare in Sy.No. 98/2 and 3 of Kotamakulapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years with relevant documents.. The said Quarry Lease application was received in the Office of Asst. Director of Mines and Geology, Palamaneru on 8-6-2007.

Through the reference 3<sup>rd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru has reported that the applied area has been inspected by the Technical Assistant and who has reported that the applied area are elevated land form traversed by Dolertie dyke with exposures of medium sized boulders and as well as sheet rock. The dyke is trending in the East-West direction with a width of about 35-40 m. Texturally the rock is inequigranular, fine grained. Minerologically the rock is melanocrtic consists of Quartz, Feldspar, Hyperstene, Biotite mica, Hornblende and other mafic minerals. The rock is hard and compact. The rocks in the applied area are suitable for Granite cutting and polishing industry and they are also useful for exports. As per the inspection report the local stone cutters have worked in the applied area.

The Sureyor has surveyed and demarcated the area to an extent of 0.607 Hectares in Sy.No.98/3 of Kotmakanapalli Village and the applicar has given consent for the surveyed & demarcated area and signed on the surveyed sketch. The surveyor further reported that the surveyed area is not overlapping with existing Quarry Leases and no prior applications are pending over this area.

The Tahsildar, Gudupalli Mandal vide his Lr.No..Roc.A/97/2007, dated 14-8-2007 has stated that the land was assigned land. Hence the DKT Pattas were cancelled and the land is treated as "A.W. Dry Land" and there is No Objection for grant of Quarry Lease over an extent of 1.50 Acres in Sy.No.98/33 of Kotamakanapalli Village infavour of the applicant. The applied area, surveyed and demarcated area and No Objection Certificate given area is one and the same.

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Finally, the Asst. Director of Mines and Geology, Palamaneru recommended for grant of Quarry Lease for Black Granite over an extent of 0.607 Hectares in Sy.No. 98/3 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District infavour of M/s Sai Raghavendra Granits, Prop: Sri S.Sunil Kumar for a period of 20 years. The Zonal Joint Director of Mines and Geology, Hyderabad has also accepted the Asst. Director of Mines and Geology, Palamaneru proposals.

In view of the above circumstances, the Quarry Lease application for Black Granite over an extent of 0.607 Hectare in Sy.No.98/3 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted in favour of M/s Sai Raghavendra Granites, Prop: Sri.S.Sunil Kumar for a period of 20 years under rule 12(5)(a)(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966, subject to the following conditions, conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999, and subsequent Government orders and executive instructions issued thereupon from time to time, and also with the instructions that the waste material should be dumped within the leased area.

1. The grantee shall pay the following amounts before execution of the lease deed:-

- |        |                          |   |   |
|--------|--------------------------|---|---|
| (i).   | Dead Rent                | : | Rs: 50,000-00 per hectare per annum.  |
| (ii).  | Land Assessment          | : | As per the rates fixed by the Revenue Department.   |
| (iii). | Cess on Land Assessment: |   | At the rate of Rs: 0.37 paise per rupee on Land Assessment.   |
| (iv).  | Security Deposit         | : | A sum equivalent to one year dead rent.   |
| (v).   | Cess on land hold area:  |   | Rs: 25-00 per Cbm, as per the A.P. Mineral Bearing Lands (Infrastructure) cess Act and Rules, 2005. |

2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12(5)(e) of APMMC Rules, 1966.

3. The grantee shall pay Seigniorage Fee in advance as detailed below for the time being and dispatch the granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

More than 270 Cm x 150 Cm in size.	Below 270 Cm x 150 Cm in Size.	Below 75 Cm in Size.
Rs: 2250-00	Rs: 1750-00	Rs: 750-00

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance, i.e., before 1<sup>st</sup> March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.

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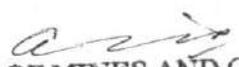
5. The grantee shall pay Seigniorage fee & Cess on MBL as per the rates prescribed from time to time under Schedule-I in advance for quantity intended to be dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of APMMC Rules, 1966.
6. (a) The grantee should pay Seigniorage fee or dead rent which ever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule - I and II as the case may be in accordance with Rules 10(1) of Andhra Pradesh Minor Mineral Concession Rules, 1966.
- 6.(b). The Government may, during the currency of the lease, vary the rate of Dead Rent and Seigniorage fee and the grantee is liable to bear pay and discharge all existing and future rates, taxes, assessments, etc., what so ever imposed or charged as per orders of the Government.
7. The grantee should submit scheme of Prospecting in the 1<sup>st</sup> year and Mining Plan within two years from the date of execution of the Quarry Lease deed failing which the lease will be cancelled without giving any opportunity. He should submit an undertaking to that effect to the Asst. Director of Mines and Geology, PALAMANERU before executing the lease deed.

Note: The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/- V.D.RAJA GOPAL,  
DIRECTOR OF MINES & GEOLOGY

Encl: Appendix.

//ATTESTED//

  
for DIRECTOR OF MINES AND GEOLOGY

To:  
M/s Sai Raghavendra Granites, Prop: Sri S.Sunil  
Kuppam, Chittoor Distict. BY RI

Copy to the Asst. Director of Mines and Geology, 1  
Along with file No. 1348/Q/20  
NF:1 to 5 and CF: 1 to 36 pages.

Copy to the Zonal Joint Director of Mines and Geology.  
Copy to the Dy. Director of Mines and Geology, Kadapa.  
Copy to the Stock File.  
F.M8/29/1/08

GOVERNMENT OF ANDHRAPRADESH  
 PROCEEDINGS OF THE ASST.DIRECTOR OF MINES AND GEOLOGY::PALAMANER.  
 ((Present : Sri D. Subramanyam, B.Sc., Assistant Director)  
 -oOo-

PROCEEDINGS NO.1348/Q/2007.

DATED: 29<sup>th</sup> May, 2008.

Sub: - Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.607 hectares in S.No.98/3 of Kotamakanapalli -V, Gudupalli - M, Chittoor district - Granted in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites - Quarry Lease deed executed - Work order - Issued.

Ref: - 1.Progs.No.24863/R5(1)/07, Dt. 28.01.2008 of the Director of Mines & Geology, Hyderabad.  
 2.This office Lr.No.1348/Q/2007, dated:05.02.2008.  
 3.Progs.No. 24863/R5 - 1/07, dt.24.05.2008 of the Director of Mines & Geology, Hyd.  
 4.Letter dated. 29.05.2008 from the grantee  
 -oOo-

**ORDER:**

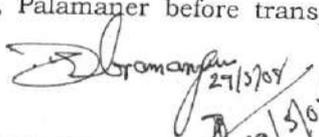
Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Hyderabad has granted a Quarry lease for Black Granite, over an extent of 0.607 hectares in S.No. 98/3 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor district for a period of Twenty years in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites.

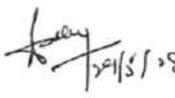
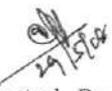
In view of the above grant order, this office through the ref. 2<sup>nd</sup> cited, this office has requested the grantee to attend this office for execution of Quarry lease deed along with necessary documents. Further the grantee has not attend for execution of the quarry lease deed within the time. Vide reference 3<sup>rd</sup> cited, the Director of Mines and Geology, Hyderabad has granted extension of time for execution of the quarry lease deed with in 30 days from the date of receipt of orders. Accordingly, the grantee has attended this office on 29.05.2008 for execution of Quarry lease deed within stipulated period vide reference 3<sup>rd</sup> cited.

Hence, the Quarry lease deed is executed on 19.03.2008 for a period of twenty years(20) i.e., from **29.05.2008 to 28.05.2028**. The quarry lease hereby permitted to commence the quarry lease operations for **Black Granite** in the subject area and subject to the conditions mentioned in the Proceedings 1<sup>st</sup> cited, conditions and appendix enclosed to the Proceedings 1<sup>st</sup> cited and other terms and conditions of APMCM Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and subject to the satisfaction of Quarry lease deed Form-G.

The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5<sup>th</sup> April of every year before the Asst., Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, and Annual returns to the Director, Deputy Director and Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permits and get the transit forms from the Asst., Director of Mines and Geology, Palamaner before transporting the material from the leased area.

  
 ASST.DIRECTOR OF MINES & GEOLOGY,  
 PALAMANER.

    
 Contd. Page No.2

-2-

To

Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites, D.No. 13-265, DRS Building, Ramachandra Raod, Kuppam (Post), Chittoor -Dt.

Copy submitted to the Director of Mines and Geology, Hyderabad along with Q..L. deed for favor of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.

Copy submitted to the Dy. Director of Mines and Geology, Kadapa along with Q..L. deed for favor of information.

Copy to the Tahsildar, Gudupalli along with sketch for information.

Copy to the Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

DISTRICT: CHITTOOR  
MANDAL: GUDUPALLI

VILLAGE: KOTAMAKANAPALLI  
S.No 98

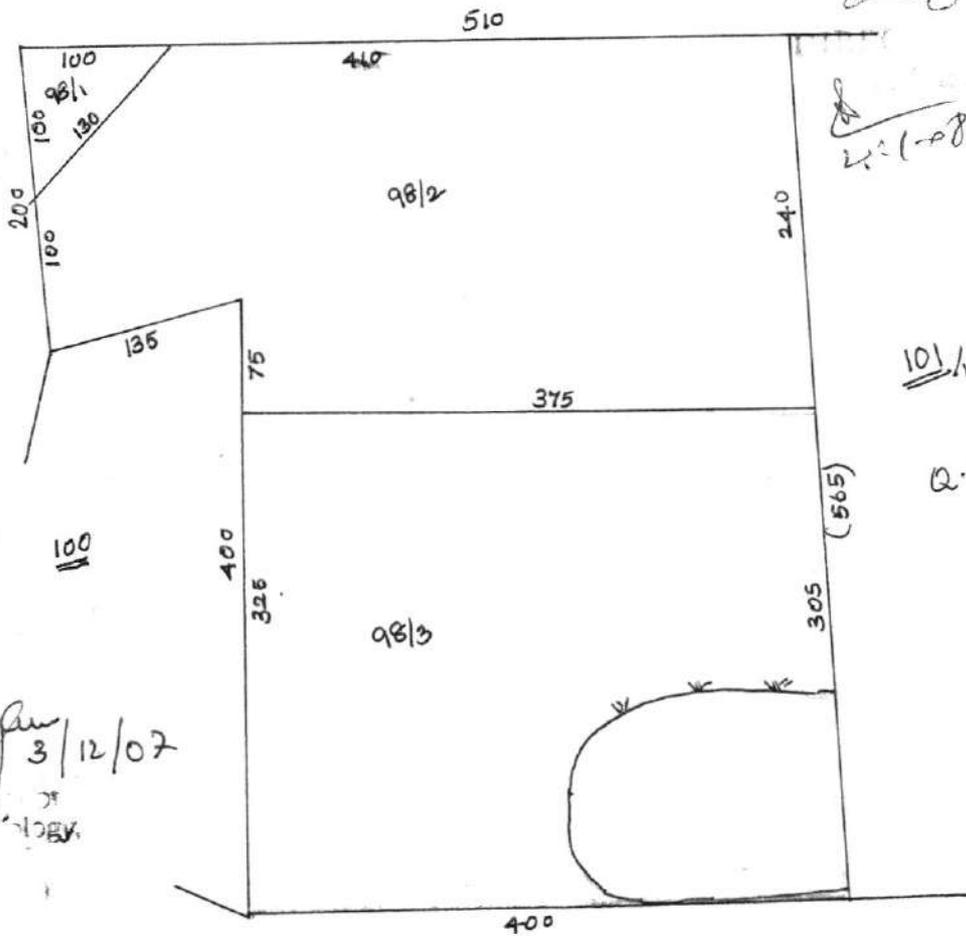


AREA SURVEYED TO M/s RAQHAYENDRA GRANITES  
OVER AN EXTENT OF 0.607 Hectare IN S.NO 98/8

The Sketch appended to the  
Proceed No. 20003/R5-1/2007  
Dated: 28.1.08

old pit

89



Q.L area held  
by M/s VMS. Gro  
1.00 Hectare

*[Signature]*  
3/12/07  
Asst  
Miner  
Chittoor

89

SCALE: 2cms = one chain

Surveyed & Prepared  
M/s Surveyor

*[Signature]*  
Applicant



Latitude: 12.693763  
 Longitude: 78.229096  
 Elevation: 653.78±11 m  
 Accuracy: 5.7 m  
 Time: 07-03-2023 13:02  
 Note: Sai Raghavendra Granite  
 sno.98/3 ext 0.607 hecta

Kotam Kanapa Gudipalli Mandal

Powered by NMA Cam



Latitude: 12.693768  
 Longitude: 78.229093  
 Elevation: 653.31±13 m  
 Accuracy: 10.4 m  
 Time: 07-03-2023 13:02  
 Note: Sai Raghavendra Granite  
 sno.98/3 ext 0.607 hecta

Kotam Kanapa Gudipalli Mandal

Powered by NMA Cam

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACTMINES & MINERALS - ANDHRA PRADESH MINOR MINERAL AUCTION RULES,  
2022 - ORDERS - ISSUED

=====

INDUSTRIES &amp; COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No.14

DATED:14/03/2022

Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept., Dt: 04-09-1967.
2. G.O.Ms.No. 65, Ind. & Com. (M.III)Dept., Dt. 04.08.2021.
3. From the DM&G, AP., Letter No. 4072/P/2021, Dt: 13.09.2021.
4. From the DM&G, AP., Letter No. 4072/P/2021, Dt: 29.09.2021.
5. Govt Memo No. MG0MINM/19/2022/M.III Dt. 11/10/2021.
6. G.O.Ms.No. 8, Ind. & Com. (M.III)Dept., Dt. 16.02.2022.
7. From the DM&G, AP., Letter No. 4072/P/2022-2, Dt:21.02.2022.
8. G.O.Ms.No.13, Ind. & Com.(M.III)Dept., Dt.14/03/2022.

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**ORDER:-**

The Government, after careful examination of the circumstances reported by the DM&G, AP., vide Letters 3<sup>rd</sup>, 4<sup>th</sup> & 7<sup>th</sup> read above, and keeping in view the orders issued vide G.Os 2<sup>nd</sup> & 8<sup>th</sup> read above, have decided to formulate the following rules called "The Andhra Pradesh Minor Mineral Auction Rules, 2022".

Accordingly, the following notification will be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette with effect from 15/03/2022.

**NOTIFICATION**

In exercise of the powers conferred by sections 15 and 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Andhra Pradesh hereby makes the following rules regulating the grant of mining leases in respect of minor minerals in the State of Andhra Pradesh and for purposes connected therewith, namely:-

**PART - I****PRELIMINARY****1. Short title:**

These rules may be called the Andhra Pradesh Minor Mineral Auction Rules, 2022.

**2. Definitions**

1. (1) In these rules, unless the context otherwise requires;-

(P.T.O)

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- (a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957(67 of 1957);
- (b) "Assistant Director" means "Assistant Director of Mines and Geology of the jurisdiction concerned, Government of Andhra Pradesh".
- (c) "Auction Premium Amount" means the price quoted by the bidders in accordance with these rules.
- (d) "Deputy Director", means "Deputy Director of Mines and Geology of the District concerned, Government of Andhra Pradesh".
- (e) "Director", means "Director of Mines and Geology, Government of Andhra Pradesh".
- (f) "E-auction", means "electronic auction"
- (g) "Government", means "Government of Andhra Pradesh"
- (h) "Local societies" include Labour Contract Cooperative Societies registered before District Cooperative Registrar under the Andhra Pradesh Co-Operative Societies Act, 1964 or the Andhra Pradesh Mutually Aided Co-Operative Societies Act, 1995 for the purpose of quarrying and shall include Co-operative Societies consisting exclusively of Adivasis/Tribal's or individual Adivasis/Tribal's in case of Scheduled areas.

Provided that any concession in this tender document shall be provided to local societies who are falling in the same mandal as the proposed area of quarry lease and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) hectares in the State.

**Explanation:** In order to determine the local status of the societies to be considered for the concession and subsequent participation in the e-auction process, all the members such local societies shall be residing in the same mandal as that of the respective Local society.

- (i) "NIT" means "Notice Inviting Tender"
- (j) "Preferred bidder" means the bidder referred to in sub-clause (iii) of clause (v) of sub-rule (d) of rule 9;

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- (k) "Qualified bidders" means the bidder referred to in clause (ii) of sub-rule (d) of rule 9;
- (l) "Reserve Price" means a price, which shall be the minimum price above which the bidders shall quote their bids.
- (m) "Section" means section of the Act;
- (n) "Technically Qualified Bidders" means the bidder as referred to in clause (iv) of sub-rule (d) of rule 9;
- (o) "Tender Document" means the tender document issued by the Director of Mines & Geology for conduct of an e-auction referred to in sub-rule (b) of rule 11;

(2) The words and expressions used in these rules but not defined herein shall have the same meaning as assigned to them in the Act and Rules made there under.

**3. Application-** These rules shall extend to the whole state of Andhra Pradesh and shall apply to all minor minerals except for the following:

- (i) Mineral bearing areas reserved in favour of State or Central PSUs as per APMMC Rules, 1966.
- (ii) Ordinary Sand
- (iii) Patta lands where Pattadar has not provided their concerned for e-auction.
- (iv) Forest lands.
- (v) Mineral bearing areas for which notices (LOIs) were issued.
- (vi) Existing Prospecting Licenses granted under APMMC Rules 1966

## PART -II

### SELECTION OF PREFERRED BIDDER FOR GRANT OF QUARRY LEASE

**(4) Selection of Preferred Bidder:**

Preferred Bidder shall be selected by the Director through an electronic auction in the manner as specified in these Rules.

**(5) Period of Quarry Lease:**

The period for which a quarry lease shall be granted for the minor minerals specified under these Rules as per Rule 12(5) and 15 of the Andhra Pradesh Minor Mineral Concession Rules 1966, as the case may be.

**(6) Prerequisites for e-auction:**

(a) The Director shall take prior approval of the Government for terms and conditions of the tender document before initiation of auction process.

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(b) The Director may initiate an auction process for grant of a quarry leases with respect to an area within the State in accordance with these Rules.

(c) The Assistant Director of Mines & Geology shall identify and demarcate the area where a mineral concession is proposed to be granted through auction using Electronic Total Station (ETS) or Differential Global Positioning System (DGPS) and the area so demarcated shall be classified into forests land, land owned by the Government and private persons along with NOC from the concerned departments and furnish the details to the Director through the Deputy Director of Mines & Geology concerned.

(d) The Director shall Issue Notice Inviting Tender with respect to mineral concession auction after receipt of the proposals from the Deputy Director of Mines & Geology concerned.

(e) The extent of area so demarcated shall include area required for all the activities falling under the definition of 'mine' as defined in clause (j) of sub-section (1) of section 2 of the Mines Act, 1952.

(f) The minimum area proposed for e-auction for grant of quarry lease under these Rules shall be four (4) hectares.

(g) The Director of Mines and Geology on his satisfaction after due consideration of production level, Geographical or Topographical condition may for reasons to be recorded in writing, decrease the minimum area proposed for e-auction for grant of quarry lease for all minor minerals except Ordinary Sand such that the minimum area shall not be less than one (1) hectare.

(h) The non-refundable tender document fee shall be as specified by the Director in the tender document.

Provided that a concession of 50% of the tender document fee shall be provided to Local societies and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) hectares in the State.

**(7) Eligibility of participating in the e-Auction:**

(a) For the purpose of participating in the auction of Quarry lease, the terms and conditions of eligibility as specified in the sub-rule (b) below.

(b) The applicant, shall have a minimum net worth, as specified by the Director in the tender document.

Provided that the Net worth requirement of Local societies shall be 50% of the minimum net worth fixed and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) Hectares in the State.

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**Explanation:**

(i) In case an applicant is a subsidiary of another company incorporated in India, the net worth of such holding company may also be considered:

Provided that, in such case, the applicant shall continue to be a subsidiary of such holding company until such time the applicant meets the aforementioned net worth threshold.

(ii) In case of a company, the net worth shall be the sum of paid up share capital and the free reserves as per the audited balance sheet of the financial year ended immediately preceding the date of issuance of notice inviting tender.

(iii) In case the notice inviting tender is issued between 1<sup>st</sup> April to 30<sup>th</sup> September (both days inclusive) of a year, the audited balance sheet of the financial year before the immediately preceding financial year, from the date of issuance of notice inviting tender, may be submitted by the bidder, if the audited balance sheet of the immediately preceding financial year is not available.

(iv) In case of an individual, the net worth shall be the closing cash balance on the last date for submission of application, and such amount may include amount in savings bank accounts in Scheduled Bank or Post Office, free and un-encumbered fixed deposits in Scheduled Banks, Post Office, Listed Companies or Government organisation or Public Sector Undertakings of a State and the Central Government, Kisan Vikas Patra, National Saving certificate, Bonds, Shares of Listed Companies, Listed Mutual Funds, Unit Linked Insurance Plan, Public Provident Fund, Surrender Value of Life Insurance policies, and un-encumbered immovable property in the name of Applicant.

(c) The State Government may, regard to article 244 and the Fifth Schedule to the Constitution, the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (40 of 1996); and the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), make such amendments to the terms and conditions of eligibility as it may deem necessary.

(d) The bidder(s), either individually or group of associations, shall not have any mineral revenue dues to the Government at the time of submission of bid in e-auction.

**Explanation:** The partner/director of the company having shareholdings in another quarry/mining leases held in the State shall not have any Mineral revenue dues for such quarry/mining leases to the Government.

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(e) The bidder shall satisfy such conditions as may be prescribed by the Director of Mines & Geology in the Tender Document.

(f) The eligibility for participating in the auction shall be determined as per the specified terms and conditions of eligibility and the Preferred Bidder shall be decided solely on the basis of financial bids submitted by the eligible bidders.

(g) Notwithstanding anything contained in APMMC Rules, 1966, a quarry lease for areas falling in the notified Tribal Areas shall be granted only in favour of Co-operative Societies consisting exclusively of Adivasis/Tribals or individual Adivasis/Tribals through e-auction conducted by Director.

**(8) Electronic Auction :-**

(a) An auction shall be conducted only through an online electronic auction platform.

(b) The Director may utilise any online electronic auction platform which meets the minimum technical and security requirements as specified in the Guidelines for compliance to Quality requirements of e-Procurement Systems issued by the Standardisation Testing and Quality Certification Directorate, Department of Information Technology, Ministry of Communications and Information Technology, Government of India.

**(9) Bid Security for the Tender document:-**

The Bid security shall be as specified by Director in the tender document for the proposed area.

Provided that a concession of 50% of the Bid Security shall be given to Local societies and such concession shall be extended to the local societies to obtain the quarry leases for a maximum total extent of twelve (12) Hectares in the State.

**(10) Bidding parameters-**

(a) An e-auction for selection of preferred bidder for grant of quarry lease shall be conducted for determination of "Auction Premium Amount".

(b) For determination of auction premium amount, the reserve price for quarry lease shall be in the multiples of Dead Rent per Hectare per annum as specified by Director in the tender document of the proposed area for the particular mineral, in Indian Rupees.

(c) The bidders shall quote, over and above the reserve price, for the purpose of payment to the State Government, an amount in Rupees as "Auction Premium Amount".

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(d) The bidders shall quote, as per the bidding parameter, for the purpose of payment to the Government, an amount more than the reserve price and the Auction premium amount so quoted shall not be adjusted against annual dead rent or seigniorage fee, as the case may be.

**(11) Bidding Process.-**

(a) The Director shall issue a notice inviting tender on their website to commence the e - auction process and such notice shall contain brief particulars regarding the area under e - auction, including location, extent, mineral and ETS/DGPS Geo-coordinates.

(b) The tender document issued by the Director of Mines and Geology shall contain.-

- i. Revenue survey details of the area identified and demarcated, shall be divided into forests land, land owned by the Government, and land not owned by the Government.
- ii. Plan showing the area with DGPS Coordinates attested by the Tahsildar and Assistant Director of Mines & Geology concerned.
- iii. List of clearances and permissions already obtained with respect to such area.
- iv. No Objection Certificate (NOC) obtained from the Tahsildar concerned in the case of Government land, Consent from Pattadar in the case of Pattaland and in case of areas falling within 500 m from the boundary of the Forest land, an In-Principle Consent/Approval from DFO concerned.

Provided that the NOC, Consent from Pattadar and In-Principle Consent/Approval from DFO concerned shall be obtained by Assistant Director of Mines & Geology prior to issue of NIT.

(c) The bidders shall be provided a fixed period, as notified by the Director to study the tender document and such reports and the bidding process shall commence only on expiry of such period.

(d) The auction shall be an ascending forward online electronic auction and shall comprise of the following rounds, namely:-

(i) First Round of Auction to be held in the following manner, namely:-

(I) the bidders shall submit;-

- (1) a technical bid comprising amongst others, documentary evidence to confirm eligibility as per the

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provisions of the Act and the rules made thereunder to participate in the auction, bid security and such other documents and payments as may be specified in the tender document; and

(2) an initial price offer which shall be above the reserve price;

(II) only those bidders who are found to be eligible in accordance with the terms and conditions of eligibility specified in these Rules and whose initial price offer is greater than the reserve price, referred to as "technically qualified bidders", shall be considered for the second round of electronic auction;

Provided that the Director shall constitute a Committee for evaluation of the Technical bids received and to recommend the "technically qualified bidders".

(III) The Highest initial price offer amongst the technically qualified bidders quoted above the reserve price shall be the floor price of the second round of online electronic auction.

(IV) The technically qualified bidders shall be ranked on the basis of the descending initial price offer submitted by them and the technically qualified bidders holding the first fifty percent of the ranks (with any fraction rounded off to higher integer) or the top five technically qualified bidders, whichever is higher, shall qualify as qualified bidders for participating in the second round of electronic auction;

Provided that if the number of technically qualified bidders is between three and five, then all the technically qualified bidders shall be considered as qualified bidders.

Provided further that in the event of identical initial price offers being submitted by two or more technically qualified bidders, all such technically qualified bidders shall be assigned the same rank for the purposes of determination of qualified bidders and in such case, the aforementioned fifty per cent shall stand enhanced to the extent of tie occurring within the first fifty per cent.

**Illustration:**

(i) In the event there are a total of ten technically qualified bidders, and each technically qualified bidder submits different initial price offer, then the technically qualified bidders holding the first fifty per cent of ranks shall be considered to be qualified bidders.

(ii) If three such technically qualified bidders submit the same initial price offer and are ranked in first fifty per cent of the total number of ranks, then, all the three technically qualified bidders shall be considered to be

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qualified bidders and the total number of qualified bidders shall stand increased by two.

(V) Where the total number of technically qualified bidders is three or more, the auction process shall proceed to the second round of auction which shall be held in the following manner, namely:-

- (i) The qualified bidders may submit their final price offer which greater than the floor price:

Provided that the final price offer may be revised till the conclusion of the auction as per the technical specifications of the auction platform;

- (ii) The auction process shall be annulled if none of the qualified bidders submits a final price offer on the online electronic auction platform;

(iii) The qualified bidder who submits the highest final price offer shall be declared as the "preferred bidder" immediately on conclusion of the auction.

(VI) Where the total number of technically qualified bidders is less than three, then no technically qualified bidder shall be considered to be qualified bidder and the first attempt of auction shall be annulled.

(VII) On annulment of the first attempt of auction, the Director may decide to:-

- (a) commence the auction process de novo with a separate set of terms and conditions and reserve price as it may deem fit and necessary; or

(b) Conduct the second attempt of auction.

(VIII) In case the Director decides to conduct the second attempt of auction as per clause (ii) of sub-rule (g) above, the terms and conditions of the second attempt of auction shall remain the same as in the first annulled attempt of auction

Provided that the highest initial price offer of the technically qualified bidders if any in the first annulled attempt shall be the reserve price in first round of the second attempt:

Provided further that the bidding shall continue to the second round even in case the number of technically qualified bidders is less than three.

(IX) Second Round of Auction to be held in the following manner, namely:-

- i. The qualified bidders may submit their final price offer which shall be greater than the floor price:

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Provided that the final price offer may be revised till the conclusion of the auction as per the technical specifications of the auction platform;

- ii. The auction process shall be annulled if none of the qualified bidders submits a final price offer on the online electronic auction platform;

(X) The qualified bidder who submits the highest final price offer shall be declared as the "preferred bidder" by Director immediately on conclusion of the auction.

**(12) Grant of Quarry Lease :-**

(a) Upon completion of auction process, the preferred bidder shall pay the Auction Premium amount to Director in the Head of Account as specified by the Director of Mines and Geology within two weeks from completion of e-auction.

(b) Upon receipt of the Auction Premium amount, the Director of Mines and Geology / Deputy Director of Mines and Geology concerned, as the case may be, shall issue a notice (letter of intent) to the preferred bidder as specified in sub-rule (d) below.

(c) In case, preferred bidder is not able to furnish the Auction Premium amount within two weeks from completion of e-auction, the second highest bidder will be given preference by the Director to match the highest Auction Premium amount and after remittance of the highest Auction Premium Amount, the respective bidder shall become preferred bidder and a Notice (Letter of Intent) be issued as per sub-rules (a) and (b) above.

(d) The Preferred Bidder shall comply with the following conditions for grant of Quarry lease deed within the period specified in rule 7 & 12(5) of the APMMC Rules 1966, for the minor minerals as the case may be:-

- i. Continuing to be in compliance with all the terms and conditions of eligibility;
- ii. Submission of Security Deposit as specified by the Director in the tender document.
- iii. Obtaining Approved Mining Plan, Environmental Clearance, Consent for Establishment, Forest Clearance (in case of Forest land) and any other relevant consents, approvals, permits and the like as may be required under applicable laws for commencement of quarry operations;
- iv. Satisfying such other conditions as may be specified by the Director of Mines and Geology.

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- v. Affidavit regarding annual minimum production conditions to be submitted as specified in the Tender document.
- (e) Upon fulfillment of the conditions specified above, the Director of Mines and Geology/ Deputy Director of Mines and Geology concerned, as the case may be, shall grant a Quarry Lease to the Preferred Bidder and such Quarry Lease shall be subject to the provisions of APMMC Rules 1966.
- (f) If the Preferred Bidder failed to fulfill the conditions specified in sub rule (d) above within the specified period, the notice issued as per sub rule (b) above shall be deemed to be cancelled and payments made so far shall be forfeited.
- (g) The Quarry Lease Deed shall be executed by the Assistant Director of Mines & Geology as per Rule 12(5)(e) and 13(1) of the APMMC Rules 1966, for the respective minor minerals, as the case may be.
- (h) Any new mineral is discovered in the Quarry Lease area granted through auction during the lease period, then the holder of Quarry lease shall follow the provisions of the APMMC Rules, 1966 as amended from time to time for inclusion of such new mineral in the Quarry Lease Deed.
- (i) The date on which the Quarry Lease Deed is duly executed shall be the date of commencement of the Quarry lease.

**(13) Security Deposit for Quarry Lease**

The security deposit shall be provided as the manner prescribed by Director which may be invoked as per the provisions of Quarry Lease Deed and existing APMMC Rules, 1966.

**(14) Time Period**

The time period for compliance of these rules shall be as specified in the tender document.

**PART - III**

**MISCELLANEOUS**

**(15) Right of first refusal to Local societies:**

In case of auction of quarry leases, Local societies shall be given right of first refusal in the auction of quarry leases falling within their Mandal.

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Provided that such Local societies shall be a Qualified Bidder in the auction of that particular area and match the highest premium amount quoted for such quarry lease in e-auction conducted by Director.

Provided further that the total extent of quarry leases to be held by such local Societies shall be twelve (12) hectares in the State of Andhra Pradesh by using the Right of first refusal under this rule.

**(16) Right of first refusal to the existing quarry lease holders,-**

(i) In the cases of the existing leases covered under the areas of pattalands where the consent is provided and Government lands, on the expiry of the lease period, the area shall be put up for e-auction.

(ii) The process of e-auction shall be started well in advance so that before the expiry of the lease period, new lease may be granted without any gap;

(iii) The existing lessee shall have right of first refusal at the time of e-auction held for such lease after expiry of the lease period in the following manner namely;-

(a) to be eligible to exercise the right of first refusal, the lessee shall comply with the conditions of the mining lease, the act and the rules made thereunder till its expiry and shall emerge as technical qualified bidder as per provisions laid down in these rules.

(b) upon conclusion of the e-auction, the Director of Mines & Geology shall issue a notice to the lessee seeking written confirmation of his/her willingness to exercise the right of first refusal within a period of seven days of the conclusion of the e-auction;

(c) the notice given under clause (ii) shall be acknowledged by the lessee and who shall, within a period of two weeks of receipt of notice, exercise the right of first refusal in writing to the Director of Mines & Geology, failing which it shall be construed that the lessee is not desirous of exercising the right of first refusal and the successful bidder shall be entitled to a mining lease in the manner provided in these rules

(d) if these lessee exercise the right of first refusal and matches the highest final offer price, the lessee shall be deemed to be successful bidder in place of the earlier successful bidder declared after the e-auction shall be entitled to a mining lease in the manner provided in these rules.

(e) in case the lease holder or preferred bidder or LoI holder, expires the lease shall be considered to be granted in the name of the successor of the deceased person.

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**(17) Procedure for grant of quarry leases in areas held by private persons (pattalands),-**

(a) In a proposed mineral block, where the land owned by the Private persons (pattalands) is more than 75% of the total proposed area, then proposed mineral block shall be considered as Pattaland and shall be disposed as per the procedure laid down in these rules and APMMC Rules 1966.

(b) For the mineral bearing areas which are falling in pattalands and where the pattadar concerned has provided consent for grant of quarry lease through e-auction;

Prior to Issue of NIT for conduct of e-auction in areas held by private persons, a consent from Pattadar, as the case may be, shall be obtained by Assistant Director of Mines and Geology by entering into an agreement with the pattadar or person authorized by Pattadar in this regard as per sub-rule (c) below.

Provided that the Consent received from Pattadar shall be irrevocable and shall be valid till expiry of lease period or till exhaust of the mineral, whichever is later.

(c) The lease holder shall pay an additional amount equal to twenty percent (20%) of Seigniorage Fee to pattadar on mineral dispatches made from the lease area through the Director on monthly basis.

**(18) Publishing of Successfully auctioned areas' details**

(a) The Director shall publish the details of the Successfully auctioned blocks in the website of Department of Mines & Geology on monthly basis with the following details:

(i) Details of block – Name of the mineral, Location, Assistant Director of Mines and Geology's Jurisdiction and District.

(ii) Highest Auction Premium Amounts

(iii) Extent in Hectares and Highest Auction Premium Amount per hectare

(b) The Director shall also publish the district wise and mineral wise highest Auction premium amounts and the average hectare wise highest Auction premium amounts of the successfully auctioned blocks in the last 12 months and 36 months in the website of Department of Mines & Geology on monthly basis.

**(19) Remittance of Auction Premium amounts to Department of Mines & Geology**

::14::

The proceeds pertaining to Auction Premium amounts of successfully auctioned blocks shall be remitted as per the procedure laid down by Director.

**(20) Powers to issue Orders/Clarifications/Guidelines:**

The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of these rules.

**(21) Applicability of General Provisions:**

The General provisions of Minor Mineral Concession Rules, 1966 or any subsequent rules/amendments to be issued by Government or the orders, guidelines, clarifications issued by Government in this regard from time to time shall apply to any situation, which is not expressly stated herein.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT(MINES)

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada).

The Director of Mines & Geology, Andhra Pradesh, Ibrahimpatnam.

The Chief Executive Officer, MERIC, Vijayawada.

All the District Collectors in the State.

All the Joint Director /Deputy Director / Asst. Director of Mines & Geology through the Director of Mines & Geology, Ibrahimpatnam.

Copy to:

The Secretary to Govt, Ministry of Mines, Govt. of India, Shastry Bhawan, New Delhi.

The RCoM, IBM, Room No:603, 6<sup>th</sup> Floor, CGO Tower, Kavadiguda, Secunderabad.

The Law Department.

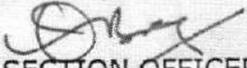
The Finance Dept.

The OSD to Minister for Mines & Geology.

The PS to Pri. Secretary to Govt., (Mines)

SF/SC(Comp.No.1510364)

// FORWARDED :: BY ORDER //

  
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY :: IBRAHIMPATNAM  
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

PROCEEDINGS NO.30145/D13-2/2017

Date:21-07-2020.

Sub:- Mines & Quarries – Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District in favour of M/s Sri Sai Krupa Granites, Proprietor: Sri M.Chandrasekhar - Granted - Orders – Issued.

- Ref:-
1. Quarry Lease application dt.25.09.2009 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.
  2. ADM&G, Palamaneru File.No.3047/Q/2009, Dt.28.10.2017.
  3. DM&G Notice No.30145/R5-1/2017, dated:14.02.2018.
  4. Letter dated.09.09.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar
  5. Representation dated.16.12.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.

\*\*\*\*

## ORDER:

Through the reference 1<sup>st</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has filed an application for grant of Quarry Lease for Black Granite an extent of 1.000 Hectare in Sy.No.98/2, & 100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years with the documents required as per Rules. The said Quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 25.09.2009.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru submitted proposals for grant of quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years in favour of M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar.

After careful examination of the proposals of the ADM&G, Palamaneru, notice was issued to M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar vide reference 3<sup>rd</sup> cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF, Government of India as per OS No.1533, Dated:14.09.2006 within (6) months for grant of quarry lease.

Through the reference 4<sup>th</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has submitted Mining Plan approved by the Deputy Director of Mines & Geology, Kadapa, vide Letter No.59/MMP/PLMR/2019, dt.03.05.2019, Environmental Clearance issued by SEIAA, Vijayawada Order No.SEIAA/AP/ CTR/MIN/05/2019/982-673, dated:06.08.2019 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1562/PCB/ZO-KNL/CFE/2019, dated 05.09.2019 and requested to grant of lease in his favour over the subject area.

As per the **Approved Mining Plan** the Mineable Reserves are 14,024 M<sup>3</sup> of Granite and the life of the mine is 9 years @ 1,617 M<sup>3</sup> productions per annum.

The **Environment Clearance** was issued for average production of 1617 M<sup>3</sup> / per year with validity of 7.54 years or the expiry date of mine lease period issued by the Government whichever is earlier.

The **Consent for Establishment** was issued on 05.09.2019 the production of 1617 M<sup>3</sup> per annum and the same is valid (7) years from the date of issue of order.

SPD ptz

22/07/20  
for kind  
perusal of  
Palamaneru

= 2 =

Through the reference 5<sup>th</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar have furnished Income Tax Returns for last (3) three years.

In view of the above circumstances and in exercise of the powers conferred under Rule 12(5)(a)(i) of APMMC Rules, 1966, a quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District is hereby granted in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for a period of 20 years, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
  - (i) Dead Rent :: Rs.1,30,000/- per hectare per annum.
  - (ii) Land :: As per rates fixed by the Revenue Department Assessment
  - (iii) Cess on Land :: At the rate of Rs.0.37 paise per rupee on Land Assessment Assessment.
  - (iv) Security :: A sum equivalent to one year dead rent. Deposit
2. Levy & Collection of Cess on MBL @Rs.25 Per Cum as per A.P.M.B.L (Infrastructure) Cess act and Rules 2005 shall be subject to the final outcome of W.P.No.33388/17 & Batch.
3. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
4. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

**(Rate per cubic meter)**

Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm Size	Below 270 Cm. X 150 Cm and below size	Below 75 Cm Size.
<b>Rs:3450/-</b>	<b>Rs:2875/-</b>	<b>Rs:2700/-</b>	<b>Rs:1150/-</b>
MERIT	2% of Seigniorage fee		
DMF	12.5% of Seigniorage Fee		
<b>*Note:</b> 25% of Seigniorage fee reduction is allowed as per G.O.Ms.No.28, Industries & Commerce (M-II) Dept., Dt:15-02-2018.			

5. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1<sup>st</sup> March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
6. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.17 (4) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Assistant Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of A.P.M.M.C. Rules, 1966.

= 3 =.

7. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
8. The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADM&G, DDM&G and DM&G.
9. **Before completion of the validity of (7.54) years or the expiry date of mine lease period issued by the Government of A.P. whichever is earlier of Environmental Clearance, the grantee should submit E.C afresh for further continuation of quarry operations.**

**Note:** The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES AND GEOLOGY

To  
M/s Sri Sai Krupa Granites,  
Prop: Sri M. Chandrasekhar,  
D.No.18-102, Venkateswara Nilayam,  
Vinayaka Street, New Pet,  
Kuppam -517425, Chittoor District ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru along with  
File No.3047/Q/2009 ..... [BY RPAD].

Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY  


**APPENDIX TO PROCEEDINGS NO:30145/D13-2/2017, Dated:21-07-2020.**

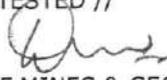
- 1) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules, 1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies thereof and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules, 1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation / Termination/ charges of address and records of bore holes as per Granite Conservation and Development Rules, 1999.
- 11) The grantee should observe the provisions of Mines Act, 1952, the Mineral Conservation & Developments Rules, 1966 & the Metalliferrous Mines Regulation, 1961 and Granite Conservation and Development Rules, 1999.
- 12) The grantee should not cut or in urea any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within period of 2 years from the date of execution of the lease.

= 2 =

- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all inches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferrous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.
- 21) The grantee should dump waste material within the leased area only.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES AND GEOLOGY

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY  


269-

District:- Chittoor

Village No:-

Mandal:- Gudupalli

S.No:-98/1,2, 100, &128

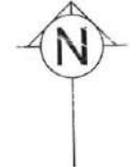
Village Name:-Kotamak

Sketch Appended to  
Proceedings No. 2014/25/2017  
Date : 21.07.2017

 Area Surveyed to M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar over an ext Of 0.611 Hect or 1.51 Acres (S.No;- 100=1.51Acers) For Black Granites ( F;-NO:- 3047/Q/2009)\_

 Area Surveyed to M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar over an ext Of 2.000Hect or 4.94 Acres (S.No;-128=4.36Acers (Old S.No=89/P), 98/2=0.46 Acres,98/1=0.12 )Acers For Black Granites ( F;-NO:- 127/Q/B.G/2017)

 PIT MEASUREMENT;- 875 Sq mts H= 9.2 mts; (H1=8mts; H2=10.2mts;H3=9.5)

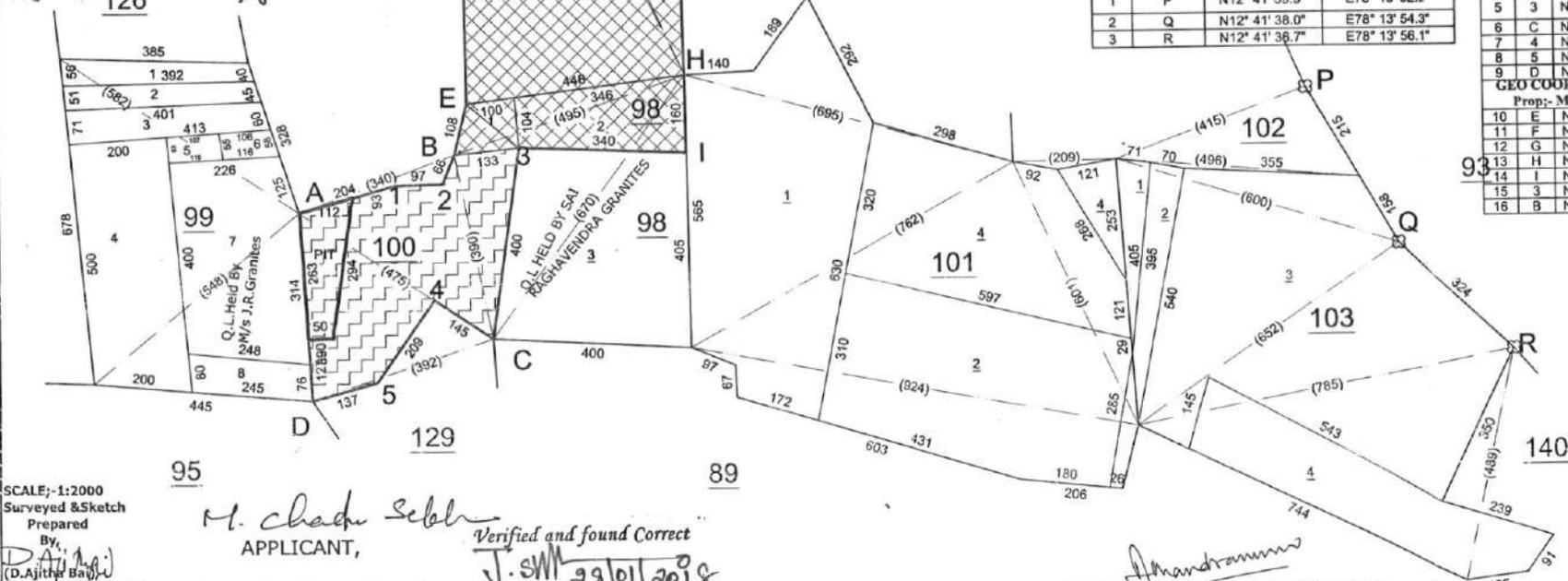


TRUE NORTH

GEO COORDINATES FOR SURVEYED ARE IN DATUM WGS 84 UNITS IN dd° mm' ss.s"				
SL NO	STATIONS	LATITUDE	LONGITUDE	LINEAR MEASUREMENTS
GEO COORDINATES OF M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar.(F.N:3047/Q/2009)				
NORTH:-TRUE NORTH				
1	A	N12° 41' 37.1"	E78° 13' 39.8"	A-1=204
2	1	N12° 41' 37.9"	E78° 13' 40.8"	1-2=97
3	2	N12° 41' 37.7"	E78° 13' 41.5"	2-B=66
4	B	N12° 41' 38.1"	E78° 13' 41.8"	B-3=133
5	3	N12° 41' 38.2"	E78° 13' 42.6"	3-C=400
6	C	N12° 41' 35.7"	E78° 13' 42.5"	C-4=145
7	4	N12° 41' 35.9"	E78° 13' 41.5"	4-5=209
8	5	N12° 41' 34.7"	E78° 13' 41.1"	5-D=137
9	D	N12° 41' 34.6"	E78° 13' 40.2"	D-A=390
GEO COORDINATES OF M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar.(F.N:127/Q/B.G/2017)				
10	E	N12° 41' 38.8"	E78° 13' 42.0"	E-F=1000
11	F	N12° 41' 39.6"	E78° 13' 45.7"	F-G=436
12	G	N12° 41' 45.3"	E78° 13' 43.7"	G-H=950
13	H	N12° 41' 39.3"	E78° 13' 45.0"	H-I=160
14	I	N12° 41' 38.2"	E78° 13' 45.0"	I-3=340
15	3	N12° 41' 38.2"	E78° 13' 42.6"	3-B=133
16	B	N12° 41' 38.1"	E78° 13' 41.8"	B-3=108

GEO COORDINATES ARE FOR PERMANENT STONES IN DATUM WGS 84 UNITS IN dd° mm' ss.s"			
NORTH:-TRUE NORTH			
SL NO	STATIONS	LAT	LONG
1	P	N12° 41' 39.9"	E78° 13' 52.9"
2	Q	N12° 41' 38.0"	E78° 13' 54.3"
3	R	N12° 41' 36.7"	E78° 13' 56.1"

Director of Mines & Geology  
Department of Mines & Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam-521456  
VIJAYAWADA, A.P.



		D	
		292	
5	8	255	
		88	115 4
		C	
		390	
3	132	12	
		B	
		340	
		295	49 2
		204	17 1
		A	

SCALE:-1:2000  
Surveyed & Sketch Prepared By:  
(D.Ajith Babu)  
Surveyor,  
O/O ADM&G,  
Chittoor.

M. Chandra Sekhar  
APPLICANT,  
M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar,  
Verified and found Correct  
J. S. M. 29/10/2018  
AMO, Head Office

Assist. Director of Mines & Geology,  
Chittoor



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER  
(Present: Sri B. RAMACHANDRA, M.Sc, Asst. Director (FAC))

**PROCEEDINGS NO: 3047/Q2/BG/2009**

**DATE:07-08-2020**

Sub: Mines and Quarries – Minor Minerals – Quarry Lease for Black Granite over an extent of 0.611 Hectares at Sy. No. 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar –Quarry Lease Deed executed – Work Orders – Issued.

- Ref: 1) Proceedings No: 30145/D13-2/2017, Dt:21-07-2020 of the Director of Mines and Geology, Ibrahimpatnam.  
2) Letter No: 3047/Q2/BG/2009, Dt:23-07-2020 of the Assistant Director of Mines and Geology, Palamaner.  
3) Letter Dt: 06-08-2020 of the grantee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar.

\*\*\*\*\*

**ORDER:**

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Ibrahimpatnam has granted a Quarry Lease for Colour Granite over an extent of 0.611 Hectares at Sy. No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar under Rule 12 (5) (a) (i) of APMCM Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations at the subject area.

Through the reference 2<sup>nd</sup> cited, the ADM&G, Palamaner has requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 18-09-2020.

Further, the grantee through the reference 3<sup>rd</sup> cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated time.

Hence, the Quarry Lease Deed is executed today i.e. on **07-08-2020** in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for BLACK GRANITE over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 Years with effect from **07-08-2020 to 06-08-2040**.

The lessee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for as per G.C.D.R.1999 & APMCM Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

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The lessee should submit the Quarterly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit

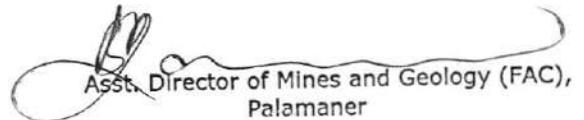
- 1. Before completion of validity of (07) years of Period of EC, the grantee should submit the EC afresh for further continuation of Quarry Operations.**
- 2. Before completion of validity of (07) years of Period of CFE, the grantee should submit the CFE afresh for further continuation of Quarry Operations.**
- 3. Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations.**

The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of statutory permissions from time to time.

Further, the lessee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

**NOTE:** This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.

**Encl:** Lease Deed Form-G

  
Asst. Director of Mines and Geology (FAC),  
Palamaner

To

M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar, D.No.18-102, Venkateswara Nilayam, Vinayaka Street, New Pet, Kuppam, Chittoor District-517425.

**Copy submitted to:**

The Director of Mines and Geology, Ibrahimpatnam, Vijayawada along with Quarry Lease deed for favour of information. (02 sets)  
The Dy. Director of Mines & Geology, Chittoor along with Quarry Lease deed for favour of information.  
The Dy. Director of Mines & Safety, Chennai for favour of information.  
The District Collector, Chittoor for favour of information.  
The Controller General, IBM, Nagpur for favour of information.  
The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of information.

**Copy to:**

The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt. (AP). for information.

The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.



GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY :: IBRAHIMPATNAM  
[PRESENT: SRI V.G.VENKATA REDDY, DIRECTOR]

PROCEEDINGS NO.30145/D13-2/2017

Date:21-07-2020.

Sub:- Mines & Quarries - Quarry Lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District in favour of M/s Sri Sai Krupa Granites, Proprietor: Sri M.Chandrasekhar - Granted - Orders - Issued.

- Ref:-
1. Quarry Lease application dt.25.09.2009 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.
  2. ADM&G, Palamaneru File.No.3047/Q/2009, Dt.28.10.2017.
  3. DM&G Notice No.30145/R5-1/2017, dated:14.02.2018.
  4. Letter dated.09.09.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar
  5. Representation dated.16.12.2019 from M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar.

\*\*\*\*

ORDER:

Through the reference 1<sup>st</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has filed an application for grant of Quarry Lease for Black Granite an extent of 1.000 Hectare in Sy.No.98/2 & 100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years with the documents required as per Rules. The said Quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 25.09.2009.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru submitted proposals for grant of quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District for period of 20 years in favour of M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar.

After careful examination of the proposals of the ADM&G, Palamaneru, notice was issued to M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar vide reference 3<sup>rd</sup> cited to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF, Government of India as per OS No.1533, Dated:14.09.2006 within (6) months for grant of quarry lease.

Through the reference 4<sup>th</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar has submitted Mining Plan approved by the Deputy Director of Mines & Geology, Kadapa, vide Letter No.59/MMP/PLMR/2019, dt.03.05.2019, Environmental Clearance issued by SEIAA, Vijayawada Order No.SEIAA/AP/ CTR/MIN/05/2019/982-673, dated:06.08.2019 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1562/PCB/ZO-KNL/CFE/2019, dated 05.09.2019 and requested to grant of lease in his favour over the subject area.

As per the **Approved Mining Plan** the Mineable Reserves are 14,024 M<sup>3</sup> of Granite and the life of the mine is 9 years @ 1,617 M<sup>3</sup> productions per annum.

The **Environment Clearance** was issued for average production of 1617 M<sup>3</sup> / per year with validity of 7.54 years or the expiry date of mine lease period issued by the Government whichever is earlier.

The **Consent for Establishment** was issued on 05.09.20219 the production of 1617 M<sup>3</sup> per annum and the same is valid (7) years from the date of issue of order.

*Spot ptz*

*22/07/20*  
*See kind*  
*perusal of ADM&G*  
*Palamaneru*

= 2 =

Through the reference 5<sup>th</sup> cited, M/s Sri Sai Krupa Granites, Proprietor: Sri M. Chandrasekhar have furnished Income Tax Returns for last (3) three years.

In view of the above circumstances and in exercise of the powers conferred under Rule 12(5)(a)(i) of APMMC Rules, 1966, a quarry lease for Black Granite an extent of 0.611 Hectares in Sy.No.100 of Kotamakanapalli Village, Guddupalli Mandal, Chittoor District is hereby granted in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for a period of 20 years, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments, executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:-
  - (i) Dead Rent :: Rs.1,30,000/- per hectare per annum.
  - (ii) Land Assessment :: As per rates fixed by the Revenue Department
  - (iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.
  - (iv) Security Deposit :: A sum equivalent to one year dead rent.
2. Levy & Collection of Cess on MBL @Rs.25 Per Cum as per A.P.M.B.L (Infrastructure) Cess act and Rules 2005 shall be subject to the final outcome of W.P.No.33388/17 & Batch.
3. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
4. The grantee shall pay Seigniorage Fee in advance along with DMF and MERIT as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

(Rate per cubic meter)			
Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm Size	Below 270 Cm. X 150 Cm and below size	Below 75 Cm Size.
<b>Rs:3450/-</b>	<b>Rs:2875/-</b>	<b>Rs:2700/-</b>	<b>Rs:1150/-</b>
MERIT	2% of Seigniorage fee		
DMF	12.5% of Seigniorage Fee		
<b>*Note:</b> 25% of Seigniorage fee reduction is allowed as per G.O.Ms.No.28, Industries & Commerce (M-II) Dept., Dt:15-02-2018.			

5. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1<sup>st</sup> March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
6. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under item no.17 (4) Schedule-I in advance for quantity intended to be dispatched and then only of dispatch the material under the dispatch permit and transit forms obtained from the Assistant Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5)(h)(iii) of A.P.M.M.C. Rules, 1966.

= 3 =.

7. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
8. The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADM&G, DDM&G and DM&G.
9. **Before completion of the validity of (7.54) years or the expiry date of mine lease period issued by the Government of A.P. whichever is earlier of Environmental Clearance, the grantee should submit E.C afresh for further continuation of quarry operations.**

**Note:** The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES AND GEOLOGY

To  
M/s Sri Sai Krupa Granites,  
Prop: Sri M. Chandrasekhar,  
D.No.18-102, Venkateswara Nilayam,  
Vinayaka Street, New Pet,  
Kuppam -517425, Chittoor District ----- [BY RPAD].

Copy to the Asst. Director of Mines and Geology, Palamaneru along with  
File No.3047/Q/2009 ..... [BY RPAD].

Copy to the Deputy Director of Mines and Geology, Chittoor.

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY  


**APPENDIX TO PROCEEDINGS NO:30145/D13-2/2017, Dated:21-07-2020.**

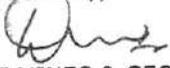
- 1) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules, 1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies thereof and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules, 1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation / Termination/ charges of address and records of bore holes as per Granite Conservation and Development Rules, 1999.
- 11) The grantee should observe the provisions of Mines Act, 1952, the Mineral Conservation & Developments Rules, 1966 & the Metalliferrous Mines Regulation, 1961 and Granite Conservation and Development Rules, 1999.
- 12) The grantee should not cut or in urea any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within period of 2 years from the date of execution of the lease.

= 2 =

- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry / mine. The number and Nationality of persons employed therein record of all inches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.
- 21) The grantee should dump waste material within the leased area only.

Sd/- V.G.VENKATA REDDY  
DIRECTOR OF MINES AND GEOLOGY

// ATTESTED //

  
for DIRECTOR OF MINES & GEOLOGY



269

Village No:-

District;- Chittoor

S.No;-98/1,2, 100, &128

Village Name;-Kotamak

Mandal;- Gudupalli

Sketch Appended to  
Proceedings No. 3014/D/2017  
Date : 21.07.2018

Area Surveyed to M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar over  
an ext Of 0.611 Hect or 1.51 Acres (;S.No;- 100=1.51Acers) For Black Granites  
( F;-NO:- 3047/Q/2009)

Area Surveyed to M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar over  
an ext Of 2.000Hect or 4.94 Acres (S.No;-128=4.36Acers (Old S.No=89/P),  
98/2=0.46 Acres,98/1=0.12 )Acres For Black Granites ( F;-NO:- 127/Q/B.G/2017)

PIT MEASUREMENT;- 875 Sq mts H= 9.2 mts; (H1=8mts; H2=10.2mts;H3=9.5)



TRUE NORTH

GEO COORDINATES ARE FOR PERMANENT STONES IN DATUM WGS 84 UNITS IN dd° mm' ss.0"

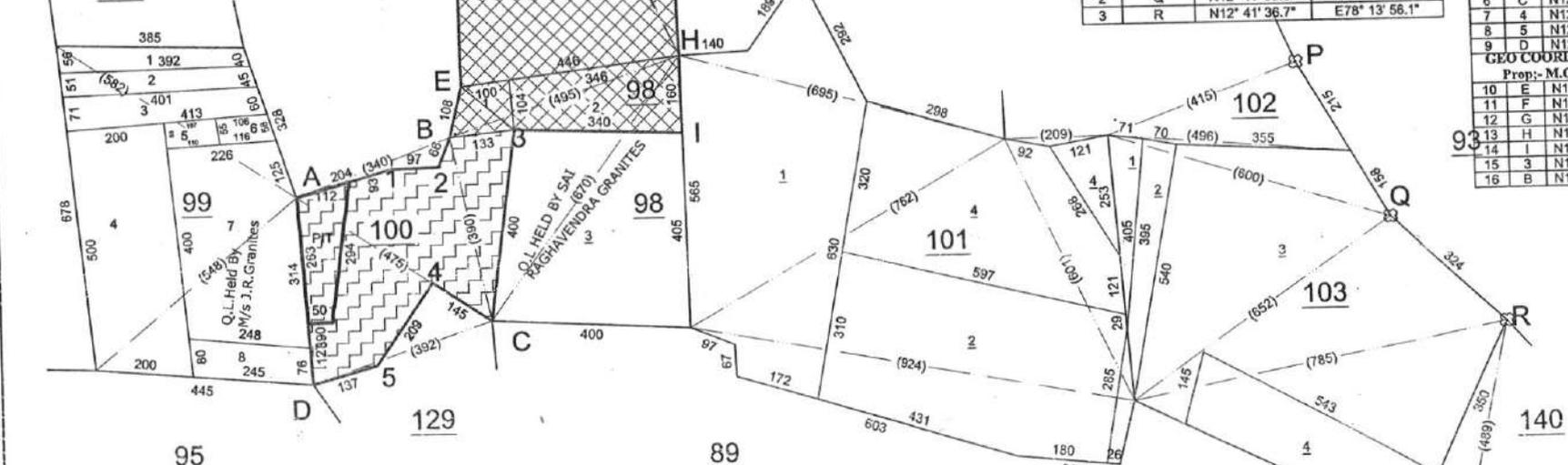
NORTH;-TRUE NORTH			
SL NO	STATIONS	LAT	LONG
1	P	N12° 41' 39.9"	E78° 13' 52.9"
2	Q	N12° 41' 38.0"	E78° 13' 54.3"
3	R	N12° 41' 36.7"	E78° 13' 56.1"

GEO COORDINATES FOR SURVEYED ARE IN DATUM WGS 84 UNITS IN dd° mm' ss.0"

SL NO	STATIONS	LATITUDE	LONGITUDE	LINEAR MEASURE MENTS
GEO COORDINATES OF M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar,(F.N:3047/Q/2009)				
NORTH;-TRUE NORTH				
1	A	N12° 41' 37.1"	E78° 13' 39.8"	A-1=204
2	1	N12° 41' 37.9"	E78° 13' 40.8"	1-2=97
3	2	N12° 41' 37.7"	E78° 13' 41.5"	2-3=66
4	B	N12° 41' 38.1"	E78° 13' 41.8"	B-3=133
5	3	N12° 41' 38.2"	E78° 13' 42.6"	3-C=400
6	C	N12° 41' 35.7"	E78° 13' 42.5"	C-4=145
7	4	N12° 41' 35.9"	E78° 13' 41.5"	4-5=209
8	5	N12° 41' 34.7"	E78° 13' 41.1"	5-D=137
9	D	N12° 41' 34.6"	E78° 13' 40.2"	D-A=390
GEO COORDINATES OF M/s Sri Sai Krupa Granites Prop;- M.Chandra Sekhar,(F.N:127/Q/B.G/2017)				
10	E	N12° 41' 38.8"	E78° 13' 42.0"	E-F=1000
11	F	N12° 41' 39.6"	E78° 13' 45.7"	F-G=436
12	G	N12° 41' 45.3"	E78° 13' 43.7"	G-H=950
13	H	N12° 41' 39.3"	E78° 13' 45.0"	H-I=160
14	I	N12° 41' 38.2"	E78° 13' 45.0"	I-3=340
15	3	N12° 41' 38.2"	E78° 13' 42.6"	3-9=133
16	B	N12° 41' 38.1"	E78° 13' 41.8"	B-3=108

		D	
		292	
5	8	255	
		88	115 4
		C	
		390	
3	132	12	
		B	
		340	
		285	49 2
		204	17 1
		A	

Director of Mines & Geology  
Department of Mines & Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam-521456  
VIJAYAWADA, A.P.



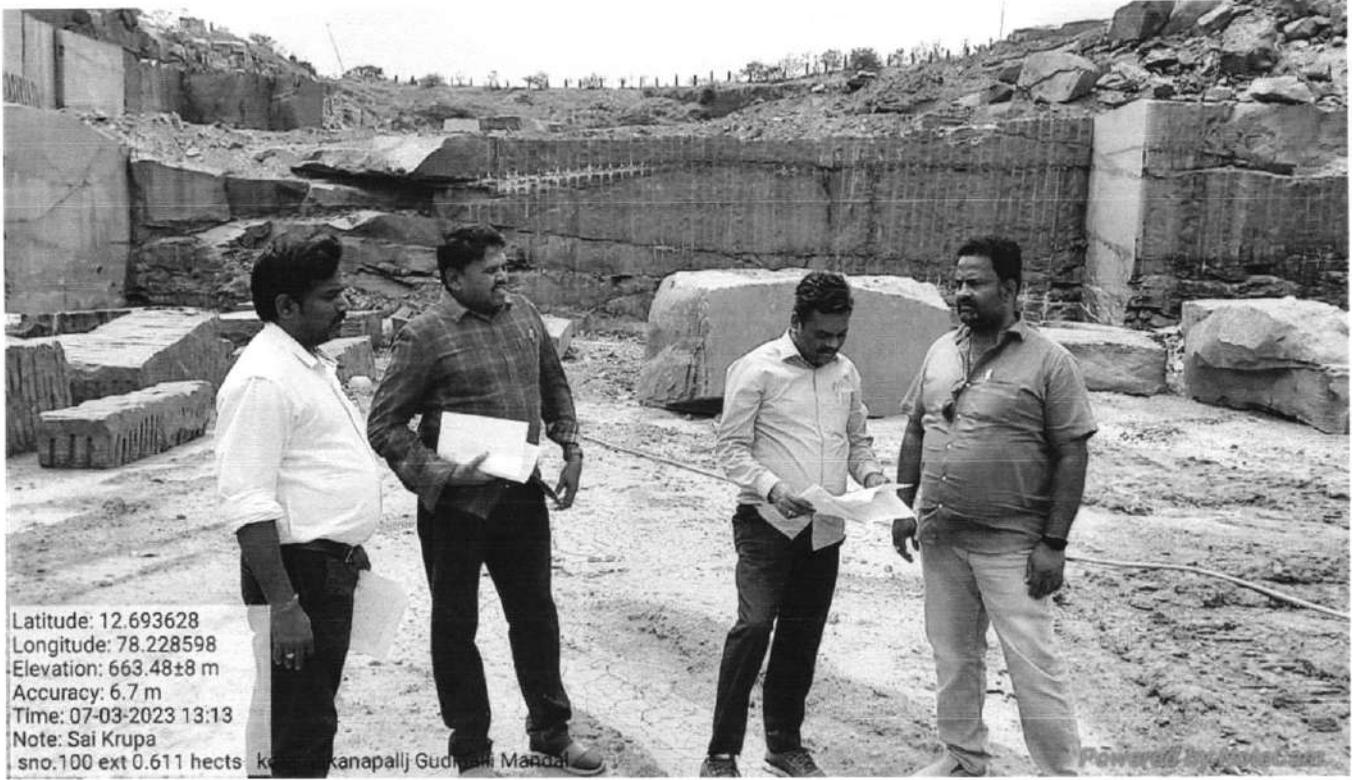
SCALE:-1:2000  
Surveyed & Sketch  
Prepared  
By,  
(D. Ajith Babu)  
Surveyor,  
O/O ADM&G,  
Chittoor.

M. Chandra Sekhar  
APPLICANT,  
M/s Sri Sai Krupa Granites  
Prop;- M.Chandra Sekhar,  
Verified and found Correct  
J. S. M. 29/01/2018  
AMO, Head Office

Assist. Director of Mines & Geology,  
Chittoor



Latitude: 12.693673  
Longitude: 78.228619  
Elevation: 676.18±11 m  
Accuracy: 7.6 m  
Time: 07-03-2023 13:12  
Note: Sai Krupa  
sno.100 ext 0.611 hecets k... kanapalji Gudipalji Mandal



Latitude: 12.693628  
Longitude: 78.228598  
Elevation: 663.48±8 m  
Accuracy: 6.7 m  
Time: 07-03-2023 13:13  
Note: Sai Krupa  
sno.100 ext 0.611 hecets k... kanapalji Gudipalji Mandal

## ANNEXURE-XX

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD  
 (PRESENT SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.

Proceedings No.33046/R5-1/2012

Dated: 13-08-2012.

Sub:- Mines and Quarries - Transfer of Quarry lease for Black Granite over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy infavour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for unexpired portion of the lease period i.e., upto 23.10.2027- Permission - Accorded - Orders - Issued - Reg.

- Ref:-
1. Director of Mines and Geology, Proceedings No. 18767/R5-1/2007, dt:12.09.2007.
  2. Transfer of Quarry Lease application dt:10.05.2012 from ADM&G., Palamaneru.
  3. ADM&G, Palamaneru File No.2114/Q/2012, dt:13.07.2012
  4. ZJDM&G, Kadapa File No.2114/Q/2012, dt:28.07.2012.

-ooOoo-

Through the reference 1<sup>st</sup> cited, a quarry lease was originally granted for Black Granite over an extent of 0.850 Hectare in Sy. No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years in favour of M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy and the quarry lease deed was executed by the Assistant Director of Mines and Geology, Palamaneru vide his Proccgs. No.1050/Q/2007, dt: 24.10.2007 and lease will be inforce upto 23.10.2027.

Through the reference 3<sup>rd</sup> cited, the Asst. Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy filed transfer of quarry lease application through the reference 2nd cited and the said application was received by the Assistant Director of Mines and Geology, Palamaneru on 10.05.2012.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that transferor i.e., M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy has submitted a notarized affidavit stating no speculation involved in transfer of quarry lease, and Sri M. Ramamurthy, Mg. Director of M/s J.R. Granites Pvt Ltd, had agreed to pay Rs. 75,000 /- (Rupees Seventy Five Thousands only), which was spent for development of quarry. Further the transferee in their notarized affidavit stated that he will pay mineral revenue dues, if any payable to the Government. Further, he stated that no speculation is involved in the transfer of quarry lease as he has agreed to pay Rs. 75,000/- which was spent for development of quarry. The Assistant Director of Mines and Geology, Palamaneru further reported that there is sufficient balance for ADR for the year 2012-2013 and the lessee is not having any mineral revenue dues to the Government in his office jurisdiction.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the leased area has been inspected by Assistant Geologist of his office on 23.05.2012 in the Presence of Transferor and Transferee. As per the inspection report, topographically the transfer of quarry leased area consisting of Dolerite dyke trending in the direction. The quarry leased area is a hillock over a height of about 15 to 20 m above ground level. Geologically, the applied area represents Peninsular gneiss complex comprising grey gneiss with dolerite intrusions. The dyke is fine to medium grained, hard and compact and dark grey to black in colour,



hard and compact and dark grey to black colour, optitic to sub- optitic texture of Plagioclase Feldspar and clinophyroxene as main minerals, Quartz and Epidote occur as accessory minerals. The transferor has extracting good size of dimensional blocks from the leased area. Previously the transferor has been issued demand notice for stocking the granite blocks (which extracted from their leased area) outside the leased area and requested to pay an amount of Rs, 14, 72, 289/-. Aggrieved by the demand notice the transferor has filed appeal before the Director of Mines and Geology, Hyderabad. The Director of Mines and Geology, Hyderabad through Procds No. 50637/PLMR/AH/2011, dated 15.07.2011 set-aside the demand notice issued by the Assistant Director of Mines and Geology, Palamaneru, basing on the report submitted by the Deputy Director of Mines and Geology, Kadapa that the transferor has not extracted or any pit outside leased area. There are two working pits observed in leased area with average measurements of 1) 50X48X2.5 mts and 2) 34X20X05 mts.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the surveyor of his office has surveyed and demarcated the area to an extent of 0.850 Hectares in Sy.No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for which the transferee has given his consent for the surveyed area and both transferor and transferee have signed on the surveyed sketch.

Further, the Assistant Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop. Sri V. Rajasekhar Reddy paid ADR for the year 2012-2013 and the lessee is not having any dues payable to the Government. The Joint Director of Mines and Geology, O/o the Director of Mines and Geology has approved the Mining Plan vide Letter No. 2567/MP-PLMR/2012, dated 07.07.2012.

As per the notarized affidavit submitted by the transferee i.e., M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy is not having any Mining / Quarry leases in the State of Andhra Pradesh and as such no mineral revenue dues payable to the Government of Andhra Pradesh.

Finally, the Assistant Director of Mines and Geology, Palamaneru has recommended for transfer of Quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e., upto 23.10.2027 stating that no speculation involved in the transaction.

Through the reference 4<sup>th</sup> cited, the Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Assistant Director of Mines and Geology, Palamaneru.

In view of the above circumstances, permission is hereby accorded for transfer of the quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectares in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e. upto 23.10.2027 under Rule 12(5)(h)(viii) of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to condition that the transferee shall submit consent for establishment (CFE) and Consent for operation (CFO) from the Central Pollution Control Board and Environmental Clearance from Government of India as per G.O. 1533, dated:14-09-2006 and as per Supreme Court judgment dated:27-07-2012 in I.A. No's 12-13-2011 in SLP (C) No.19628-19629/2009 with SLP (C) No's 729-734/2011, 21833/2009, 12498-499/2010, SLP (C)



CC.16157/2011 & CC.18235/2011 within (3) three months from the execution of transfer lease deed subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereupon from time to time.

Encl:- (Appendix)

Sd/- B.R.V.SUSHEEL KUMAR  
DIRECTOR OF MINES & GEOLOGY.

//ATTESTED//



FOR DIRECTOR OF MINES AND GEOLOGY

To:

M/s Supraja Granites,  
Prop: Sri V. Rajasekhar Reddy  
#14-123/3, A.P.V.C Street  
Kuppam - 517 425  
Chittoor District

..... By R.P.A.D

1. M/s J.R. Granites Private Ltd  
Mg. Director: Sri Muniswamy Ramamurthy  
J.R. Plaza, 4<sup>th</sup> Floor, Tank Street, Hosur  
Krishnagiri District  
Tamil Nadu.

..... By R.P.A.D.

Copy to the Assistant Director of Mines and Geology, Palamaneru along with File No. 2114/Q/2012.

Copy to the Zonal Joint Director of Mines and Geology, Kadapa.



G.O. W.O-12/13/11

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY  
Proceedings of the Asst. Director of Mines and Geology, Palamaner.  
( Present: Sri S. Sairam Singh, M.Sc. (Tech), B.L. Asst. Director )

Proc.No.2114/Q/2012

Dt : 30-08-2012.

Sub:- Mines and Quarries - Transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy - Transferred in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy, for an-expired portion of the lease period i.e., upto 23.10.2027 - Transfer Quarry Lease deed executed - Work orders - Issued.

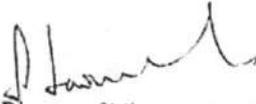
Ref:- 1) Proc.No: 33046/R5-1/12, Dt: 13-08-2012 of the Director of Mines & Geology, Hyderabad received by this office on 22.08.12.  
2) This office Lr.No.2114/Q/2012, Dt: 24-08-2012.  
3) Lr.Dt : 30-08-2012 from the Grantee company.

**ORDERS:**

The Director of Mines & Geology, Hyderabad vide reference 1<sup>st</sup> cited has accorded permission for transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy for un-expired portion of the lease period i.e., upto 23.10.2027. Accordingly this office vide reference 2<sup>nd</sup> cited has requested the transferee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the transferee vide reference 3<sup>rd</sup> cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of circumstances stated above, the Transfer Quarry Lease deed is executed in favour of M/s J.R. Granites Private Ltd., Mg. Dir: Sri Muniswamy Ramamurthy on 30-08-2012 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 0.850 Hect., in S.No: 99/4 & 7 of Kotamakapalli (V), Gudupalli (M), Chittoor - Dist. for unexpired portion of the lease period i.e., upto 23.10.2027, subject to condition that the lessee should submit consent for establishment (CFE) and Consent for Operation (CFO) from A.P. Pollution Control Board and Environmental Clearance from Government of India as per S.O. No. 1533, Dt. 14.09.2006 and as per Supreme Court Judgement dated. 27.02.2012 in I.A. No's. 12-13-2011 in SLP (C) No. 19628-19629/2009 with SLP (C) No's. 729-731/2011, 21833/2009, 13498-499/2010, SLP(C) CC. 16157/2011 & CC. 18235/2011 within 03 months from the date of execution of transfer quarry lease deed.

The lesse should also maintain all the records and accounts in the forms prescribed by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept., and also submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa, the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules.

  
Asst. Director of Mines and Geology,  
PALAMANER.

To  
Sri Muniswamy Ramamurthy,  
Mg. Dir: M/s J.R. Granites Private Ltd.,  
J.R. Plaza, 4th Floor,  
Tank Street, Hosur,  
Krishnagiri District,  
Tamilnadu State.

**Copy along with lease deed submitted to :**

- \* The Director of Mines and Geology, Hyderabad for favour of information.
- \* The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- \* The Dy. Director of Mines & Geology, Kadapa for favour of information.

**Copy to:** The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.

**Copy to:** The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.



Latitude: 12.693644  
Longitude: 78.227977  
Elevation: 668.86±7 m  
Accuracy: 4.6 m  
Time: 07-03-2023 13:19  
Note: JR Granites  
sno.99/4 ext 0.850hects

Kotamaknapalli Gudipalli Mandal

Powered by iGeoCam

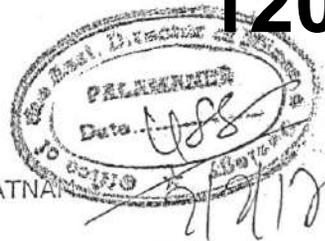


Latitude: 12.693635  
Longitude: 78.227944  
Elevation: 682.68±6 m  
Accuracy: 6.3 m  
Time: 07-03-2023 13:19  
Note: JR Granites  
sno.99/4 ext 0.850hects

Kotamaknapalli Gudipalli Mandal

Powered by iGeoCam

By RPAD.

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNA

Memo.No.43718/R5-1/2012

dt:31-01-2017.

Sub:- M&Q - Quarry lease for Black Granite over an extent of 1.818 Hectare in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District filed by M/s J.R. Granites (P) Limited - surveyed area is different to the applied & NoC issued area - clarification called for - Reg.

Kind  
received  
of ADMG

- Ref:-
1. Q.L. application dt:25.08.2012 from M/s J.R. Granites (P) Limited.
  2. ADMG, Palamaner file No.3488/Q/2012, dt:14.10.2014.
  3. DMG, Hyderabad Notice No.43718/R4-1/2012, dt:11.06.2015.

-ooOoo-

The attention of the Asst. Director of Mines and Geology, Palamaner is drawn to the subject and references cited. He is informed that through the reference 2<sup>nd</sup> cited proposals have been received for grant of quarry lease for Black granite over the subject area.

Through the reference 3<sup>rd</sup> cited notice was issued to the applicant company for submission of AMP, EC and CFE. Accordingly, the applicant has submitted AMP, EC and CFE for grant of quarry lease.

At this stage, on verification of the surveyed and demarcated sketch by the A.M.O. at Head office, it is noticed that the surveyed area is difference to the applied area and NoC issued area.

Hence, the proposals along with RoE is returned herewith to the Asst. Director of Mines and Geology, Palamaner to re-submit the proposals duly verifying the surveyed and applied and NOC issued sketches along with the revenue department officials immediately for taking further necessary action in the matter.  
Encl: as above.

Sd/-P.RAJA BABU  
For Director of Mines and Geology.

//F.C.F.B.O//

  
SUPERINTENDENT

To,

The Asst. Director of Mines and Geology, Palamaner

Copy to M/s J.R. Granites (P) Limited  
Mg. Director Sri M.Rama Murthy  
JR Plaza, 4<sup>th</sup> Floor Tank Street  
Hosur, Krishnagiri District  
Tainadu

Surekha-1

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and  
re-subst

Pbs  
7-2-17



GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD  
 (PRESENT SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.

Proceedings No.3970/R4-1/2015

Dated:10-06-2015.

Sub:-Mines and Quarries - Transfer of Quarry lease for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for un-expired portion of the lease period i.e., upto 11.03.2032 - Permission - Accorded - Orders - Issued.

*Srjsh*  
*Submitt the*  
*Shubee for*  
*executing*

- Ref:-1. Director of Mines and Geology, Proceedings No.12344/R5-1/2009, dated:04.11.2011.  
 2. Transfer of Quarry Lease application dt:24.09.2014 of M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh.  
 3. ADM&G, Palamaner File No. 3800/TQL/2014, dt: 28.01.2015.  
 4. ZJDM&G, Kadapa File No. 3800/TQL/2014, dt: 16.02.2015.

*15/06/15*

-ooOoo-

**ORDER**

Through the reference 1<sup>st</sup> cited, a Quarry lease was granted for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years infavour of M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh and the quarry lease deed was executed vide Proceeding No. 2690/Q/2008, dt: 12.03.2012 by the Assistant Director of Mines and Geology, Palamaner and lease will be inforce upto 11.03.2032.

Through the reference 3<sup>rd</sup> cited, the Assistant Director of Mines and Geology, Palamaner reported that transferor i.e., M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh through the reference 2<sup>nd</sup> cited submitted a notarized affidavit giving his consent for transfer of quarry lease infavour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the unexpired portion of the lease period upto 11.03.2032, as he is unable to carry out the quarrying operations due to personal problems. In turn the transferee, M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy has also submitted a notarized affidavit expressing willingness to take the quarry lease on transfer for the un-expired period of quarry lease i.e., upto 11.03.2032 and further stated that there is no speculation in the transaction except consideration of Rs. 1,00,000/-, which was spent for development of quarry.

The Assistant Director of Mines and Geology, Palamaner reported that the applicant is having one quarry leases in Chittoor District and as the MRA for the year 2013-14 and no mineral revenue dues to Government. Further, the Asst. Director of Mines and Geology, Palamaner informed that the transferee is not having any leases and no mineral revenue dues to Government.

The Assistant Director of Mines and Geology, Palamaner reported that the applied area has been inspected on 24.11.2014. As per the inspection report, Topographically, The transfer of quarry lease area comprises dolerite dyke trending in E-W direction, medium to big size boulders with 1.5 to 2.0 in die area observed. Further it is noticed that as per the observations of the nearby quarry lease there may be sheet rock at a depth of about 10 to 15 mts. Geologically the applied area belongs to Peninsular Gneissic Complex of Archeans. The width of the dolerite dyke present in the transfer applied area is about 25 to 0mts, length of the dyke is about 30 to 35 mts. The quarry lease is not under operation on the day of inspection, no stock and no machinery is available. Either sides of the dyke the country rock of Colour Granite of inferior quality is observed. The granite occurring in the transfer applied area is hard and compact in nature and it is easily quarriable in desirable sizes. Mineralogically it consists of Feldspar, Biotite, Muscovite, Quartz, Hornblende and other Felsic minerals.

The occurring granite rock is Black Granite It is useful for cutting and polishing industry as a decorative stone and may have export value.

The Assistant Director of Mines and Geology, Palamaner reported that the transfer of quarry lease applied area has been surveyed and verified as per the boundaries shown by the representative of the transferee. After survey the area is arrived to an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for which the transferee has given consent for the surveyed and demarcated quarry lease area and signed on the surveyed sketch.

Finally, the Assistant Director of Mines and Geology, Palamaner recommended to accord permission to transfer of Quarry lease held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the un-expired portion of lease period i.e., upto 11.03.2032 stating that no speculation involved in the transaction.

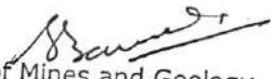
Through the reference 4<sup>th</sup> cited, the Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Assistant Director of Mines and Geology, Palamaner and recommended for transfer of quarry lease subject to satisfaction of all terms and conditions laid down in Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 for the un-expired portion of the lease period i.e upto 11.03.2032.

In view of the above circumstances, permission is hereby accorded for transfer of the Quarry lease held by M/s Tirumala Minerals, Mg. Partner: Sri K. Venkatesh for Black Granite over an extent of 1.620 Hectares in Sy. No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Director: Sri M. Rama Murthy for the un-expired portion of lease period i.e. upto 11.03.2032 under Rule 12(5)(h)(VIII) of Andhra Pradesh Minor Mineral Concession Rules, 1966 subject to condition that the transferee shall submit Environmental Clearance, Consent for Establishment (CFE) and Consent for Operation (CFO) within (03) three months from the date of execution of transfer lease deed and subject to the conditions mentioned in the appendix enclosed to this order, and other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent, amendments/orders and executive instructions issued thereon from time to time.

Encl:- (Appendix)

Sd/-B.R.V.SUSHEEL KUMAR  
DIRECTOR OF MINES AND GEOLOGY.

//Attested//

  
For Director of Mines and Geology.

To

M/s Tirumala Minerals,  
Mg. Partner: Sri K. Venkatesh  
D.No.8-169, T.B. Raod,  
Kuppam,  
Chittoor-517425.

M/s J.R. Granites, Pvt Limited,  
Director: Sri M. Ramamurthy,  
4<sup>th</sup> Floor, J.R. Plaza, Tank Street,  
Hosur-635109,  
Krishnagiri Dist,  
Tamilnadu.

Copy to the Assistant Director of Mines and Geology, Palamaner along with File No. 3800/TQL/2014.

Copy to the Zonal Joint Director of Mines and Geology, Kadapa

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.  
( Present: Sri S. Sairam Singh, M.Sc. (Tech), B.L. Asst. Director )

\* \* \*

Proc.No.3800/TQL/2014

Dt: 05-08-2015.

Sub :- Mines and Quarries – Transfer of Quarry Lease for Black Granite over an extent of 1.620 Hect in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist - Transferred in favour of M/s J.R. Granites Pvt. Ltd., Director: Sri M. Ramamurthy, for un - expired portion of the lease period i.e., upto 11.03.2032 - Transfer Lease deed executed - Work orders – Issued.

Ref:- 1) Proc.No: 3970/R4-1/2015, Dt. 10.06.2015 of the Director of Mines & Geology, Hyderabad received by this office on 15.06.15.  
2) This office Lr.No. 3800/TQL/2014, Dt: 22-06-2015.  
3) Lr.Dt: 05-08-2015 from the Grantee.

\* \* \*

ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1<sup>st</sup> cited has accorded permission for transfer of Quarry Lease for Black Granite over an extent of 1.620 Hect., in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Tirumala Minerals, Mg. Ptr: Sri K. Venkatesh in favour of M/s J.R. Granites Pvt., Ltd., Director: Sri M. Ramamurthy for un-expired portion of the lease period i.e., upto 11.03.2032. Hence, this office vide reference 2<sup>nd</sup> cited, has requested the transferee to submit the required documents for the execution of Transfer Quarry Lease Deed within the stipulated period. Accordingly, the transferee vide reference 3<sup>rd</sup> cited, has submitted all the required documents and requested this office to execute the Transfer Quarry Lease Deed.

In the light of circumstances stated above, the Transfer Quarry Lease deed is executed in favour of M/s J.R. Granites Pvt., Ltd., Director: Sri M. Ramamurthy and hereby permitted to commence the quarrying operations for Black Granite over an extent of 1.620 Hect., in S.No. 89/1, 95/1P, 95/2P & 95/3P of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for unexpired portion of the lease period i.e., upto 11.03.2032, subject to condition that the lessee should submit Environmental Clearance, Consnt for Establishment & Consent for Operation within 03 months from the date of execution of transfer quarry lease deed and subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad (1 to 20 ) appendix enclosed to the lease deed and also subject to the satisfaction of Government Orders issued from time to time

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept., and also submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa, the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules.

Asst. Director of Mines and Geology,  
PALAMANER.

To  
M/s J.R. Granites Pvt. Ltd.,  
Director: Sri M. Ramamurthy,  
4th Floor, J.R. Plaza,  
Tank Street,  
Hosur - 635 109,  
Krishnagiri District,  
Tamilnadu State.

Copy along with lease deed submitted to :

- \* The Director of Mines and Geology, Hyderabad for favour of information.
- \* The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- \* The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy along lease deed sketch to :

- \* The Assistant Director of Mines and Geology (Vig), Tirupati for favour of information.
- \* The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.
- \* The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.

Signature  
Date

5354/8260  
09/8/15

Asst. Director of Mines and Geology,  
PALAMANER.  
05/8/15



Latitude: 12.693226  
Longitude: 78.225533  
Elevation: 677.27±5 m  
Accuracy: 8.7 m  
Time: 07-03-2023 13:37  
Note: JR Granites  
sno.136, 137 & 138 ext 4.846 hecots kotamakalapalli Gudipalli Mandal

Powered by NCCS Ltd



Latitude: 12.693175  
Longitude: 78.226288  
Elevation: 689.62±7 m  
Accuracy: 6.7 m  
Time: 07-03-2023 13:33  
Note: JR Granites  
sno.89/1 & 95/1 ext 1.620 hecots kotamakalapalli Gudipalli Mandal

Powered by NCCS Ltd

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD.  
 (PRESENT: SRI B.SREEDHAR, I.A.S. DIRECTOR) (F.A.C.)

Dt:03-02-2017.

PROCEEDINGS NO.37899/R5-1/2013.

*URGENT*  
*Q2/SA*  
*Please put up order to the govt. for grant of quarry lease with regard to the MRCCL and S.D. which is necessary document. not also put up order to S.D. by way of S.O.*

Sub:- Mines & Quarries -Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - granted infavour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy - granted for a period of 20 years - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated.21.09.2012 from M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.
  2. ADM&G., Palamaner File.No.3874/Q/2012, Dt.25.06.2013.
  3. ZJDM&G, Kadapa File.No.3874/Q/2012, Dt.14.08.2013.
  4. DMG, Hyd, Notice.37899/R5-1/2013, dated:13.12.2013.
  5. Lr.dt:14.09.2016 of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

-ooOoo-

ORDER:

*Copy*  
*13/2/17*

Through the reference 1<sup>st</sup> cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy filed an application for grant of Quarry Lease in Form-P duly paying an amount of Rs.7500/- vide Ch.No.4084, dt:21.09.2012 towards application fee and survey charges for Black Granite over an extent of 6.000 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years with relevant documents. The said Quarry lease application was received by the Asst. Director of Mines and Geology, Palamaner on 21.09.2012.

Through the reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Asst. Director of Mines and Geology, Palamaner and the Zonal Joint Director of Mines and Geology, Kadapa submitted proposals recommending for grant of quarry lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District infavour of M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy.

After careful examination of the said proposals, through the reference 4<sup>th</sup> cited, a notice was issued to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy to submit Approved Mining Plan along with Consent for Establishment (CFE) from APPCB and Environmental Clearance from MoEF Government of India as per SO 1533, dated 14.09.2006 within (6) months.

Accordingly through reference 5<sup>th</sup> cited, M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy submitted Mining Plan approved by the Joint Director of Mines and Geology, vide Letter No.547/MP-PLMR/2014, dated:06.03.2014 and also submitted copy of Environmental Clearance issued by SEIAA, GoI, MoEF vide order No.DEIAA/AP/CTR-01/2016, dt: .07.2016 and copy of Consent for Establishment (CFE) issued by the Joint Chief Environmental Engineer, Kurnool vide Order No.CTR-1080/PCB/ZOK/CFE/2016-650, dated:08.09.2016.

As per the Approved Mining Plan the Mineable Reserves are 69750 M<sup>3</sup> of Granite and the life of the mine is (23) years @ 3079 M<sup>3</sup> production per annum.

The applicant has paid difference of application fee of Rs.500/- vide Ch.No.7805, dt:29.09.2016 and deposit amount of Rs.75000/- and Rs.15000/- vide D.D.No.365621 dt:01.10.2016 and D.D.No.974046, dt:20.10.2016 respectively.

In view of the above circumstances, a Quarry Lease for Black Granite over an extent of 4.846 Hectares in Sy.No.136, 137 & 138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted to M/s J.R. Granites (P) limited, Mg.Director: Sri M. Ramamurthy for a period of 20 years under Rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1966, subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent amendments if any and executive instructions issued there on from time to time.

1. The grantee shall pay the following amounts before execution of the lease deed:
- (i) Dead Rent :: Rs 1,00,000/- per hectare per annum  
(ii) Land Assessment :: As per rates fixed by the Revenue Department  
(iii) Cess on Land Assessment :: At the rate of Rs.0.37 paise per rupee on Land Assessment.  
(iv) Security Deposit :: A sum equivalent to one year dead rent.  
(v) Cess on land hold area :: Rs.25/- per Cbm, as per the A.P. Mineral Bearing Lands Infrastructure Cess Act and Rules,2005
2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12 (5) (e) of A.P.M.M.C. Rules, 1966.
3. The grantee shall pay Seigniorage Fee in advance as detailed below and dispatch the Granite under a valid dispatch permit and transit form issued by Asst. Director of Mines and Geology concerned.

(Rate per cubic meter)

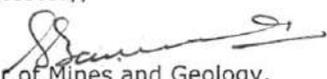
Type of granite	Super Gang Saw above 300 Cm X 180 Cm Size	Mini Gang Saw above 270 Cm X 150 Cm. & less than 300 Cm X 180 Cm Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Black	Rs.3000/-	Rs.2500/-	Rs.2350/-	Rs.1000/-
	MERIT	2% of Seigniorage fee		
	DMF	30% of Seigniorage fee		

4. The grantee shall pay the dead rent, Land Assessment and Cess on Land Assessment one month in advance i.e., before 1<sup>st</sup> March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
5. The grantee shall pay Seigniorage fee as per the rates prescribed from time to time under Schedule-I in advance for quantity intended to be dispatched and then only dispatch the material under the dispatch permit and transit forms obtained from the Asst. Director concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12 (5) (h) (iii) of A.P.M.M.C.Rules,1966.
6. The grantee should pay Seigniorage fee or dead rent whichever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with Rule 10(1) of A.P.M.M.C. Rules, 1966.
- 7 The grantee should submit Consent for Operation (CFO) after execution of the lease deed and before starting Quarrying Operations to the concerned ADMG, DDMG and DMG.**

Note:- The grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to mis-representation or fraud or in excess of authority.

Sd/-B.SREEDHAR  
DIRECTOR OF MINES AND GEOLOGY

//Attested//

  
For Director of Mines and Geology.

To,  
M/s J.R. Granites (P) limited,  
Mg.Director: Sri M. Ramamurthy  
J.R. Plaza, 4<sup>th</sup> Floor, Tank Street  
Hosur, Krishnagiri District  
Tamilnadu..... By RPAD.  
Copy to the Asst. Director of Mines and Geology, Palamaner along with File No. 3874/Q/2012..... By RPAD.  
Copy to the Dy. Director of Mines and Geology, Kadapa.

APPENDIX TO PROCEEDINGS NO:37899/R5-1/2013 , DATED:03-02-2017.

- 1) The grantee shall execute the lease deed within sixty (60) day from the date of grant as per Rule 12 (5) (e) of APMMC, Rules, 1966.
- 2) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 3) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 4) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 5) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 6) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 7) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 8) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 10) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 11) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 12) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1966 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.

Contd..2..

// 2 //

- 13) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 14) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 15) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow their officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 16) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 17) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 18) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 19) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 20) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 21) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferrous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/-B.SREEDHAR  
DIRECTOR OF MINES AND GEOLOGY.

//Attested//

  
For Director of Mines and Geology.



APPENDIX TO PROCEEDINGS NO:37899/R5-1/2013 , DATED:03-02-2017.

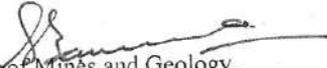
- 1) The grantee shall execute the lease deed within sixty (60) day from the date of grant as per Rule 12 (5) (e) of APMMC, Rules, 1966.
- 2) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 3) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 4) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 5) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 6) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 7) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 8) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 10) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 11) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 12) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1966 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.

// 2 //

- 13) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 14) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 15) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow their officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 16) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 17) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 18) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 19) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 20) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 21) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/-B.SREEDHAR  
DIRECTOR OF MINES AND GEOLOGY.

//Attested//

  
For Director of Mines and Geology.





Asst. Director of Mines and Geology,  
PALAMANER

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY :: PALAMANER  
(Present: Sri A. CHANDRAMOULI, M.Sc., Ph.D., Asst. Director )

PROCEEDINGS NO: 3874/Q2/BG/2012

DATE: 20-02-2017

Sub: Mines and Quarries – Minor Minerals – Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years in favour of SRI M. RAMAMUTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., – Quarry Lease Deed executed – Work Order – Issued.

- Ref: 1) Proceedings No: 37899/R5-1/2013, Dated: 03-02-2017 of the Director of Mines and Geology, Hyderabad received by this office on 13.02.2017.  
2) Letter No: 3874/Q2/BG/2012, Dt: 14-02-2017 of the Assistant Director of Mines and Geology, Palamaner.  
3) Letter Dt: 20-02-2017 of the Managing Director of grantee company M/S J.R. GRANITES (P) LTD.,.

\*\*\*\*\*

**ORDER:**

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Hyderabad had granted a Quarry Lease for Black Granite over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., under Rule 12 (5) (a) (i) of APMMC Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations.

Through the reference 2<sup>nd</sup> cited, this office had requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 03-04-2017.

Further, the grantee through the reference 3<sup>rd</sup> cited had submitted all the required documents and paying the necessary advance rentals, Security Deposit amount and attended this office to execute the Quarry Lease Deed on **20-02-2017**.

Further, the Quarry Lease Deed is executed today i.e. on **20-02-2017** in favour of SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., for BLACK GRANITE over an extent of 4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 years with effect from **20.02.2017 to 19.02.2037**.

The lessee SRI M. RAMAMURTHY, MG. DIR: M/S J.R. GRANITES (P) LTD., is hereby permitted to commence the Quarrying operations for Black Granite over an extent of **4.846 Hect. at Sy. No: 136, 137 & 138 of Kotamakanapalli (V), Gudupalli (M)** in Chittoor District as per G.C.D.R.1999 & APMMC Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

- 2 -

The lessee should submit the Quarterly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Hyderabad, under copy marked to the Deputy Director of Mines and Geology, Kadapa and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit the "**Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations**". The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of Statutory permissions from time to time.

Further, the lessee should obtain the despatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

**NOTE:** *This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.*

**Encl:** Lease Deed Form-G

  
Asst. Director of Mines and Geology,  
Palamaner

To

Sri M. Ramamurthy, Mg. Dir: M/s J.R. Granites (P) Ltd., J.R. Plaza, 4<sup>th</sup> Floor, Tank Street, Hosur, Krishnagiri (Dt), Tamilnadu State -(ID No: \_\_\_\_\_).

**Copy submitted to:**

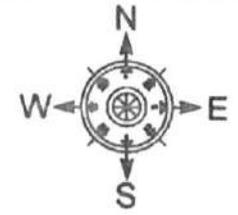
- The Director of Mines & Geology, Hyderabad along with Quarry Lease deed for favour of information. (02 sets)
- The Zonal Joint Director of Mines & Geology, Kadapa for favour of information.
- The Dy. Director of Mines & Geology, Kadapa along with Quarry Lease deed for favour of information.
- The Dy. Director of Mines & Safety, Bellary for favour of information.
- The District Collector, Chittoor for favour of information.
- The Controller General, IBM, Nagapur for favour of information.
- The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of information.

**Copy to:**

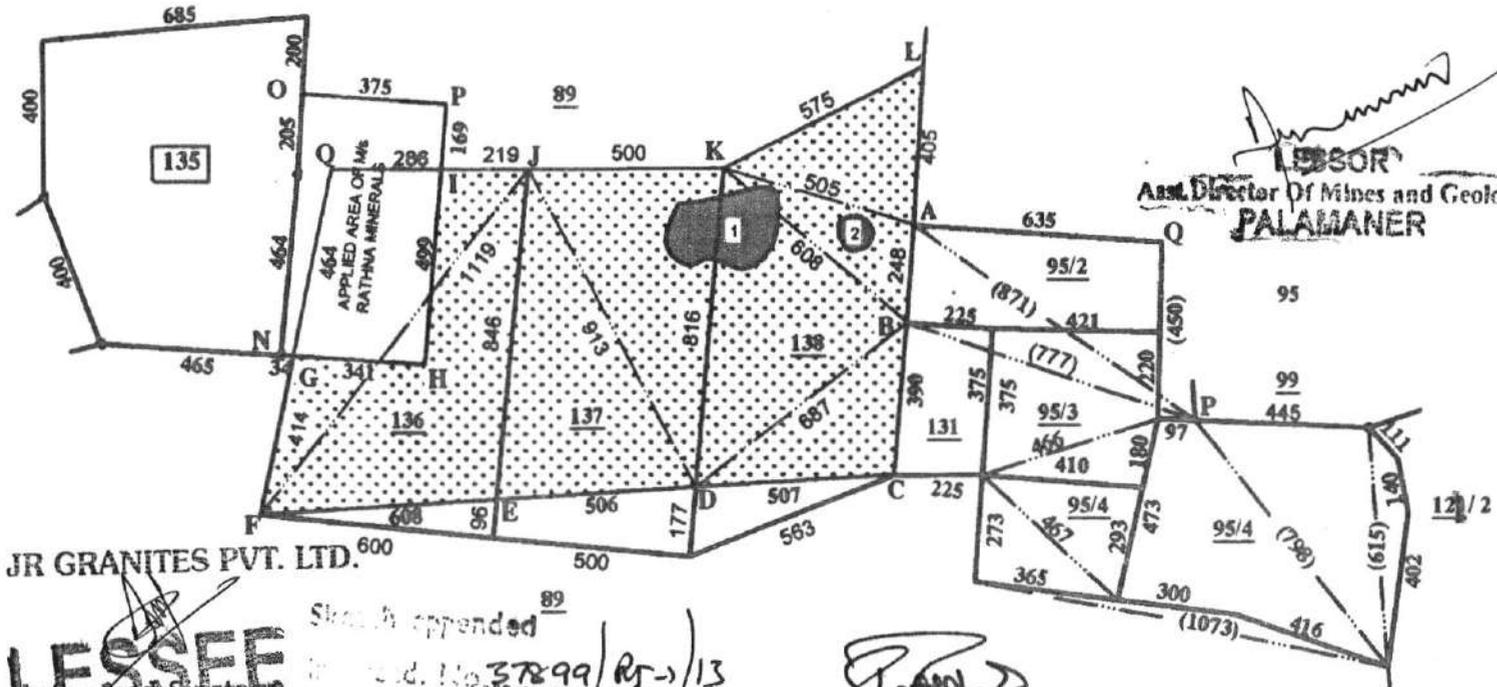
- The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt. (AP) for information.
- The Asst. Director of Mines & Geology (Vg.), Tirupati for information and necessary action.
- The Tahsildar, Gudupalli (M) for information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

DISTRICT : CHITTOOR S.NO. : 136, 137 & 138 VILLAGE NO. : 114  
 MANDAL : GUDIPALLI VILLAGE NAME : KOTAMAKANAPALLI

AREA SURVEYED TO M/S JR. GRANITES Pvt Ltd, M. Dir. Sri MRAMAMURTHY OVER AN EXTENT OF 4.846 Hects FOR BLACK GRANITE (F.No 3874/Q/2012), (A B C D E F G H I J K L A)



SCALE 1 : 4000



TIE LINE MEASUREMENTS (Links)		
PA = 871	PB = 777	QA = 635
BD = 687	DJ = 913	FJ = 1119
KA = 505		

LINEAR MEASUREMENTS (Links)		
AB = 248	BC = 380	CD = 507
DE = 506	EF = 608	FG = 414
GH = 341	HI = 499	IJ = 219
JK = 500	KL = 575	LA = 405

ANGULAR MEASUREMENTS	
∠ABC = 179°	∠BCD = 99°
∠CDE = 180°	∠DEF = 180°
∠EFG = 74°	∠FGH = 99°
∠GHI = 268°	∠HIJ = 95°
∠IJK = 180°	∠JKL = 207°
∠KLA = 60°	∠LAB = 179°

For JR GRANITES PVT. LTD.

**LESSEE**  
 Authorised Signatory  
 S.No. 89  
 F.No. 3899/R5-1/13  
 dated - 2-2017

Director of Mines & Geology  
 Andhra Pradesh, Hyderabad

AVERAGE PIT MEASUREMENTS (In Mtrs)			
S.No	LENGTH	BREADTH	DEPTH
1	60	32	9
2	18	15	3

APPLICANT

AREA SURVEYED AND SKETCH IS PREPARED BY  
 A. Ramesh Reddy  
 SURVEYOR  
 O/o ADM&G, PALAMANER

ASSISTANT DIRECTOR OF MINES & GEOLOGY, PALAMANER



Latitude: 12.693242  
 Longitude: 78.225575  
 Elevation: 679.4±5 m  
 Accuracy: 3.8 m  
 Time: 07-03-2023 13:38  
 Note: JR Granites  
 No. 136, 137 & 138 ext 4.846 hepts kotamakanapally Gurdipalli Mandal

Powered by No. 3 Cam



Latitude: 12.693239  
 Longitude: 78.22557  
 Elevation: 678.41±4 m  
 Accuracy: 3.8 m  
 Time: 07-03-2023 13:38  
 Note: JR Granites  
 No. 136, 137 & 138 ext 4.846 hepts kotamakanapally Gurdipalli Mandal

Powered by No. 3 Cam

-125-



By RPAD.

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY:: IBRAHIMPATNA

Memo.No.43718/R5-1/2012

dt:31-01-2017.

Sub:- M&Q - Quarry lease for Black Granite over an extent of 1.818 Hectare in Sy.No.99/1,2,3,5,6 & 126 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District filed by M/s J.R. Granites (P) Limited - surveyed area is different to the applied & NoC issued area - clarification called for - Reg.

*Kind  
received  
of ADMS*

- Ref:-
1. Q.L. application dt:25.08.2012 from M/s J.R. Granites (P) Limited.
  2. ADMG, Palamaner file No.3488/Q/2012, dt:14.10.2014.
  3. DMG, Hyderabad Notice No.43718/R4-1/2012, dt:11.06.2015.

-ooOoo-

*Surveyed -*

The attention of the Asst. Director of Mines and Geology, Palamaner is drawn to the subject and references cited. He is informed that through the reference 2<sup>nd</sup> cited proposals have been received for grant of quarry lease for Black granite over the subject area.

*re-submitted  
to same*

Through the reference 3<sup>rd</sup> cited notice was issued to the applicant company for submission of AMP, EC and CFE. Accordingly, the applicant has submitted AMP, EC and CFE for grant of quarry lease.

*re-submitted*

At this stage, on verification of the surveyed and demarcated sketch by the A.M.O. at Head office, it is noticed that the surveyed area is difference to the applied area and NoC issued area.

*Pbs  
7-2-17*

Hence, the proposals along with RoE is returned herewith to the Asst. Director of Mines and Geology, Palamaner to re-submit the proposals duly verifying the surveyed and applied and NOC issued sketches along with the revenue department officials immediately for taking further necessary action in the matter.  
Encl: as above.

Sd/-P.RAJA BABU  
For Director of Mines and Geology.

//F.C.F.B.O//

SUPERINTENDENT

To,  
The Asst. Director of Mines and Geology, Palamaner  
Copy to M/s J.R. Granites (P) Limited  
Mg. Director Sri M.Rama Murthy  
JR Plaza, 4<sup>th</sup> Floor Tank Street  
Hosur, Krishnagiri District  
Tailnadu

ANNEXURE- II

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF DIRECTOR OF MINES AND GEOLOGY::HYDERABAD  
(PRESENT: SRI B.R.V. SUSHEEL KUMAR, B.E. MINING:DIRECTOR)(FAC)

Proceedings No. 36968/R5-1/2010.

Dated: 8.12.2010.

Sub:- Mines and quarries – Quarry Lease application for Black Granite over an extent of 4.810 Hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District infavour of Sri M.Manjunatha partner: M/s. Rathna Mineral Enterprises – Granted – Orders – Issued – Regarding.

Ref:- 1. Q.L application dated 16.08.2010 from Sri M.Manjunatra Partner M/s. Ratna Mineral Enterprises.  
2. ADM&G, Palamaneru File.No. 3045/Q/2010, dated 2.11.2010.  
3. ZJDM&G., Kadapa File.No. 3045/Q/2010, dated 4.11.2010.

\* \* \*

Through the reference 1<sup>st</sup> cited, Sri M.Manjunatha Partner: M/s. Ratna Mineral Enterprises has applied for grant of Quarry Lease for Black Granite over an extent of 4.810Hectares, in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for a period of 20 years with relevant documents. The said quarry lease application was received by the Assistant Director of Mines and Geology, Palamaneru on 16.8.2010.

Through the reference 2<sup>nd</sup> cited the Assistant Director of Mines and Geology, Palamaneru reported that the applied area has been inspected on 28.10.2010 it is situated at an aerial distance of 500-600 Mts in ENE direction from Kotamalamapalli, 1.5 Kms in SE direction from Onnapanayanikothuru Village and 3.25 Kms in SE direction from Vepanapalli Village, Krishnagiri District. The applied area is falling in Survey of India Toposheet No.57L/2/C1. The area comprises of a dolerite dyke raised to a height of 100 mts with a width of 40 to 60 Mts trending EW occurring as intruded body into the Grey Granite hillock. The dolerite dyke consists boulders of 0.5 to 1.0 Mts dia. The dyke occurring on the hill portions the eastern part of the applied area, where as western part of the applied area is at foot hills of the applied area. The dolerite dyke is light black back ground. The dolerite dyke miner logically comprises of Felspar, Olivine, biotite, Muscovie, Quartz, Hornblend & other mafic minerals. The occurring granite rock is Black Granite. It is useful for cutting and polishing industry as decorative stone and may have export value. Locally the mineral is called as "Regal Black Granite".

Further the Assistant Director of Mines and Geology, Palamaneru has reported that his office Surveyor has surveyed the area on 28.10.2010 in presence of the applicant. After survey the area has comes to an extent of 4.810 hectares in S.No. 132, 133,134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District. The surveyed area is neither overlapping with any leased area and there are no prior applications pending over the area.

The District Collector through Lr.No.E8/11815/2010, dated 16.10.2010 has reported that the R.D.O Madanapalle and Tahsildar Gudupalle reported that 11.89 acres Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village as classified as Government proramboke noted in Col.No.4 of the adangal but in the remarks column noted as Advai but the land is not under Forest Department, The F.R.O Kuppam vide Lr.No.4/2004, dated 5.6.2006 has given opinion stating that the said land is not related to Forest Department, Finally the District Collector has issued No Objection Certificate for grant of Quarry Lease infavour of the applicant for a period of 20 years.



The applicant has submitted an affidavit stating that he is having Quarry Lease an extent of 11.218 hectares in Sy.no. 214 of Agaram Village of Chittoor District. The applicant has submitted the Mineral Revenue Clearance Certificate issue by the Director of Mines and Geology, Kadapa which is valid upto 31.03.2011.

Finally the Assistant Director of Mines and Geology, Palamaner has recommended for grant of quarry lease for Black Granite over an extent of 4.810 hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District in favour of Sri M.Manjunatha partner: M/s. Ratna Mineral Enterprises for a period of 20 years.

Further through the reference 3<sup>rd</sup> cited the Zonal Joint Director of Mines and Geology, Kadapa has agreed with in proposed for grant of Quarry Lease as recommended by the Assistant Director of Mines and Geology Palamaner infavour of Sri M.Manjunatha Partner : M/s. Ratna Mineral Enterprises.

Since, the Collector, Chittoor District proposed for grant of Quarry Lease for a period of (10) years only. Therefore, the applicant shall furnish No Objection Certificate from the Revenue Department for a further period of (10) years.

In view of the above circumstances a quarry lease for Black Granite over an extent of 4.810 hectares in Sy.No. 132, 133, 134 & 135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District is hereby granted in favour of Sri M.Manjunatha partner: M/s. Ratna Mineral Enterprises for a period of 20 years under rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules 1966. Subject to satisfaction of terms and conditions of Andhra Pradesh Minor Mineral Concession Rules 1966 and Granite Conservation and Development Rules 1999 and subsequent Government order and executive instructions issued thereupon from time to time subject to the condition that the grantee shall submit Approved Mining Plan on or before 31.03.2011. If the grantee failed to adhere to the time schedule, the Assistant Director of Mines and Geology, Palamaner shall submit proposals for cancellation of the quarry lease. The grantee shall execute the lease deed within sixty days from the date of this order in accordance with rule 12(5)(e) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

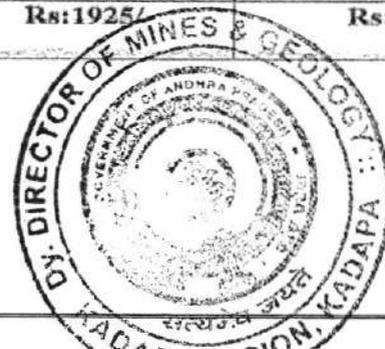
1. The grantee shall pay the following amounts before execution of the lease deed:-

- |        |                          |   |  |
|--------|--------------------------|---|--|
| (i).   | Dead Rent                | : | Rs:55,000/- per hectare per annum.   |
| (ii).  | Land Assessment          | : | As per the rates fixed by the Revenue Department.  |
| (iii). | Cess on Land Assessment: |   | At the rate of Rs: 0.37 paise per rupee on Land Assessment.                                    |
| (iv).  | Security Deposit         | : | A sum equivalent to one year dead rent.  |
| (v).   | Cess on land hold area:  |   | Rs: 25/- per Cbm, as per the A.P. Mineral Bearing Lands (Infraction) cess Act and Rules, 2005. |

2. The grantee shall execute the lease deed in Form "G" within (60) days from the date of grant as per Rule 12(5)(e) of APMMC Rules, 1966.

3. The grantee shall pay Seigniorage Fee in advance as detailed below and dispatch the granite under a valid dispatch permit and transit form issued by Assistant Director of Mines and Geology concerned.

Super Gang Saw above 300 CM X 180 CM Size	Mini Gang Saw above 270 Cm X 150 CM. & less than 300 CM X 180 CM Size	Below 270 Cm. X 150 Cm. size	Below 75 Cm Size.
Rs: 2475/-	Rs:2000/--	Rs:1925/-	Rs:825/-



ANNEXURE- III

QL.W.O: 19/11/36

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Proceedings of the Asst. Director of Mines and Geology, Palamaner.  
( Present Sri T.Rajasekhar, M.Sc., Asst. Director of Mines & Geology, Palamaner. )

\* \* \*

Proc.No.3045/Q/2010.Dt: 17-01-2011.

Sub :- Mines and Quarries - Quarry Lease for Black Granite over an extent of 4.810 Hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years - Granted in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha - Lease deed executed and work orders - Issued.

Ref:- 1) Proc.No: 36968/R5-1/2010, Dt: 08-01-2011 of the Director of Mines & Geology, Hyderabad received by this office on 14.12.10.  
2) This office Lr.No.3045/Q/2010, Dt: 16-12-2010.  
3) Lr.Dt: 17-01-2011 from the Grantee.

\* \* \*

ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1<sup>st</sup> cited has granted a Quarry Lease for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha and instructed this office for taking necessary action in the matter. Accordingly this office vide reference 2<sup>nd</sup> cited has requested the grantee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the grantee vide reference 3<sup>rd</sup> cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of the circumstances stated above, the lease deed is executed in favour of M/s Rathna Mineral Enterprises, Ptr: Sri M. Manjunatha on 17.01.2011 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 4.810 hect in S.No: 132, 133, 134 & 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for a period of 20 years w.e.f. 17-01-2011 to 16-01-2031. Subject to the satisfaction of A.P.M.M.C. Rules, 1966 and subject to the satisfaction of conditions laid down in the grant orders of the Director of Mines & Geology, Hyderabad (1 to 20) appendix enclosed to the lease deed. Subject to the satisfaction of Government Orders issued from time to time.

The lessee should maintain all the records and accounts in the forms prescribed by the Government. The lessee should submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules. The lease deed is executed subject to the condition that the security deposit should renew by the lessee till the expiry of the lease period.

TO  
M/s Rathna Mineral Enterprises.,  
Ptr: Sri M. Manjunatha,  
D.No. 46/1 & 4, Gundlasagaram Road,  
Gudupalli (M), Kuppam - 517 425, Chittoor (Dt),  
Andhra Pradesh State.

Asst. Director of Mines and Geology,  
PALAMANER.

Copy along with lease deed submitted to :

- \* The Director of Mines and Geology, Hyderabad for favour of information.
- \* The Zonal Joint Director of Mines & Geology, Kadapa zone, Kadapa for favour of information.
- \* The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy to: The Tahsildar, Gudupalli (M), Chittoor - Dist. for information.

Copy to: The Chief Inspector, Mines Safety, Dhanbad along with information.





GOVERNMENT OF ANDHRA PRADESH  
ABSTRAT

Mines and Minerals - DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo reference for grant or renewal of quarry lease for any minor mineral including 31 minerals in the State of Andhra Pradesh - Permission to carry out DGPS Survey for applications - Permission for empanelment of DGPS agencies -Orders-Issued.

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INDUSTRIES AND COMMERCE (M.II) DEPARTMENT

G.O.MS.No. 116

Dated: 03-10-2018

Read the following:

1. G.O Rt. No. 202, Ind. & Com. (M-II) Dept., dt.30.06.2017.
2. G.O MS. No. 51, Ind. & Com. (M-II) Dept., dt:28.03.2018.
3. From the DM&G, A.P.,Vijayawada Letter No.1153/P/2014, Dt. 04.06.2018.

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**ORDER**

In the G.O 1<sup>st</sup> read above, Government have accorded permission for empanelment of agencies to carry out DGPS surveys for existing mining and quarry leases and also preparation of mining blocks for auction to comply the instructions of Government of India and Mineral Auction Rules 2015.

2) Accordingly, the Director of Mines & Geology, A.P., issued notification for empanelment of agencies for carrying out DGPS survey for preparation of geo referenced maps for the existing quarry and mining leases on 07.07.2017.

3) Basing on the financial quotes received from the 24 Technically qualified agencies and subsequent negotiations there on and also after careful examination of the agencies capability to do DGPS Survey and their location preferences, the Department has allotted lease areas, area wise to 5 DGPS Agencies to conduct DGPS survey for the existing lease areas/boundaries in the State of Andhra Pradesh.

4) Subsequently, in G.O. second read above, Government have amended the APMMC Rules 1966, directing that all applications for grant or renewal of quarry lease for any minor mineral including 31 minerals, shall be made along with a plan drawn to the scale demarcating the boundaries duly incorporating the DGPS readings. Subsequently, proposals were submitted to the Government seeking modification exempting DGPS Surveyed plans for applications stage.

5) In the reference third read above, the Director of Mines & Geology, AP., Vijayawada has stated that the Department of Mines & Geology, vide Lr., dt.17.04.2018 also requested the earlier 24 qualified DGPS agencies for acceptance for carrying out DGPS survey works for the applications seeking grant or renewal of lease after payment of Security Deposit of Rs.1,00,000/- (One Lakh only).

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6) He has also stated that after examination of the requests made by prospective applicants, the Department have submitted amendment proposals to the Government requesting to issue amendment for the Rule 9(i), 12(1) and 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1966 duly exempting DGPS surveyed plan incorporating DGPS readings at the time of filing stage of application. However, the prospective applicants should invariably got prepare and enclose DGPS plan duly incorporating DGPS readings at the time of submitting grant proposals to the Director of Mines & Geology /Deputy Director of Mines & Geology concerned, as the case may be.

7) He has further stated that a meeting on DGPS was held on 24.05.2018 in the Office of the Directorate of Mines and Geology, Ibrahimpatnam with all JDM&Gs, DD(Mines), ADM&Gs to elucidate the opinion on the DGPS agencies to formulate the procedural guidelines and working procedures in implementing the DGPS survey for the applied areas in cases of 31 Minerals and Minor Minerals.

8) In this regard, the Director of Mines & Geology, A.P., Vijayawada has stated that the eligibility criteria for the approved DGPS agencies and new applicants for conducting DGPS is shown as detailed below:-

S. No.	Conditions	Eligibility
1	Financial Criteria	a) Auditor Certified financial statements for the last two financial years; b) In case Auditor Certified financial statements is not available un-audited financial statements certified by the Company auditor for the latest year. c) The applicant shall have an average annual turnover of more than Rs. 10 Lakhs during the last two financial years.
2	Company Registration	The applicant shall be a Legal entity / Registered firm/Proprietary Firm under the Companies Act/ Partnership.
3	Sales Tax Registration	GST Registration Details (with Certified Copies)
4	Experience of the Firm	During the last 5 years, the applicant should have successfully completed at-least 5 projects/works of DGPS and demarcation (Should Submit work order or completion certificate for the same).
5	Cost of DGPS	Total Cost of the DGPS projects/works completed shall not be less than Rs 25 Lakhs
6	Procedure and Methodology for DGPS-Total Station Survey	Applicant should submit the procedure/methodology and technology used for DGPS and Demarcation works completed for mineral sectors

7	No. of DGPS and Total Station Requirement	2 DGPS Instrument (Dual Frequency) (1 Base and 1 Rover)
8	List of DGPS and Total Survey Station	Applicant shall submit list of DGPS owned by the Company/Agencies/Individual along with invoice or any other proof for the same
9	Details of in house team	Applicant shall have experienced in-house team of technical staffs i.e. 2 Surveyors and Supporting Manpower to carry DGPS and demarcation Work
10	Software Details used for DGPS survey	Applicant shall submit details of software used by Company for DGPS and Demarcation. Output of DGPS data shall be compatible to all the GIS software's in useable entire formats.
11	Equipment for remote sensing software and GIS software	The agency shall have equipment for GIS software and all the other related equipment and software with well-established workshop for map and report preparation.
12	CV of the key persons	Applicant shall submit the CV of above mentioned surveyors and other key human resource engaged by the Company/Agencies/Individual.
13	Inclusion of Scheduled Bank for Bank Guarantee	Firms are required to submit Security deposit of Rs. 1,00,000/- (Rupees one lakh only) in the form of Challan under the following Head of account. Head of Account No.: 8443-00-103-00-01 DDO Code: 27001307001.
14	Registration Fees	Document fees of Rs 10000/- in the form of demand draft/ Pay order along with the application

All the empanelled agencies have to nominate one person as authorised signatory who is having academic qualification of B.Tech in Mining/Civil with 2 years experience in DGPS Surveying or experience in DGPS Surveying Diploma in Mining/Civil Engineering with 5 years.

9) The Director of Mines & Geology, GoAP has therefore, requested the Government to issue necessary orders for empanelling the DGPS agencies on DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo referencing for grant or renewal of quarry lease for all minor minerals in the State of Andhra Pradesh as per the revised proposed criteria.

10) After careful examination of the above proposal, Government hereby decided to accord permission to the Director of Mines & Geology, A.P., Vijayawada for empanelling the DGPS agencies on DGPS survey of Lease boundaries and preparation of Mining Leases/Prospecting Licenses maps with geo referencing for grant or renewal of quarry lease for all minor minerals in the State of Andhra Pradesh as per the revised proposed criteria.

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11) The Director of Mines & Geology, A.P. Vijayawada has, therefore, requested to take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**B. SREEDHAR**  
**SECRETARY TO GOVERNMENT**

To  
The Director of Mines & Geology, GoAP, Ibrahimpatnam, Vijayawada.

//FORWARDED:: BY ORDER//

SECTION OFFICER



**Federation of Minor Minerals Industry(FEMMI)**  
( An Association of Mirco, Small Minor Mineral Mining and Processing Enterprises)

**TO WHOM SO EVER IT MAY CONCERN**

Sub: Certifying M/s RATNA MINERAL ENTERPRISES is a Bonafede member of Federation of Minor Minerals Industry and that the Federation of Minor Minerals Industry has filed a Writ Petition challenging the G.O 13 & 14 vide W.P Nos 19459 of 2022 & 16807 of 2022 respectively;

I here with certify that M/s . RATNA MINERAL ENTERPRISES of AP is a Bonafede Life member of FEMMI since dated 28-08-2021.

Also, this is to inform you that FEMMI has filed a Writ Petition challenging the G.O 13 & 14 vide W.P Nos 19459 of 2022 & 16807 of 2022 respectively and we are awaiting orders on it in the Hon'ble High Court.

This is for your information and further action.

Thanking you,

Yours Sincerely,

For FEDERATION OF MINOR MINERALS INDUSTRY,

DR.C.H.RAO  
SECRETARY GENERAL

7-3-2023

(SHOW CAUSE NOTICE BEFORE ADMISSION)

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI  
(Special Original Jurisdiction)

FRIDAY, THE EIGHTH DAY OF JULY TWO THOUSAND AND TWENTY TWO  
:PRESENT:

HONOURABLE THE CHIEF JUSTICE PRASHANT KUMAR MISHRA  
THE HONOURABLE SRI JUSTICE D.V.S.S.SOMAYA JULU  
WRIT PETITION NO: 19459 OF 2022

Between:

1. Federation Of Minor Minerals Industry (FEMM), Registered body, having its office at 24-88/7. Srinivas Nagar. Simhachalam, Visakhapatnam. Rep.by its Secretary
2. Chellu Naga Sankara Rao, s/o. Ch. Hanumantha Rao, aged years. occ. business, rio. D. No. 41-1/20-18, 3F-401, Parni Badrinandan Heights, Krishna Lanka. Vijayawada-13, NTR District.

Petitioner/s

AND

1. The State of Andhra Pradesh, Represented by its Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpatnam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology. NTR District, Andhra Pradesh.

... Respondents

WHEREAS the Petitioner above named through their Advocate Sri HARI SREEDHAR presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue such appropriate writ or order or direction more particularly in the nature of a Writ of Mandamus declaring the various amendments made to Rule 7-A (v), Rule 9 (i), (iii), Rule 12 (2), 12 (4) (ii) (b), Rule 12 (5) (a) (i), Rule 12 (5) (a) (ii), Rule 12 (5) (c), Rule 12 (5) (d), Rule 12 (5) (f) (ii), Rule 12 (5) (h) (xi) (i) and Rule 14 of A.P. Minor Mineral Concession Rules, 1966 by the first respondent through GO MS No.13, Industries and Commerce (Mines-III) Department dated 14-03-2022 as not only arbitrary and illegal but also ultra vires being contrary to Sec. 14 and 15 of the Mines and Minerals (Development and Regulation) Act, 1957 and consequently set aside the order of the 3<sup>rd</sup> respondent dated 12-5-2022 in Proceedings No. 297/Q1/2022.

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri HARI SREEDHAR Advocate for the Petitioner and GP FOR MINES AND GEOLOGY Advocate for the Respondent Nos.1 to 4, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, State of Andhra Pradesh, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpatnam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology. NTR District, Andhra Pradesh.

are be and hereby directed to show cause either appearing in person or through an Advocate, as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

**IA NO: 1 OF 2022**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of operation of the impugned amendments made to Rule 7-A (v), Rule 9 (i), (iii), Rule 12 (2), 12 (4) (ii) (b), Rule 12 (5) (a) (i), Rule 12 (5) (a) (ii), Rule 12 (5) (c), Rule 12 (5) (d), Rule 12 (5) (f) (ii), Rule 12 (5) (h) (xi) (i) and Rule 14 of A.P. Minor Mineral Concession Rules, 1966 through GO MS No.13, Industries and Commerce (Mines-III) Department dated 14-03-2022, Pending disposal of WP 19459 of 2022, on the file of the High Court.

**ORDER:**

(Through physical mode)

“Heard Mr. Hari Sreedhar, learned counsel for the petitioners.

Issue notice to the respondents, returnable in four weeks.

Learned Government Pleader for Mines and Geology would accept notice on behalf of the respondents.

As the respondents are duly represented, no formal steps are called for.

In view of the statement made by the learned Government Pleader for Mines and Geology that the mining lease is not put to e-auction, we shall consider the prayer for grant of interim relief on the next date of hearing.

Post this case along with W.P.No.14827 of 2022.”

Sd/- A. VIJAY BABU  
ASSISTANT REGISTRAR

//TRUE COPY//

6  
SECTION OFFICER

To,

1. The Principal Secretary, Industries and Commerce (Mines-III) Department, A.P.Secretariat, Velagapudi, State of Andhra Pradesh, Guntur District, A.P.
2. The Director of Mines and Geology, State of Andhra Pradesh, Ibrahimpatnam, Krishna District,
3. The Deputy Director of Mines and Geology, NTR District, Andhra Pradesh.
4. The Assistant Director of Mines and Geology, NTR District, Andhra Pradesh. (1 to 4 by RPAD)
5. One CC to SRI. HARI SREEDHAR Advocate [OPUC]
6. Two CCs to GP FOR MINES AND GEOLOGY, High Court Of Andhra Pradesh. [OUT]
7. One spare copy

PR

HIGH COURT

HCJ &  
DVSSJ

DATED:08/07/2022

POST THIS CASE ALONG WITH W.P.NO.14827 OF 2022

ORDER

WP.No.19459 of 2022

DIRECTION

